

HON'BLE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL

ORIGINAL APPLICATION NO. 251/2024

Yuvraj Singh .

Applicant

*Versus*

The State of Rajasthan and Ors.

Respondents

I N D E X

Sr No.	Particulars
1	AFFIDAVIT CUM FACT FINDING REPORT ON BEHALF OF JOINT COMMITTEE.
	<b>DOCUMENTS:-</b>
Anex:R3/1 & R3/2 (COLLY)	Copy of District Collector office order dated 31.12.2024 & 07.01.2025.
Anex: R-3/3	Copy of Office order dated 18.12.2024.
Anex: R-3/4	Copy of Mauka Fard with Jamabandi submmited by I.L.R Mandor & Patwari.
Anex: R-3/5	A comprehensive note by R.S.P.C.B.
Anex: R-3/6	Copies of analysis reports/results by RSPCB.
Anex: R-3/7	Copies of the consent applications.
Anex: R-3/8	Copies of both the 90-A applications filed at JDA.

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Respondents

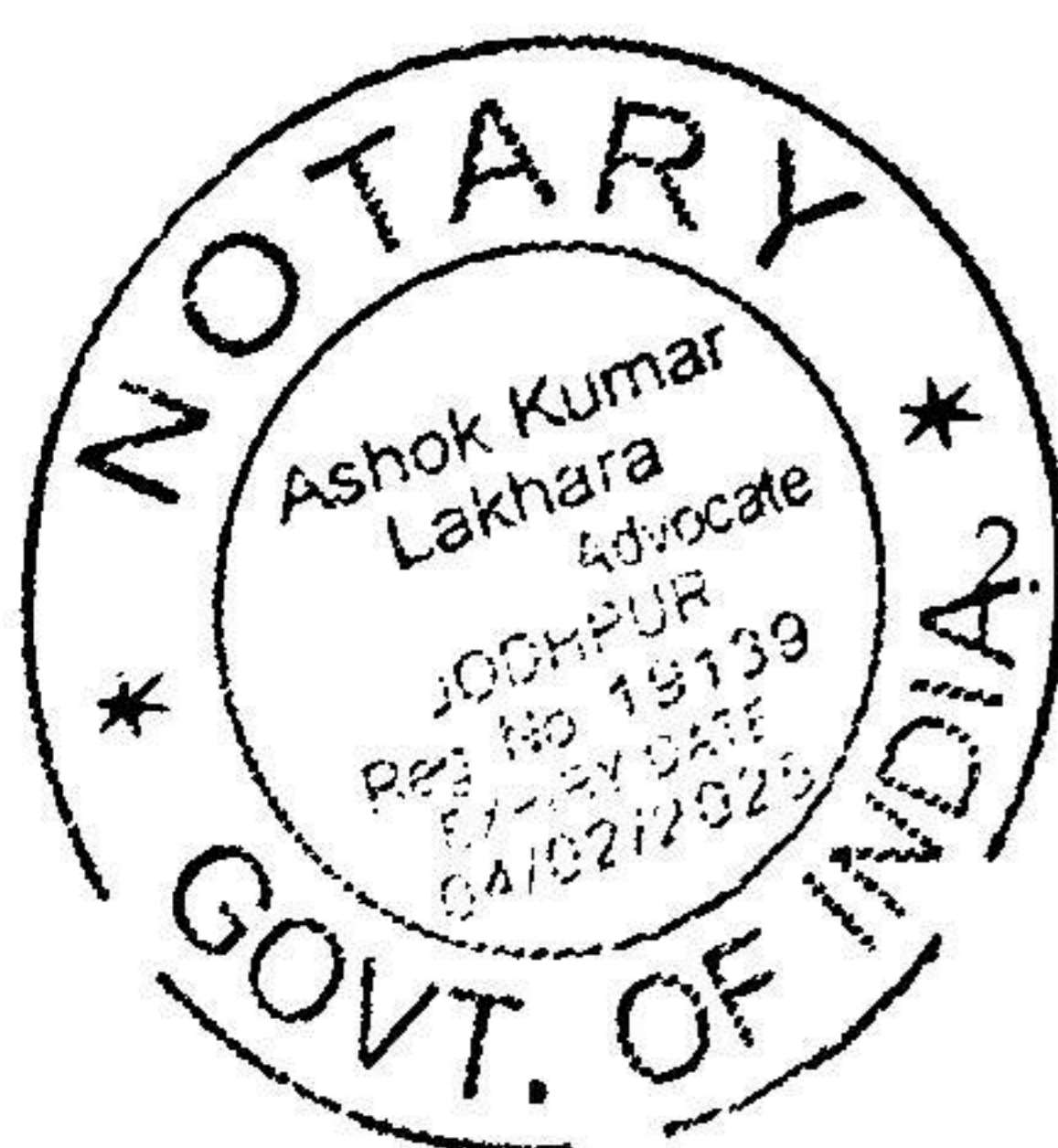
AFFIDAVIT CUM FACT FINDING REPORT REPORT ON  
BEHALF OF JOINT COMMITTEE (RESPONDENT)(R/3)  
W.R.T. HON'BLE NGT ORDER DATED 26.11.2024

1. That the Hon'ble Tribunal by order dated 26.11.2024 directed the answering respondent i.e. Additional District Magistrate & Senior Scientist of the Rajasthan State Pollution Control Board to file fact finding report on affidavit with the remedial measures and further action proposed against the violators.

That in compliance to NGT order dated 26/11/2024 the District Collector Jodhpur has nominated Sh. Udai Bhanu Charan (Additional District Collector Jodhpur City - First) as a committee member vide order no.518-520 dated

31.12.2024.

*Zm*



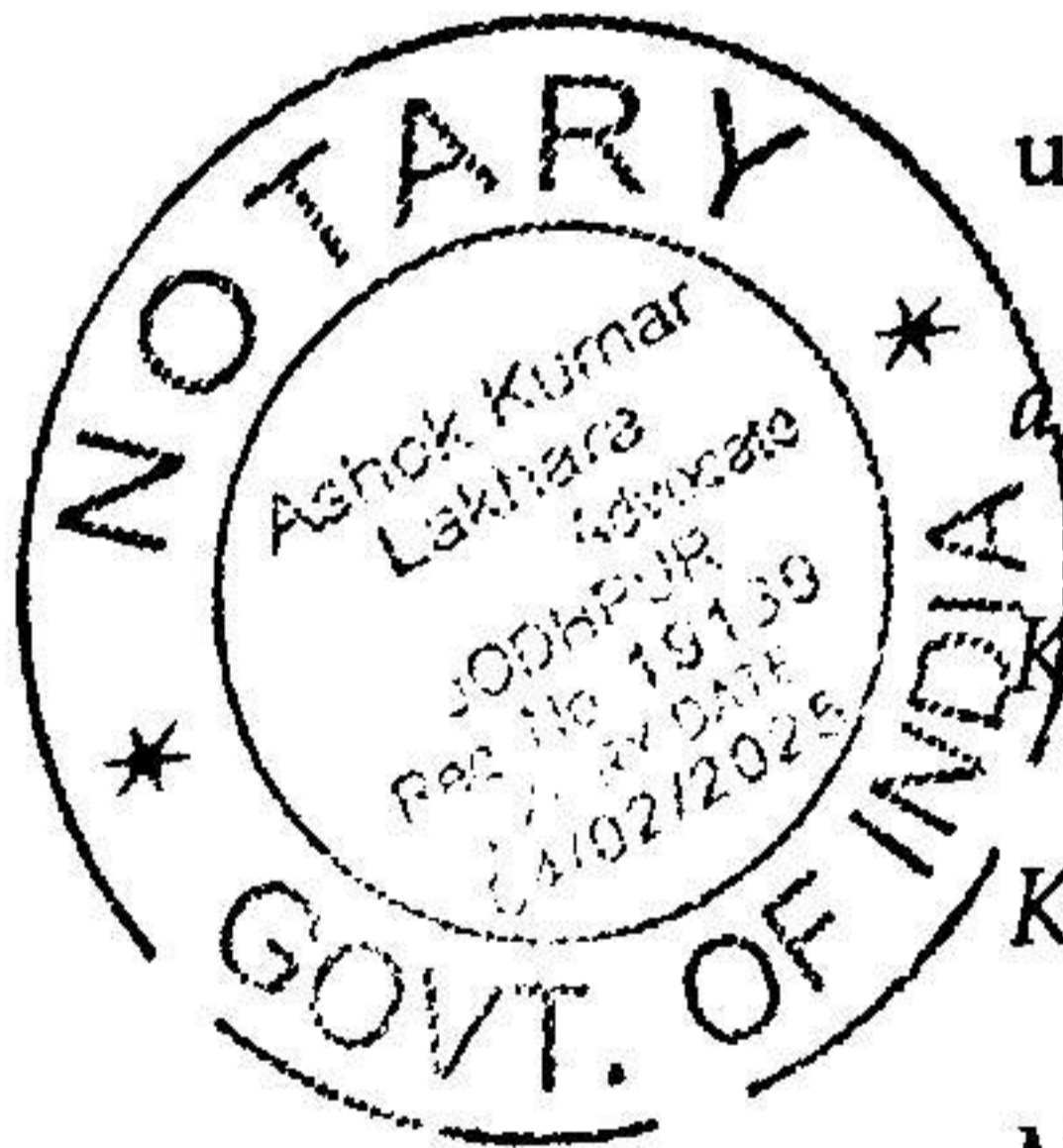
ATTESTED

*A* 24/01/25  
NOTARY, JODHPUR

Further District Collector vide order no. 10-14 , dated 07.01.2025 has instructed/ordered to carry out joint inspection of M/s Kankariya Plasto Technique and M/s S. Kankariya wires & Cables village-Desuriya Kharloan, Halka Patwar-Karwad, District Jodhpur, on dated 08.01.2025. Copy of District Collector office order dated 31.12.2024 & 07.01.2025 is annexed herewith and marked as **Annexure R3/1&R3/2. (COLLY)**

3. That in compliance of the aforesaid order, HO RSPCB, Jaipur has nominated Sh. Deepak Ojha (Sup.SO and Regional Laboratory Incharge, RSPCB, Jodhpur) vide order no.1507-1509 dated 18.12.2024 as a committee member. Copy of Office order dated 18.12.2024 is annexed herewith and marked as **Annexure R3/3.**

4. That during joint inspection by the committee the aforesaid units were found operational and further details of the units are as under: -



- a) As per Land revenue record the jamabandi of village desuriya Kharloan, Halka Patwar-Karwad, District Jodhpur, M/s Kankariya Plasto Teqnique is established on khasra No.29/01 & M/s S.Kankariya Wire & Cable is established on khasra No.33/01.

*[Handwritten signature]*

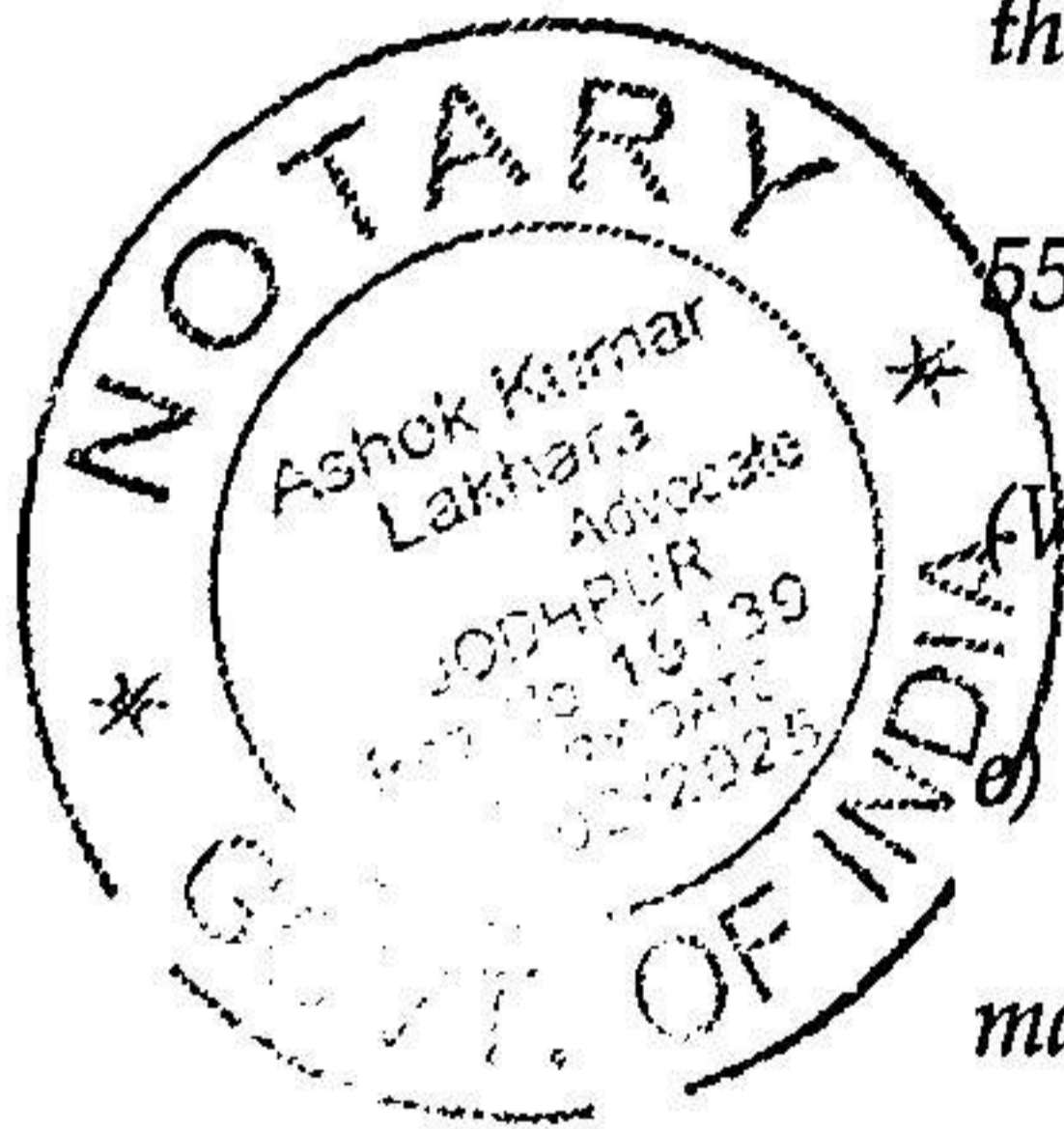
**ATTESTED**  
*[Handwritten signature]*  
**NOTARY JODHPUR**

b) As per the land records available and shown by the applicant himself the khasra No.33/01 is shown as "Gair Mumkin Bala (Nala)" in revenue record. (Copy of Mauka Fard with Jamabandi submmited by I.L.R Mandor & Patwari of that area are enclosed herewith and marked as Annexure R3/4).

c) The Joint Committee has inspected above mentioned units in presence of Shri. Suresh Kumar Kankariya, Aayushi Kankariya & Shubham Kankariya who are owners of both the units and it is necessary to mention here that both the units are located on adjoining khasra.

d) M/s Kankariya Plasto Tecqnique is situated on khasra No.29/1 and is engaged in manufacturing of the HDPE pipes by Virgin Granules. (According to the categorization by RSPCB vide order no. F.14 (23) Policy/RSPCB/ PLG /153-189, dated 02.06.2020, this unit comes under Green Category by Serial No. 55(Polythene & Plastic processed products manufacturing (Vergin Plastics).

e) M/s S. Kankariya Wires & Cables was found involved in the manufacturing of copper wire by using Induction furnace & Wire Drawing. (According to the categorization by RSPCB vide order no. F.14 (23) Policy/RSPCB/ PLG /153-189, dated 02.06.2020, this unit comes under Red Category by Serial No. 78(Ferrous and nonferrous metal extraction involving different



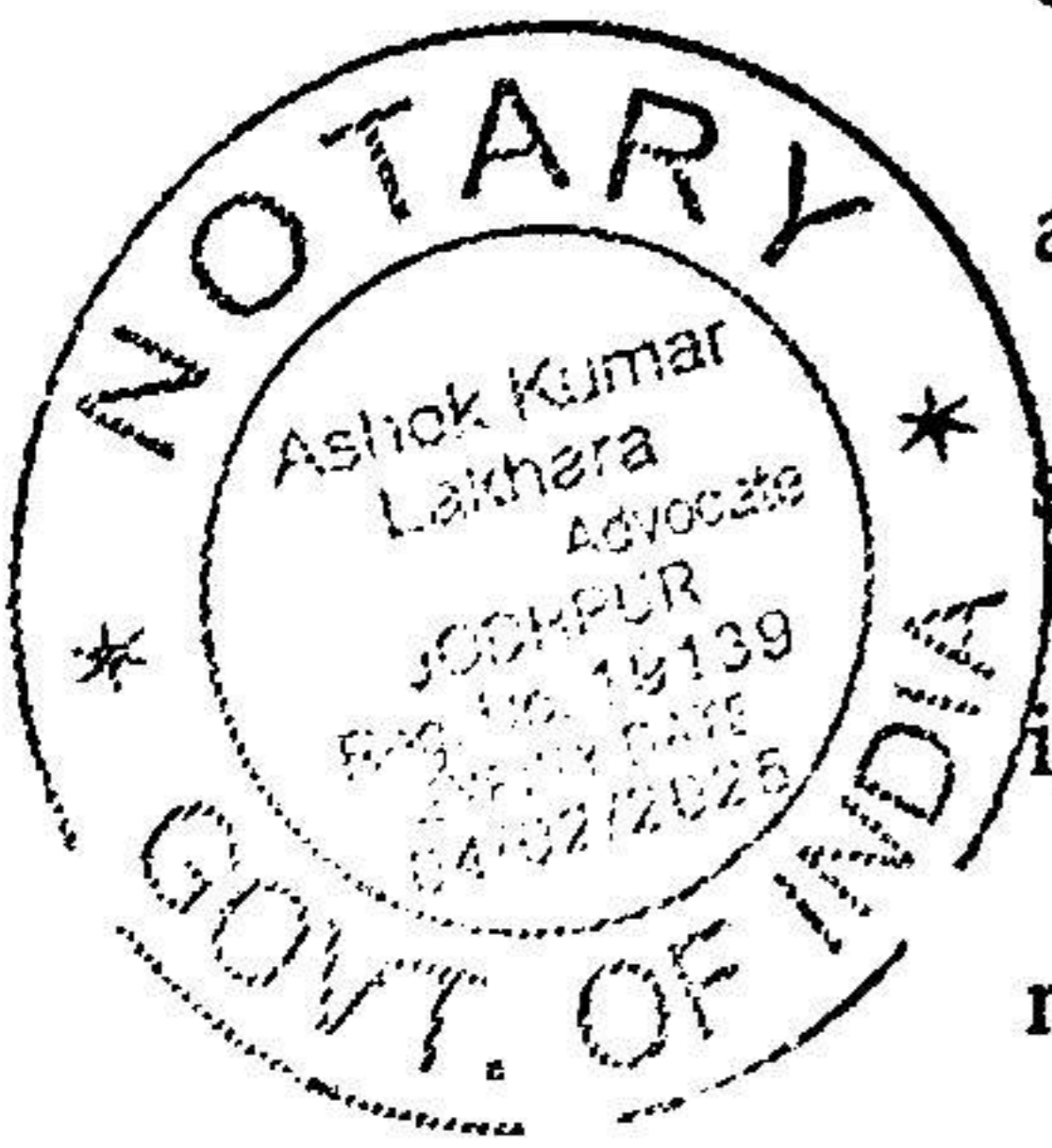
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*A*  
NOTARY, JODHPUR

furnaces through melting, refining, reprocessing, casting and alloy making) of state board categorization. That both the units were found operational without valid consent under Air (Prevention and Control of Pollution) Act, 1981 & Under the Water (Prevention and Control of Pollution) 1974 from the State Board.

5. Actions initiated undertaken, including inspections, monitoring, have been documented in detail. For reference and transparency, a comprehensive note outlining these efforts has been prepared and is hereby annexed to this report as Annexure R3/5.

6. That during inspection by the team M/s S. Kankariya Wires and cables was using Induction Furnace to melt the copper scrap and making copper wire. There was no adequate infrastructure facility with induction furnace for stack monitoring provided. Moreover, during the inspection of units Ambient air quality monitoring near main gate of the unit, Ambient Noise monitoring of the unit & Source Noise monitoring of the DG set (320 KVA) were conducted the results of the monitoring are as under

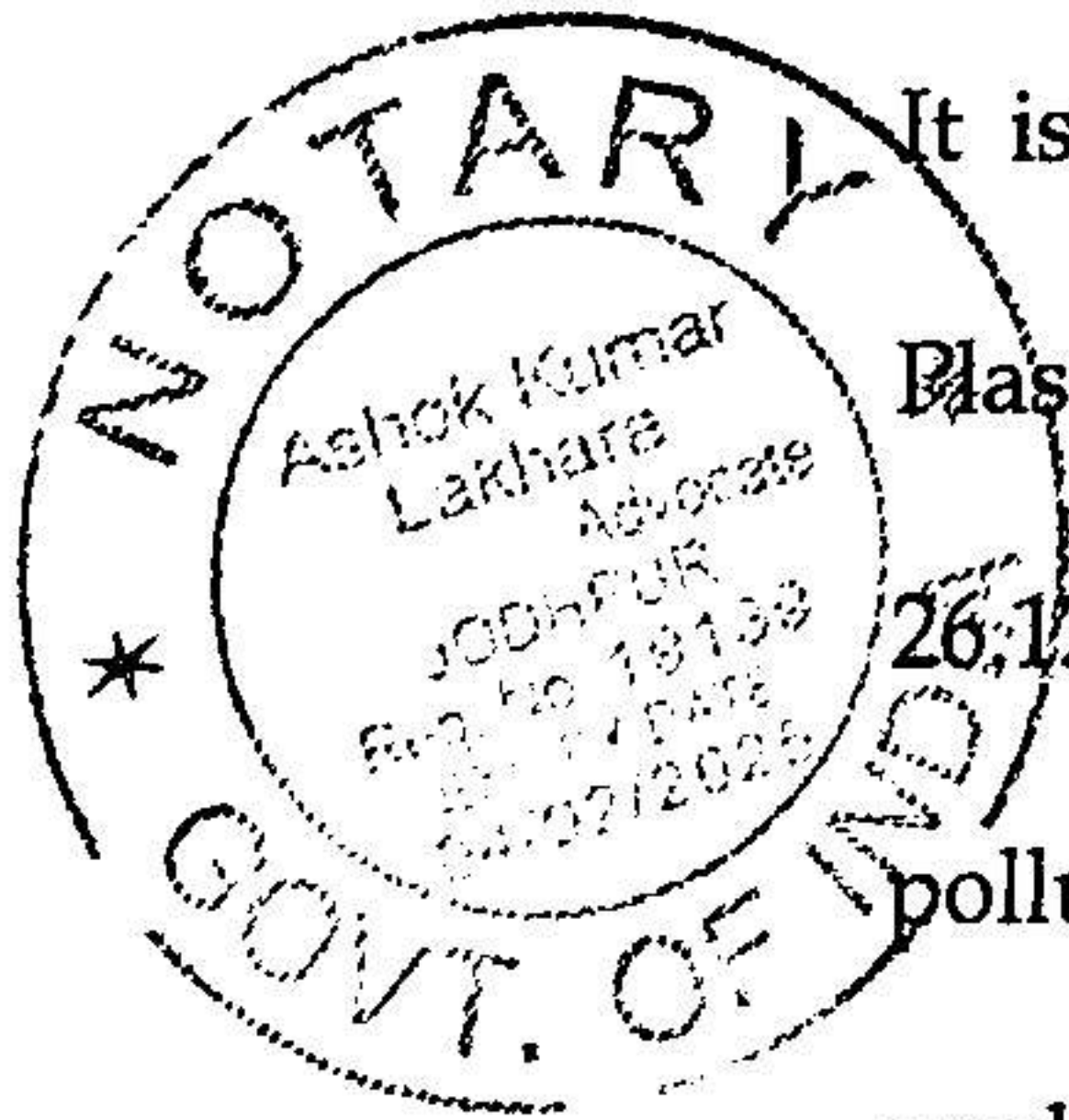


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ATTESTED  
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 NOTARY JODHPUR

Sr. No.	Location of Monitoring	Value observed	Standard	Remarks
1.	Ambient Air Monitoring at Main Gate of the Unit.	PM10- 81.0µg/m <sup>3</sup> SO <sub>2</sub> -4.98 µg/m <sup>3</sup> NO <sub>2</sub> -11.10 µg/m <sup>3</sup>	PM10- 100.0µg/m <sup>3</sup> SO <sub>2</sub> -80 µg/m <sup>3</sup> NO <sub>2</sub> -80 µg/m <sup>3</sup>	
2.	Ambient Noise Monitoring at Main Gate of the Unit.	Leq. 67.4 dB(A) (Day times)	Leq.-75.0 dB(A)	
3.	Source Noise Monitoring of DG Set 320(KVA)	DG Set Source Noise Monitoring (Door of Acoustic Enclosure Opened) 1 Meter away from the DG Set 320.KVA. Observed value in Leq-87.2 dB (A)	Minimum insertion loss required Leq 25 dB (A)	Insertion loss observed - Leq 26.1 dB (A)
		DG Set Source Noise Monitoring (Door of acoustic enclose Closed) 1 Meter away from from the DG Set 320.KVA Observed value in Leq-61.1 dB (A)		

Copies of analysis reports are enclosed as Annexure R3/6.



It is pertinent to mention here that the unit M/s Kankariya Plasto Technique has applied Consent to Operate vide dated 26.12.2024 under section 21 Air (Prevention and Control of pollution) Act, 1981 & M/s S.kankariya wire & cable has applied for Consent to Establish under section 21 of Air (Prevention and Control of pollution) Act, 1981 and Consent to Operate vide dated 28.12.2024 under section 21 Air (Prevention and Control of pollution) Act, 1981. Copies of the consent

*mm*

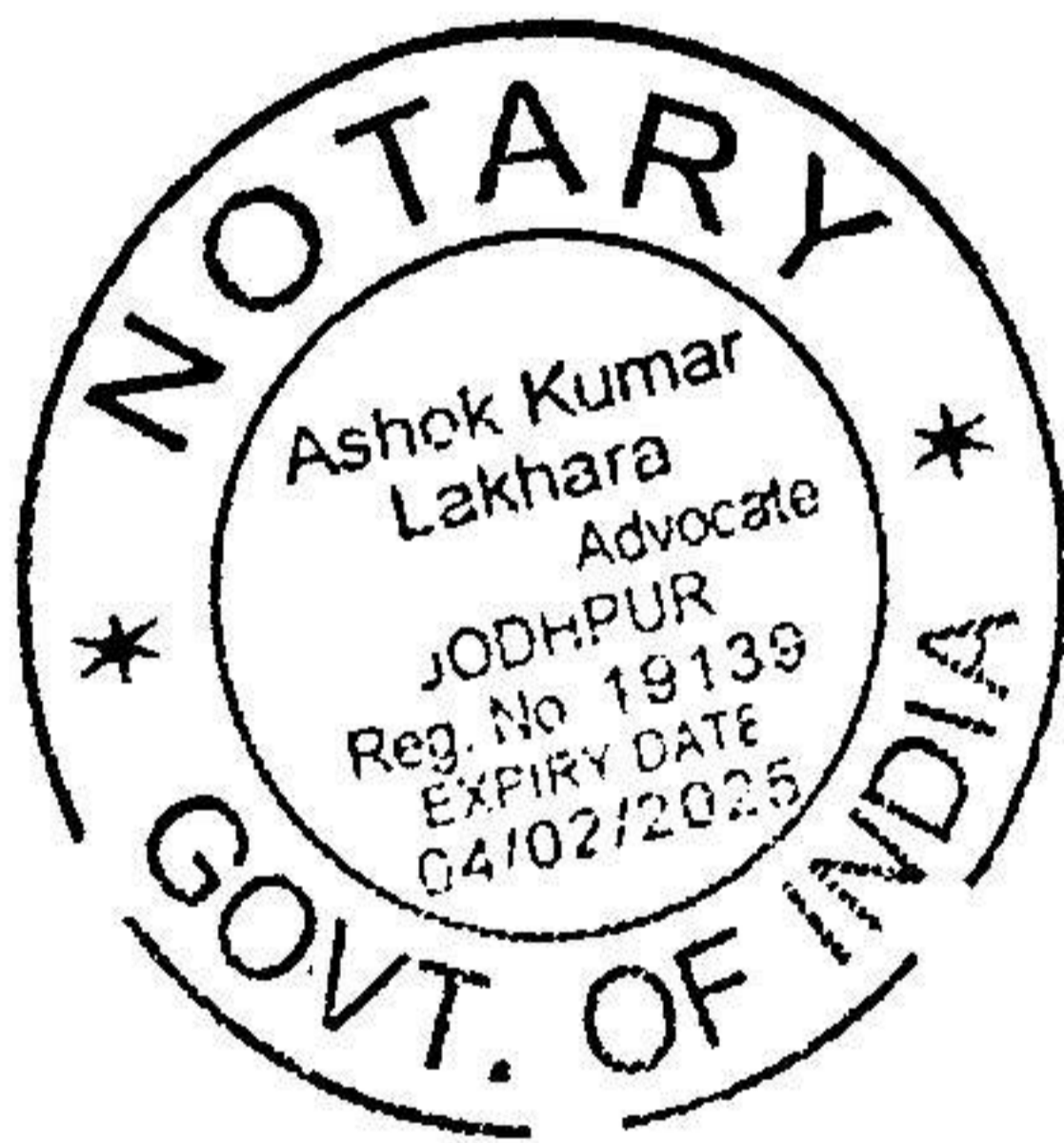
ATTESTED

*[Signature]*  
NOTARY JODHPUR

applications are annexed herewith and marked as Annexure R3/7.

**Recommendations from the committee:-**

- \* Consent to establish & Consent to Operate should be obtained from RSPCB.
- \* That RSPCB may take stringent action which includes the Closure directions of the unit, strictly in accordance with law by looking at the merits of the case.
- \* Submissively the unit owner has applied for 90-A land conversion for both the lands. And there authenticity is to be decided by Jodhpur Development Authority. Copies of both the 90-A applications are annexed herewith and marked as Annexure R3/8.





(Deepak Ojha )  
Supdt. So &  
Regional Laboratory Incharge



(Udai Bhanu Charan)  
ADM City First Jodhpur

ATTESTED

  
NOTARY JODHPUR

HON'BLE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL

ORIGINAL APPLICATION NO. 251/2024

Yuvraj Singh .

Applicant

*Versus*

The State of Rajasthan and Ors.

Respondents

AFFIDAVIT IN SUPPORT OF FACT FINDING REPORT

I, Udai Bhanu Singh Charan S/o Late Shri Chain Dan Ji, aged about 59 years, presently working as Additional District Magistrate (First) Jodhpur City, do hereby take oath and state as under:

- 1) That I am Nodal officer of the answering-respondents Hence, being Nodal Officer, I am well conversant with the facts and circumstances of the present case.
- 2) That the annexed fact finding report has been drafted by my counsel under my instructions and I have carefully read over and understood the contents thereof.

3) That the contents of fact finding report are true and correct on the basis of the official records.



*[Signature]*  
DEPONENT

VERIFICATION:-

I, the above named deponent do solemnly take oath and state that the contents of Para No.1 to 3 of my above affidavit are true and correct on the basis of official records and no part of it is in correct or false nor any material has been concealed there from. SO HELP ME GOD.

*[Signature]*  
DEPONENT

ATTESTED

*[Signature]* 24/01/25  
NOTARY. JODHPUR

*[Signature]*  
Identified by

राजस्थान सरकार

## कार्यालय जिला कलक्टर, जोधपुर

क्रमांक : न्यायिक(विधि)/NGT/2024/S-18

दिनांक: यथा हस्ताक्षर

## कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अगवान युवराज सिंह वनाम् राज्य सरकार एवं अन्य में ग्राम देसूरिया खारौलान के खसरा संख्या 33 में सुरेश कांकरिया द्वारा अवैध रूप से फैक्ट्री, (Kankriya Plasto Technique & S. Kankriya Wire & Cable) जो कि कृषि भूमि पर बिना भू रूपान्तरण, बिना नक्शा स्वीकृत, बिना निर्माण स्वीकृति के अवैध रूप से संचालित की है। जिस भूमि पर यह फैक्ट्री है वह राजस्य रिकॉर्ड में गैर मुमकिन बला (नाला) के रूप में दर्ज है। उक्त भूमि के संबंध में माननीय अधिकरण के आदेश दिनांक 26.11.2024 के द्वारा निम्न कमेटी का गठन करते हुए कमेटी को मौके का निरीक्षण कर, तथ्यात्मक जांच रिपोर्ट 04 सप्ताह के भीतर प्रस्तुत करने हेतु आदेशित किया है।

01-The district collector/sub divisional magistrate, jodhpur rajasthan or his representative not below the rank of additional district magistrate.

02-Senior scientist, rajasthan state pollution control board.

अतः श्री उदयभानु चारण, (अतिरिक्त जिला कलक्टर शहर प्रथम जोधपुर) को अधोहस्ताक्षरकर्ता की ओर से प्रतिनिधि नियुक्त कर आदेशित किया जाता है की वे कमेटी के सदस्य Senior scientist (आर.ओ.पी.सी. वी.) से समन्वय स्थापित कर आगामी तारीख पेशी दिनांक 27.01.2025 से पूर्व माननीय अधिकरण के समक्ष संयुक्त समिति की रिपोर्ट प्रस्तुत करवाया जाना सुनिश्चित करावे।

(गौरव अग्रवाल)  
जिला कलक्टर  
जोधपुर

क्रमांक : न्यायिक(विधि)/NGT/2024/S13-520  
प्रतिलिपि निम्न लिखित को आवश्यक कार्यवाही हेतु प्रेषित है:-

दिनांक : यथा हस्ताक्षर

01. श्री उदयभानु चारण, अतिरिक्त जिला कलक्टर शहर प्रथम जोधपुर कार्यालय हाजा।

02. Senior scientist, आर.ओ.पी.सी.वी. जोधपुर को आवश्यक कार्यवाही हेतु प्रेषित है।

जिला कलक्टर  
जोधपुर

Signature valid

Digitally signed by Gaurav Agrawal  
Designation: Collector & District  
Magistrate  
Date: 2024.12.31 16:45:13 IST  
Reason: Approved



अति-आवश्यक/एन.जी.टी. प्रकरण

राजस्थान सरकार

## कार्यालय अतिरिक्त जिला कलक्टर (शहर-प्रथम), जोधपुर

क्रमांक : अ.जि.क.सी-1 / NGT / 2025 / 10

दिनांक: यथा हस्ताक्षर

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बैंक भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम् राज्य सरकार एवं अन्य में ग्राम देसूरिया खारोलान के खसरा संख्या 33 में सुरेश कांकरिया द्वारा अवैध रूप से फ़ैक्ट्री, (Kankriya Plasto Technique & S. Kankriya Wire & Cable) जो कि कृषि भूमि पर बिना भु रूपान्तरण, बिना नक्शा स्वीकृत, बिना निर्माण स्वीकृति के अवैध रूप से संचालित की है। जिस भूमि पर यह फ़ैक्ट्री है वह राजस्व रिकॉर्ड में गैर मुमकिन बाला (नाला) के रूप में दर्ज है। उक्त भूमि के संबंध में माननीय अधिकरण के आदेश दिनांक 26.11.2024 के द्वारा प्रदत्त निर्देशानुसार श्रीमान जिला कलक्टर महोदय के आदेश दिनांक 31.12.2024 द्वारा अधोहस्ताक्षरकर्ता को जिला कलक्टर की ओर से प्रतिनिधि नियुक्त करते हुए कमेटी के सदस्य Senior scientist (आर.ओ.पी.सी.बी.) से समन्वय स्थापित कर आगामी तारीख पेशी दिनांक 27.01.2025 से पूर्व माननीय अधिकरण के समक्ष संयुक्त समिति की रिपोर्ट प्रस्तुत करवाया जाना हेतु निर्देशित किया गया है।

अतः उपरोक्त की पालना में ग्राम देसूरिया खारोलान के खसरा संख्या 33 में सुरेश कांकरिया द्वारा अवैध रूप से फ़ैक्ट्री, (Kankriya Plasto Technique & S. Kankriya Wire & Cable) जो कि कृषि भूमि पर बिना भु रूपान्तरण, बिना नक्शा स्वीकृत, बिना निर्माण स्वीकृति के अवैध रूप से संचालित होने के संबंध में दिनांक 08.01.2025 को अपराह्न 12:00 बजे अधोहस्ताक्षरकर्ता के साथ मौके पर Senior scientist (आर.ओ.पी.सी.बी.) संयुक्त निरीक्षण हेतु उपस्थित रहेंगे, साथ ही तहसीलदार जोधपुर एवं पटवारी ग्राम देसूरिया खारोलान प्रकरण में सुसंगत वांछित दस्तवेजों सहित उपस्थित होना सुनिश्चित करेंगे।

(उदयभानु चारण)

अतिरिक्त जिला कलक्टर

शहर-प्रथम जोधपुर

Signature Not Verified

क्रमांक : अ.जि.क.सी-1 / NGT / 2025 / 11-14

प्रतिलिपि निम्न लिखित को आवश्यक कार्यवाही हेतु प्रेषित है।

01. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण

Digitally signed by Uday Bhanu Charan  
Designation : Additional Collector And  
Additional District Magistrate  
Date: 2025.01.07 13:14:37 IST  
Reason: Approved





## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (671) RPCB/Legal/NGT/2024/1507-1509

Date: 18-12-2024

Sh. Deepak Ojha  
Lab Incharge,  
Regional Office,  
Rajasthan State Pollution Control Board,  
Jodhpur.  
Mobile No.: 9680783031  
Email: [rorpcb.jodhpur@gmail.com](mailto:rorpcb.jodhpur@gmail.com)

Subject – Regarding the Hon'ble National Green Tribunal(CZ) Bench, Bhopal order dated 26.11.2024 passed in Original Application No. 251/2024 (CZ) titled as Yuvraj Singh V/State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 26.11.2024 and directed inter-alia as follow:-

*"7. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following members: -*

*(i) The District Collector/Sub Divisional Magistrate, Jodhpur, Rajasthan or his representative not below the rank of Additional District Magistrate*

*(ii) Senior Scientist, Rajasthan State Pollution Control Board.*

*8. The Committee shall visit the site and submit its Fact Finding Report on affidavit within four weeks with reference to the allegations made in the Original Application.*

*9. The District Collector/ Sub Divisional Magistrate, Jodhpur, Rajasthan shall be the Nodal Office for all logistic purposes as well as for filing the Joint Committee Report on affidavit.*

*10. If violations are found, the Committee shall recommend remedial measures as well as the action proposed to be taken against the violators. "*

In light of the aforesaid order dated 26.11.2024, you are hereby nominated as member of the committee constituted vide the aforesaid order on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT dated 26.11.2024. Copy of the Hon'ble NGT order dated 25.11.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary *ole*

Copy to following for information/necessary action –

1. District Collector, Jodhpur, Rajasthan.
2. Regional Officer, RSPCB, Jodhpur.

Member Secretary

Signature valid

RajKaj Ref  
12486156



Digitally signed by Vijai N.  
Designation: Member Secretary  
Date: 2024.12.17 10:00:33 IST  
Reason: Approved

02. Senior scientist, आर.ओ.पी.सी.बी. जोधपुर का पालनार्थ ।
03. तहसीलदार जोधपुर को पालनार्थ ।
04. निजी सहायक, कार्यालय हाजा को प्रेषित कर लेख है कि संबंधित कोई-मेल/  
दुरभाष पर सूचित करना सुनिश्चित करे।

अतिरिक्त जिला कलक्टर  
शहर-प्रथम जोधपुर

Signature Not Verified

Digitally signed by Uday Bhanu Charan  
Designation : Additional Collector And  
Additional District Magistrate  
Date: 2025.01.07 13:14:37 IST  
Reason: Approved

राजस्थान सरकार  
कार्यालय अतिरिक्त जिला कलक्टर (शहर-प्रथम), जोधपुर

दिनांक: यथा हस्ताक्षर

क्रमांक : अ.जि.क.सी-1 / NGT / 2025 / 18

प्रेषित:- श्रीमान् जिला कलक्टर महोदय,  
जोधपुर।

विषय:- माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में रिपोर्ट भिजवाने बाबत।

प्रसंग:- श्रीमान् जी का आदेश: न्यायिक (विधि) NGT/2024/राजकाज रे.न. 12734793 दिनांक 31.12.2024 के संदर्भ में।

महोदय,

उपर्युक्त विषयांतर्गत निवेदन है कि माननीय राष्ट्रीय हरित अधिकरण सेन्ट्रल जोन बेंच भोपाल, में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेन्ट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में ग्राम देसूरिया खारोलान के खसरा संख्या 33 में सुरेश कांकरिया द्वारा अवैध रूप से फ़ैक्ट्री, (Kankriya Plasto Technique & S. Kankriya Wire & Cable) जो कि कृषि भूमि पर बिना भू रूपान्तरण, बिना नक्शा स्वीकृत, बिना निर्माण स्वीकृति एवं प्रदुषण मण्डल की अनुमति के बिना अवैध रूप से संचालित की जा रही है। जिस भूमि पर यह फ़ैक्ट्री है वह राजस्व रिकॉर्ड में गैर मुमकिन बाला (नाला) के रूप में दर्ज है। उक्त भूमि के संबंध में माननीय अधिकरण के आदेश दिनांक 26.11.2024 के द्वारा प्रदत्त निर्देशानुसार श्रीमान् जी के आदेश दिनांक 31.12.2024 द्वारा अधोहस्ताक्षरकर्ता को प्रतिनिधि नियुक्त करते हुए कमेटी के सदस्य Senior scientist (आर.ओ. पी.सी.बी.) से समन्वय स्थापित कर आगामी तारीख पेशी दिनांक 27.01.2025 से पूर्व माननीय अधिकरण के समक्ष संयुक्त समिति की रिपोर्ट प्रस्तुत करवाये जाने हेतु निर्देशित किया गया था।

अतः उपरोक्त की पालना में दिनांक 08.01.2025 को अपराह्न 12:00 बजे अधोहस्ताक्षरकर्ता के साथ मौके पर Senior scientist (आर.ओ.पी.सी.बी.) एवं संबंधित भू.अभि.निरीक्षक एवं पटवारी हल्का करवड़ संयुक्त रूप से निरीक्षण हेतु उपस्थित हुए एवं रिपोर्ट तैयार की गई।

रिपोर्ट मय आवश्यक दस्तावेज श्रीमान् जी को इस पत्र के साथ संलग्न कर नियमानुसार आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपर्युक्तानुसार।

(उदयभानु चारण)  
अतिरिक्त जिला कलक्टर  
शहर-प्रथम जोधपुर

दिनांक : यथा हस्ताक्षर

क्रमांक : अ.जि.क.सी-1 / NGT / 2025 / 19-21

प्रतिलिपि निम्न लिखित को आवश्यक कार्यवाही हेतु प्रेषित है:-

01. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, जोधपुर।
02. Senior scientist, आर.ओ.पी.सी.बी. जोधपुर का पालनार्थ।
03. तहसीलदार जोधपुर।

Signature valid

अतिरिक्त जिला कलक्टर  
Digitally signed by Uday Shanu Charan  
Designation: Additional Collector And  
Additional District Magistrate  
Date: 2025.01.16 10:04:11 IST  
Reason: Approved



भाज दिनांक 08/01/2025 के माननीय न्यायालय राठदीप हरित अधिकरण सेंट्रल जोन बेंच भोपाल में विचाराधीन मूल प्रार्थना पत्र संख्या 251/24 (सेंट्रल जोन) अनवान युवराज सिंह बनाम राज्य सरकार एवं अन्य में माननीय अधिकरण के आदेश दिनांक 26/11/2024 के द्वारा सक्त निर्देशानुसार श्रीमान् जिला कलेक्टर महोदय जोधपुर के आदेश दिनांक 31/12/2024 की पालना में गाँव कगेडी के सदस्यों के साथ तहसील जोधपुर के ग्राम देवरिया खारोथान के खसरा सं. 33 में निर्मित फैक्ट्री की जाँच करने मौके पर पहुँचे!

राजस्व रेकॉर्ड मिसल बन्दोबस्त अनुसार खसरा संख्या 33 रकबा 07-09 बीघा किलम गै. मुठाला मानसिंह जागीरदार कानमल वगैरह इजारेदार मजकूर मौज्जा एवं उपभोक्ता खुदकास्त मजकूर दर्ज है। जिसमें बैचान हलान्तरण से वर्तमान में ख.नं. 33 रकबा 0.6961 हेक्टर किलम गै. मुठाला गोरखनराम पुत्र खंगारराम हिल्का 6/43 जाति विश्नेई सा. देवरिया विश्नेई सा. ज्ञानचन्द पुत्र जुगराज हिल्का 37/43 जाति जैन सा. चैनई खोतेदार एवं ख.नं. 33/1 रकबा 0.5099 हेक्टर किलम गै. मुठाला रेखा कोकरिया पति सुरेश कोकरिया जाति भोसवाल सा. जोधपुर खोतेदार दर्ज है। इसके पास में ही स्थित ख.नं. 29/1 रकबा 02-17 बीघा किलम चाही III शुभम कोकरिया पुत्र सुरेश कोकरिया जाति भोसवाल सा. पावठा की शेड जोधपुर खोतेदार के नाम दर्ज है। उक्त दोनों ही खसरा सं. 29/1 रकबा 02-17 बीघा (0.4613 हेक्टर) एवं खसरा सं. 33/1 रकबा 03-03 बीघा (0.5099 हेक्टर) को मौके पर सामिल किया हुआ है। उक्त सामिल भूमि में मौके पर कोकरिया एमाल्टे केनीक्यू एण्ड कोकरिया वापर एण्ड केवल की फैक्ट्री स्थापित की जा रही है। जो मौके पर उत्तर दिशा में खसरा सं. 29/1 में एमाल्टिक पाईप लाइन की फैक्ट्री स्थित है एवं दक्षिण दिशा में स्थित खसरा सं. 33/1 में वापर व केवल की फैक्ट्री स्थित है। उक्त दोनों फैक्ट्रियों के बीच में कुछ खाली जगह छोड़ी हुई है जिसमें टिन शेड व खुली है। जो दोनों ही खसरों की भूमि है। खसरा सं. 33 रकबा 0.6961 हेक्टर (04-06 बीघा) में सफ़्त एवं खाली स्थित है। उक्त भूमि खसरा संख्या 33 के पास में दक्षिण दिशा में स्थित खसरा संख्या 119 किलम गै. मुठाला रकबा 11.8411 हेक्टर स्थित है। जिसमें वर्षा जल का बहाव होता है।

08/01/2025  
(दीपक शर्मा)  
अ. व. अधिकारी राठदीप जोधपुर

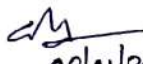
08/01/2025  
FLR नॉटरी


08/01/25  
प. 3595


लगतार आगे पृष्ठ पर  
8/1/25

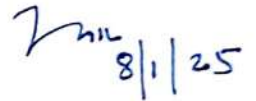
मौके पर चल रही मी. कांकरिया एलायें टेक्नीक प्रो. आरुषीकांकरियां एवं एस. कांकरिया वापर एंड केबल प्रो. शुभम कांकरिया दोनों ही फैक्ट्रियां प्रदूषण नियंत्रण मंडल की विधिक अनुमति के बिना एवं अउफ्फोग सम्परिवर्तन कवाये बिना संचालित की जा रही हैं। प्रदूषण नियंत्रण मंडल जोधपुर की टीम द्वारा मौके पर परिवेशिय वायु गुणवत्ता एवं परिवेशिय ध्वान गुणवत्ता की जांच की गयी।

रिपोर्ट मौका नुद पदफर चुन समझ कट हल्लाक्षर किचे जये।

  
 08/01/2025  
 (दीपक शर्मा)  
 अधीक्षण वैज्ञानिक  
 कार्यालय, राप्रनिग  
 जोधपुर

  
 08/01/2025  
 ILR मंडार

  
 8/1/25  
 प. क. स. स.

  
 8/1/25



**जमाबन्दी  
(प्रतिलिपि)**

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया खारोलान्  
पटवार हल्का :- कड़वड़  
भू.अभि.नि. :- मण्डोर  
तहसील :- जोधपुर  
जिला :- जोधपुर

अंतिम चौसला आधार संवत :- 2080-2083 जमाबंदी 2081 ( वर्ष 2024 ) से स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैयटेयर  
खाता संख्या नया :- 110  
खाता संख्या पुराना :- 51

काश्तकार का नाम:-

1. रेखाकांकरिया पत्नि सुरेशकाकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. विकास खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
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33/1	0.5099	गै.मु.बाला	0.5099			
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कुल खसरे - 1	0.5099		0.5099			
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यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 8-Jan-2025



सरकारी कार्य हेतु निःशुल्क  
जारी की

(माधुरी पंजापत)  
पटवारी  
0.5099  
मंडवार मण्डल  
जोधपुर

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नवशा एंव जगाबंदी(प्रतिलिपि)

दिनांक : 08/01/2025 04:13:22 PM

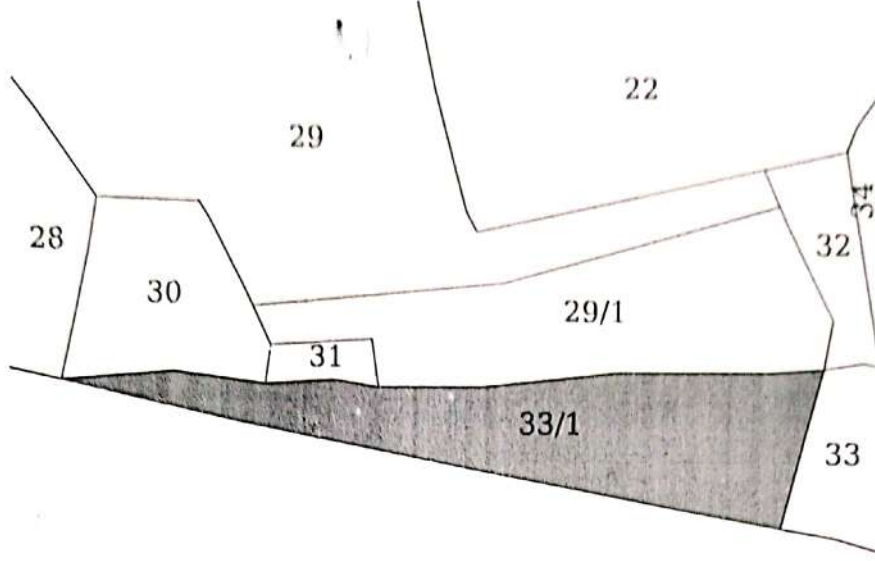
जिला : जोधपुर

तहसील : जोधपुर

भू. अ. नि. क्षेत्र : मण्डोर

पटवारी हल्का : कड़वड़

ग्राम : देसूरिया खारोलान्



सरकारी कार्य हेतु निःशुल्क  
जारी की

Scale 1:2000

खसरा संख्या : 33/1 क्षेत्रफल : 0.5099 Hectare खाता संख्या : 110 पुराना खाता संख्या : 51

भूमि किस्म [क्षेत्रफल लगान] : गै.मु.बाला [ 0.5099 ]

1.) रेखाकांकरिया पत्नि सुरेशकाकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. विकास खातेदार

(माधुरी पंजापत)

पटवारी मण्डोर 05/15

सक्षम अधिकारी के हस्ताक्षर एंव सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
  2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
  3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।



**जमाबन्दी  
(प्रतिलिपि)**

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया खारोलान्  
पटवार हल्का :- कड़वड़  
भू.अभि.नि. :- मण्डोर  
तहसील :- जोधपुर  
जिला :- जोधपुर

अंतिम घीसला आधार संवत् :- 2080-2083 जमाबन्दी 2081 (वर्ष 2024) से स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 121  
खाता संख्या पुराना :- 0

काश्तकार का नाम:-

1. शुभमकांकरिया पुत्र सुरेशकांकरिया हिस्सा- पूर्ण जाति- ओसवाल सा. पावटा बी रोड जोधपुर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
29/1	0.4613	चाही III	0.4613	0.26		
कुल खसरे - 1	0.4613		0.4613	0.2600		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 8-Jan-2025



राजकीय कार्य हेतु निःशुल्क  
(नाभूर प्रजापत)  
पटवार  
पटवार मण्डल कड़वड़  
तहसील जोधपुर

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नक्शा एंव जमाबंदी(प्रतलिपि)

दिनांक : 08/01/2025 04:14:57 PM

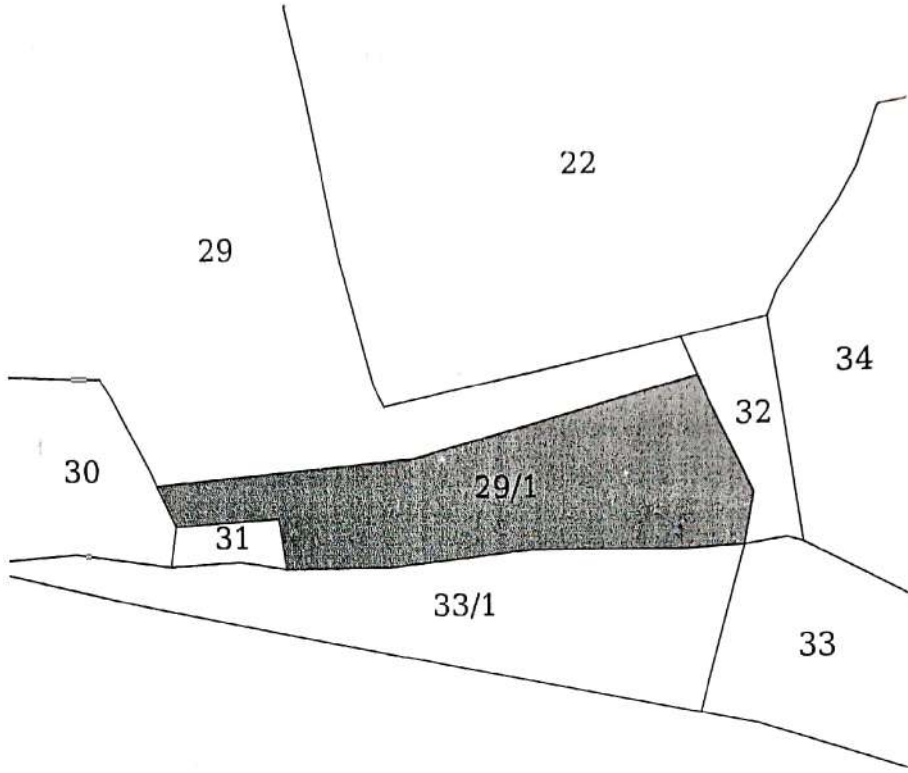
जिला :जोधपुर

तहसील : जोधपुर

भू. अ. नं. क्षेत्र : मण्डोर

पटवारी हल्का : कड़वड़

ग्राम : देसूरिया खारोलान्



सरकारी कार्य हेतु नि-शुल्क  
प्रतिलिपि

Scale 1:2000  
(भा. अ. नं. सजापत)

खसरा संख्या : 29/1 क्षेत्रफल : 0.4613 Hectare खाता संख्या : 121 पुराना खाता संख्या : 0

भूमि किसिम [क्षेत्रफल लगान] : चाही III [ 0.4613, 1.60 ]

1.) शुभमकारिया पुत्र सुरेशकांकरिया हसिसा- पूरण जात- ओसवाल सा. पावटा बी रोड जोधपुर खातेदार

पटवारी मण्डल  
तहसील जोधपुर

सक्षम अधिकारी के हस्ताक्षर एंव सील

नोट :-

1. यह प्रपत्र केवल प्रारथी की जानकारी के लिए है।
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
3. प्रवर्षितियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।



## जमाबन्दी (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया विशोईयां  
पटवार हल्का :- कड़वड़  
भू.अभि.नि. :- मण्डोर  
तहसील :- जोधपुर  
जिला :- जोधपुर

अंतिम चौसला आधार संवत :- 2080-2083 जमाबंदी 2081 ( वर्ष 2024 ) से स्थायी  
भूमि धारक का नाम :- राज. सरकार  
क्षेत्रफल की ईकाई :- हैक्टैयर  
खाता संख्या नया :- 169  
खाता संख्या पुराना :- 1

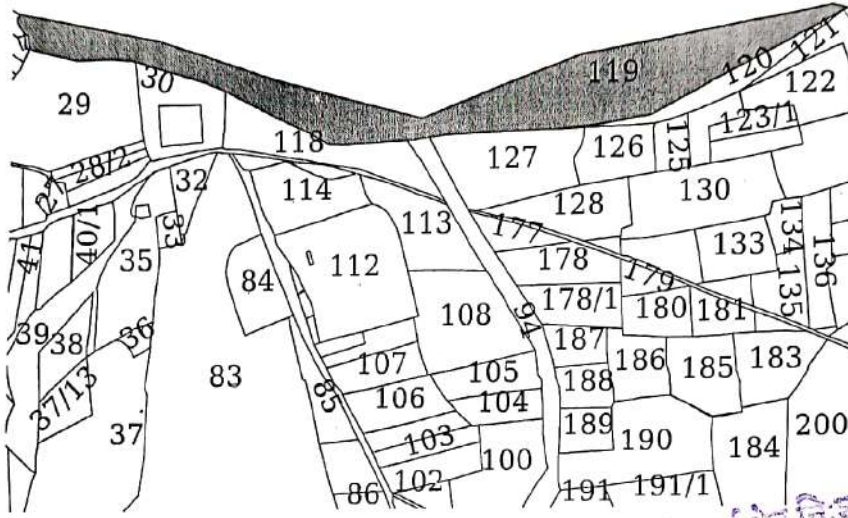
काश्तकार का नाम:-

1. जोधपुर विकास प्राधिकरण जोधपुर हिस्सा- पूर्ण संस्था के लिए अ.वि.व.- नामा.सं.276,311,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1	0.9146	गै.मु.बाला	0.9146			
117	0.2671	गै.मु.रास्ता	0.2671			
✓ 119	11.8411	गै.मु.बाला	11.8411			
134	0.5747	गै.मु.लाटा	0.5747			
14	0.1214	गै.मु.पाल	0.1214			
142	8.0532	गै.मु.बाला	8.0532			
147	0.7203	गै.मु.भाकर	0.7203			
148	0.1862	गै.मु.नाडी	0.1862			
15	0.8498	गै.मु.नाडी	0.8498			
152	0.6718	गै.मु.रास्ता	0.6718			
153	0.9227	गै.मु.बाला	0.9227			
157	0.2995	गै.मु.दरड़ा	0.2995			
16	0.7527	गै.मु.रास्ता	0.7527			
176	1.4973	गै.मु.दरड़ा	1.4973			
176/1	0.5261	गै.मु.रास्ता	0.5261			
200	10.3195	गै.मु.भाकर	10.3195			
202	1.0360	गै.मु.रास्ता	1.0360			
210	0.1376	गै.मु.रास्ता	0.1376			
213	0.3642	गै.मु.रास्ता	0.3642			
220	0.4452	गै.मु.रास्ता	0.4452			
231	0.7365	गै.मु.रास्ता	0.7365			
29/1	0.3480	गै.मु.रास्ता	0.3480			
30	1.4811	गै.मु.लाटा	1.4811			
31	0.9551	गै.मु.रास्ता	0.9551			
39	2.8247	गै.मु.बाला	2.8247			
44	0.1862	गै.मु.बाला	0.1862			
46	0.5666	गै.मु.नाडी	0.5666			
55	11.4040	गै.मु.गोचर	11.4040			
56	4.5891	गै.मु.गोचर	4.5891			
57	4.0873	गै.मु.बाला	4.0873			
58/2	0.8094	बारानी A	0.8094	2.85		

सरकारी कार्य हेतु नि.मुल्क  
जारी की

(माधु से मजपेली)  
पटवार  
पटवार मण्डल  
तहसील जोधपुर



Scale 1:12500

खसरा संख्या : 119 क्षेत्रफल : 11.8411 Hectare खाता संख्या : 169 पुराना खाता संख्या : जारी की

भूमि किस्म [क्षेत्रफल लगान] : गै.मु.बाला [ 11.8411 ]

1.) जोधपुर विकास प्राधिकरण जोधपुर हिस्सा- पूर्ण संस्था के लिए अ.विव.- नामा.सं.276,311

*(माधुरी पजापत)*  
पटवारी  
पटवारी मण्डल  
जोधपुर  
सक्षम अधिकारी के हस्ताक्षर एवं सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
  2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
  3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।



## जमाबन्दी (प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- देसूरिया खारोलान्  
पटवार हल्का :- कड़वड़  
भू.अभि.नि. :- मण्डोर  
तहसील :- जोधपुर  
जिला :- जोधपुर

अंतिम चौसला आधार संवत् :- 2080-2083 जमाबंदी 2081 ( वर्ष 2024 ) से स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 22  
खाता संख्या पुराना :- 51

काश्तकार का नाम:-

- गोरधनराम पुत्र खंगारराम हिस्सा- 6/43 जाति- विश्रोई सा. देसूरियाविश्रोईयां खातेदार
- ज्ञानचन्द पुत्र जुगराज हिस्सा- 37/43 जाति- जैन सा.चेन्नई खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
33	0.6961	गै.मु.बाला	0.6961			
कुल खसरे - 1	0.6961		0.6961			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 8-Jan-2025

(माधुरी पंजापती)  
पटवाड़े  
पटवार मण्डल  
तहसील जोधपुर

सरकारी कार्यालय  
जोधपुर

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नक्शा एंव जमाबंदी (प्रतलिपि)

दिनांक : 08/01/2025 04:12:39 PM

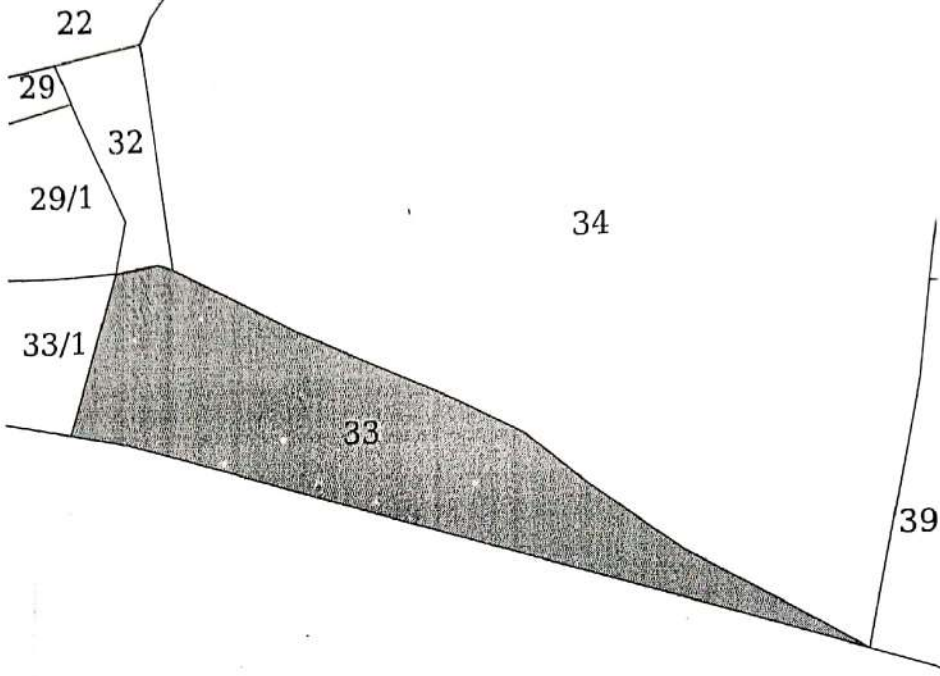
जिला : जोधपुर

तहसील : जोधपुर

भू. अ. न. क्षेत्र : मण्डोर

पटवारी हल्का : कड़वड़

ग्राम : देसूरिया खारोलान्



सरकारी कार्य हेतु निःशुल्क  
पटवारी की

Scale 1:2000

खसरा सख्या : 33 क्षेत्रफल : 0.6961 Hectare खाता सख्या : 22 पुराना खाता सख्या : 51

भूमि किसिम [ क्षेत्रफल लगान ] : गै. मु. बाला [ 0.6961 ]

- 1.) गोरधनराम पुत्र खंगारराम हसिसा- 6/43 जाति- विशिनोई सा. देसूरिया विशिनोईयां खातेदार
- 2.) ज्ञानचन्द पुत्र जुगराज हसिसा- 37/43 जाति- जैन सा. चेन्नई खातेदार

(भानु रंजित)  
पटवारी

पटवार भण्डल  
तहसील जोधपुर

सक्षम अधिकारी के हस्ताक्षर एंव सील

- नोट :-
1. यह प्रपत्र केवल प्रारथी की जानकारी के लिए है।
  2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
  3. प्रवर्षितियों में संशोधन/सत्यापित प्रतलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें।

क्रमांक	नम्बर खाता	श्रीमान का नाम पिता का नाम जाति व निवासी स्थान	श्रीमान का नाम पिता का नाम जाति व निवासी स्थान	नम्बर खाता	क्षेत्रफल	शिम कीमत	विशद का प्रकार	शुल्क		
								विराम	सादा	कटान
१		श्रीमान सा. श्रीमान सा.	श्रीमान सा. श्रीमान सा.	४	३१/४	१००	शुल्कदार			
२		श्रीमान सा. श्रीमान सा.	श्रीमान सा. श्रीमान सा.	३६	२१/२	१००	शुल्कदार			
३		श्रीमान सा. श्रीमान सा. कानमल खट्टा जवानमल कौम नाहरा ओम्बाल सा. जोधपुर व केशरी चन्द खट्टा सुखलाल सेठिया व. हिस्सा. वरावर सा. जोधपुर व हैसियत बापीदार डूजोरदार उपभोक्ता	शुल्कदार	२५	२५/१२	१००	शुल्कदार			
				२६	४६/२	१००	शुल्कदार			
				३४	२३/२	१००	शुल्कदार			
				३७	२५/१२	१००	शुल्कदार			
				३९	१/१	१००	शुल्कदार			
				४	२६/२	१००	शुल्कदार			
				२६	२१/१	१००	शुल्कदार			
				२६	१/१	१००	शुल्कदार			
				२	३१/२	१००	शुल्कदार			
				६	३०/४	१००	शुल्कदार			
१	२०/१	१००	शुल्कदार							
२	१०/१	१००	शुल्कदार							
३	१२/१	१००	शुल्कदार							
४	१६/४	१००	शुल्कदार							
११	१३/१	१००	शुल्कदार							
१३	१३/१	१००	शुल्कदार							
१६	५/१	१००	शुल्कदार							
२०	१५/२	१००	शुल्कदार							
४५	२/४	१००	शुल्कदार							
४६	१२/१	१००	शुल्कदार							
४२	११/२	१००	शुल्कदार							
५२	४/१	१००	शुल्कदार							
५३	१/४	१००	शुल्कदार							
५४	२१/१	१००	शुल्कदार							
५६	४०/१	१००	शुल्कदार							
५६	१/१	१००	शुल्कदार							
५८	३०/१	१००	शुल्कदार							



प्राप्ति मायाम  
जोधपुर  
२५/१२/१९८३  
५  
१९/२

७५५  
३१/१५  
१९८३  
१९/१  
२-१  
१९/१३००५  
१५/१२०  
१९८३

प्रमाणित छायाप्रति  
तहसीलदार (पू.अ.)  
कार्यालय तहसीलदार (पू.अ.)  
जोधपुर





जसावन्दी (खतौली) प्राम...पटवार क्षेत्र...मू.अभिलेख निरीक्षक क्षेत्र...तह...सिमा...राजस्थान सम्बन् 20...तक

खण्ड (खतौली) संख्या	सूचकांक का नाम	संख्या	संख्या	संख्या	संख्या	संख्या	संख्या	संख्या	संख्या	संख्या	संख्या		संख्या		संख्या	संख्या	
											संख्या	संख्या	संख्या	संख्या			
92	श्री लाल	66	80/8	15/8	6.50774	4.88776	11.3150	92.00	745	91111	200	141112	1983	141112	1983	141112	1983
95	श्री लाल	38	23/2	2/2	3.7798	3.7798			745	91111	200	141112	1983	141112	1983	141112	1983
96	श्री लाल	67	25/3	1/1	4.48157	4.48157	5.50		745	91111	200	141112	1983	141112	1983	141112	1983
		8	1/1	1/1	10.8698	10.8698	92.02										

प्रमाणित प्रामाणिक  
 तहसीलदार (म.स.)  
 राजस्थान विधान-संरक्षक (म.स.)  
 जायपुर







**Note on case M/s S Kankariya Wire and Cable and M/s Kankariya Plasto Technique**

To verify compliant received from Lokayukt, Jaipur through Head Office, RSPCB, Jaipur against industries M/s S Kankariya Wire and Cable located at Kh. No. 33 & 33/1 Village – Desuriya Kharloan, Tehsil & District – Jodhpur and M/s Kankariya Plasto Technique located at Kh. No. 29 & 29/1 Village – Desuriya Kharloan, Tehsil & District – Jodhpur site verification was carried out by State Board Officials of RO RSPCB Jodhpur on 16.12.2024.

Facts of industries -

1. M/s S. Kankariya Wire and Cable is engaged in manufacturing of copper wire and M/s Kankariya Plasto Technique is engaged in manufacturing of HDPE Pipes
2. Industries were found operative without Consent to Establish & Consent to Operate under Water Act and/or Air Act.
3. For non-compliance of provision of Water Act, 1974 and Air Act 1981 observed during inspection a show cause notice for intended direction for closure under provision of 31A of the Air Act, 1981 and 33 of the Water Act, 1974 was issued vide this office letter dated 19.12.2024. Moreover, the reply for the show cause notice from both the units was received.

It is hereby important to mention here that this matter is also under consideration at Hon'ble Rajasthan High Court (PB) M/s S.Kankariya Wire & Cable v/s State of Rajasthan (S.B CW 587/2025) and M/s Kankariya Plasto Technique (S.B CW 588/2025) which is presently pending.


The Rajasthan State Pollution Control Board (RSPCB) is unable to initiate any action in the matter due to its pendency before the Rajasthan High Court (RHC). As the matter is sub judice, the RSPCB is constrained from intervening or taking any steps that could prejudice the on-going judicial proceedings. The board is committed to adhering to legal protocols and awaits the court's decision to proceed further in accordance with law.

To verify facts mentioned in Hon'ble NGT order dated 26.11.2024 a committee was constituted vide HO, RSPCB, Jaipur order dated 18.12.2024

Committee comprising a representative from District Collector, Jodhpur and Senior Scientist, RSPCB visited site on 08.01.2025 and further proceeding in this matter is under progress.

**Enclosures Enclosed:-**

- ❖ A show cause notice for intended direction for closure dated 19.12.2024.
- ❖ Copies of both the Writ Petitions pending at Rajasthan High Court.
- ❖ Final Show Cause Notice with (OBH) for intended direction for closure has been issued to the applicant vide letter dated 22.01.2025.

  
 क्षेत्रीय अधिकारी  
 राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
 जोधपुर



email- rorpcb.jodhpur@gmail.com  
Tele : 0291-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodhpur/2996

Date :-19/12/2024

M/s Kankriya Plasto Technique  
and M/s S. Kankriya Wire & Cable  
Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore  
Road Bera 09 Mill Area, village Desuriya  
Khrolan, Jodhpur Tehsil, Rajasthan

Sub.: Show cause notice for intended direction for closure under section 31A of the Air (Prevention & Control of Pollution) Act 1981 & 33A of the Water (Prevention & Control of Pollution) Act 1974.

Ref: - (i) Complaints received against your unit through VTR Cell, RPCB, Jaipur (परिवाद विवरण -खसरा न -29 व 31/1, देसुरियां खारोलन में अवैध रूप से संचालित फेक्ट्री के कारण उत्पन्न हो रहे प्रदूषण के सम्बन्ध में शिकायत)  
(ii) Inspection of your unit on dated 16/12/2024.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 15.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974.
3. And whereas the said Air has been enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, M/s Kankriya Plasto Technique and M/s S. Kankriya Wire & Cable (herein after referred to as the "Industry") is engaged in operating a HDPE plastic pipe and Wire & Cable manufacturing industry at Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore Road Bera 09 Mill Area, village Desuriya Khrolan, Jodhpur Tehsil, Rajasthan & during the process industry emits air & water pollutants.
5. And whereas, to verify content of complaints received against your industry through VTR Cell, RPCB, Jaipur, industry was inspected by the officials of State Board on dated 16/12/2024 and following non-compliance were observed-

- a. Unit is found engaged in HDPE plastic pipe and Wire & Cable manufacturing without the prior valid CTE/CTO from the Board.
- b. Unit is being operative without adequate pollution control measures without getting prior consent to operate from the State Board.
- c. Plant & machinery -PVC mixer & grinding Extruder machine, 02 Nos -cooling

**Signature valid**

Digitally signed by Shashi Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.19 17:07:39 IST  
Reason: Approved



email- rorpcb.jodhpur@gmail.com  
Tele : 0291 -2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

- Stack height), 01 Nos -Electric Arc induction furnace (1 TPD), 02 Nos - Annealing Pot, 02 Nos -Electric Furnace (7.5 HP), wire Drawing machine (High Speed & Low speed) was found installed & operative in unit premises.
- d. Unit has not reported source of Water requirement for Industrial & Domestic purpose.
  - e. Unit has not provided adequate treatment for alkaline water-based solution used in wire drawing machine & Cooling tower blowdown.
  - f. There was bypass stack attached to fired electric arc furnace, for melting of copper & aluminum Blocks, for escaping the flue gases. Unit has provided hoper on the furnace which is attached with the Stack without adequate pollution control measures & adequate Stack monitoring facility not provided.
  - g. Plantation was not developed as per norms.
  - h. Noise Monitoring & Ambient air quality monitoring carried out by Regional Laboratory, RO Jodhpur near the production area approach of unit, Results of the Samples of Ambient Air collected during inspection was found out of prescribed standards, which indicate that you have failed to maintain requisite pollution control measures to control air & noise emissions
  - i. Unit is found operative in agricultural land without land conversion for intended use from the competent authority.
6. And whereas, a sample of Ambient air quality near the Near the production area approach of unit was collected by the officials of State Board on dated 16/12/2024. While observing the results of sample collected it was found that limits of the Particulate Matter exceed the prescribed limit (PM found 238 microgram/cu.m, which should be <100 microgram/cu.m).
7. And whereas, Noise monitoring conducted at 01 Location (Near the production area approach of unit) by the officials of State Board on dated 16/12/2024. as per the results of the noise monitoring, Industry has failed to comply prescribed standards for ambient noise standards and the resulted Noise level is 60.4 dB(A) which exceed the prescribed limit that 10 dB (A) exceed noise level (55bD for Residential Zone in day time).
8. And whereas the above observations clearly indicate that unit failed to comply with the provisions of the Acts and Rules.
9. And whereas, you are operating your unit without getting prior CTO from State Board.
10. And whereas provisions of section 21 of the Air Act prohibits establishing or operating an industrial plant without obtaining consent of the State Board.

**Signature valid**  
Digitally signed by S. Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17:07:39 IST  
Reason: Approved



email- rorpcb.jodhpur@gmail.com  
Tele : 0291-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

11. And whereas non-compliance of the provisions of the Water Act and Air Act make industry liable to the legal action under provisions of the Acts.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of the powers conferred upon it under section 31(A) of the Air Act, 1981 intends to issue following directions to: -

- A. That all the processes carried out by the industry should be closed down and
- B. That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply till within 7 days from the issuance of this notice failing which the intended action shall be initiated without any further notice.

(Shilpi Sharma)  
Regional Officer

**Signature valid**

Digitally signed by Shilpi Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17 17:07:39 IST  
Reason: Approved

"A"

**RAJASTHAN HIGH COURT**

Proforma For Micro-Classification (No.S.O./13/2018)

~~D.B. SAW.~~ / ~~S.B.~~ / ~~D.B.~~ CIVIL WRIT NO. \_\_\_\_\_ / 2025

CASE TITLE M/S Kanbariya Plasto Technique v/s The State of Rajasthan

**(1) SERVICE MATTERS**

**"A"- APPOINTMENT / RECRUITMENT / PROMOTION**

DEPARTMENT	POST	YEAR	SUBJECT MATTER (GROUND OF WRIT E.G. AGE, BOUNUS MARKS, ELIGIBILITY, RESERVATION ETC.)

**"B" OTHER SERVICE MATTERS**

DEPARTMENT	POST	SUBJECT MATTER (MATTER UNDER CHALLENGE E.G. PAY SCALS, SENIORITY TRANSFER, PENSION MATTERS, A.C.P. FIXATION ETC.)

**(2) MISC. MATTERS**

1	DEPARTMENT	Environment and climate
2	ACT /RULES/ SECTION / ORDINACE	control of pollution Act 1974
3	REFERNCE OF SUBJECT MATTER WITH PROVISIONS (GROUND OF WRIT E.G. ELECTION MATTERS LAND ACQISITION MATTRS, CANCELATIONS OF MINING LEASE ETC)	In the matter of Mewar (Prevention and control of pollution Act 1974)

*(Signature)*

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S.B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONERS :** *Versus*  
M/s Kankariya Plasto Technique

**RESPONDENTS :**  
The State of Raj. & Ors.

**SYNOPSIS**

1. That the appellat firm is incorporated with the aim and object of doing business in manufacturing of PVC water pipes.
2. That petitioner firm was earlier doing small scale business from a small shop in Jodhpur city only and has recently in 2021 shifted his unit to the address mentioned in cause title of the petition.
3. That petitioner firm on 11.03.2022 has already applied for consent to establish as per the Air Act, 1981. That the said application is pending before the department as on date. That the said pendency operates as deemed consent as per section 21 of Air, Act.
4. That on 19.12.2024 petitioner firm received a show cause notice mentioning few points of non compliance by it.
5. That petitioner firm then soon complied with all the mention non compliance and gave a detailed reply dated 03.01.2025 mentioning all the compliance being done and assured that during the next inspection all the compliance will be visible.
6. That despite giving detailed reply and Consent form of petitioner being pending the respondent RSPCB has made a pre-notion to reject the application form without further inspection and issue directions of closure without giving any opportunity of hearing to petitioner firm.

Hence, this petition for writ before this Hon'ble Court.

  
**COUNSEL FOR THE PETITIONER**

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S.B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER :**                      *Versus*                      **RESPONDENTS :**

M/s Kankariya Plasto Technique

The State of Raj. & Ors.

**I N D E X**

S.No.	Particulars	Page No.
1.	Writ Petition.	1-9
2.	Affidavit in support of writ petition.	10
3.	Affidavit in support of documents.	11
4.	Stay Petition.	12-14
5.	Affidavit in support of stay petition	15
	<b><u>DOCUMENTS:</u></b>	
<b>Annex. 1</b>	The copy of udhyam registration	16-19
<b>Annex. 2</b>	The copy of consent application dated 11.03.2022 <i>wim p/c</i>	20-27
<b>Annex. 3</b>	The copy of photographs	28
<b>Annex. 4</b>	The copy of inclusion letter dated 16.12.2022	29-33
<b>Annex. 5</b>	The copy of notice dated 19.12.2024	34-36
<b>Annex. 6</b>	The copy of reply dated 04.01.2024 sent through mail	37-40
<b>Annex. 7</b>	The copy of order dated 29.12.2023	41

  
**COUNSEL FOR THE PETITIONER**

**GOVERNMENT OF RAJASTHAN**  
**e-Court Fee**



DATE & TIME :	07-JAN-2025 16:20:36
NAMES OF THE ACC/ REGISTERED USER :	SHCIL RAJASTHAN
LOCATION :	JODHPUR
e-COURT RECEIPT NO :	RJCT0728A2519Q681
e-COURT FEE AMOUNT :	₹ 40
	( Rupees Forty Only)



RJCT0728A2519Q681

Statutory Alert : The authenticity of this e-Court fee receipt should be verified at [www.shcilestamp.com](http://www.shcilestamp.com) . Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy please inform the Competent Authority. This receipt is valid only after verification & locking by the Court Official.

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR

S.B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

PETITIONER:

M/s Kankariya Plasto Technique, through partner Ayushi Kankariya D/o Rakesh Gothi, Aged- 29 years, having office at block No. 2, Khasra No. 29, Desuriya Kharlaon, Nagaur Road, Jodhpur.

*Versus*

RESPONDENTS :

1. State of Rajasthan through its Secretary, Directorate of Environment and Climate Change, Jaipur.
2. Member Secretary, Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur.
3. Regional officer, Rajasthan State Pollution Control Board, Jodhpur.

\*\*\*\*\*

S. B. CIVIL WRIT PETITION UNDER ARTICLE 226 OF  
THE CONSTITUTION OF INDIA, 1950.

AND

IN THE MATTER OF THE WATER (PREVENTION AND  
CONTROL OF POLLUTION) ACT, 1974.

AND

*Ayushi*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
P.A. HIGH COURT, JODHPUR

**IN THE MATTER OF THE AIR (PREVENTION AND  
CONTROL OF POLLUTION) ACT, 1981**

**AND**

**IN THE MATTER OF PRECONCEIVED NOTION TO  
CLOSE PETITIONER UNIT**

**AND**

**IN THE MATTER OF NON ISSUANCE OF ANY NOTICE  
FOR DUE OPPORTUNITY OF HEARING**

**AND**

**IN THE MATTER OF THE ILLEGAL SHOW CAUSE**

**NOTICE DATED 19.11.2024**

**AND**

**IN TE MATTER OF ARTICLE 14, 19(1)(g) AND 21 OF  
THE CONSTITUTION OF INDIA, 1950.**

**AND**

**IN TE MATTER OF JUSTICE EQUITY AND FAIRPLAY.**

.....

To

THE HON'BLE CHIEF JUSTICE AND HIS  
COMPANION HON'BLE JUDGES OF THE HIGH  
COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR.

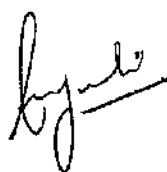
**MAY IT PLEASE YOUR LORDSHIPS :**

The humble petitioners, above named, most respectfully  
submits as under:-

*By*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
COURT JODHPUR

1. That the petitioner firm is citizen of Indian hence have right to file the present writ petition which is in jurisdiction of this Hon'ble Court.
2. That the appellant firm is incorporated with the aim and object of doing business in manufacturing of PVC water pipes. That proprietor of the petitioner is the owner of the land at which the said firm is situated. That the owner ship of the land is not in dispute. The copy of udhyam registration of petitioner firm is annexed herewith and marked herein as **ANNEXURE-1**.
3. That petitioner firm was earlier doing small scale business from a small shop in Jodhpur city only and has recently in 2021 shifted his unit to the address mentioned in cause title of the petition.
4. That a petitioner firm on 11.03.2022 had applied for NOC from respondent pollution board under the provisions of Air Act being a green category industry. The copy of consent application dated 11.03.2022 is annexed herewith and marked herein as **ANNEXURE-2**.
5. That petitioner firm has been following the entire prescribed pollution norm and has zero liquid discharge or water waste which harms the environment and has also done proper plantation in the area so as to keep the environment clean and healthy. The copy of



OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

photographs showing plantation in petitioner unit is annexed herewith and marked herein as **ANNEXURE-3**.

6. That petitioner firm is also enrolled in supplying its finished products to PHED Rajasthan for water supply which given the firm a special status of being a necessity good. The copy of inclusion letter dated 16.12.2022 of petitioner firm is annexed herewith and marked herein as **ANNEXURE- 4**.
7. That on 19.12.2024 petitioner firm received a show cause notice mentioning few points of non compliance by it and directed the petitioner firm to reply to the same within 7 days. The copy of notice dated 19.12.2024 is annexed herewith and marked herein as **ANNEXURE- 5**.
8. That petitioner firm then soon complied with all the mention non compliance and gave a detailed reply dated 04.01.2025 sent through mail mentioning all the compliance being done and assured that during the next inspection all the compliance will be visible. The copy of reply dated 04.01.2024 sent through mail is annexed herewith and marked herein as **ANNEXURE-6**.
9. That moreover respondent department itself vide its office order dated has specified that board shall not insist on land conversion documents from any

*By*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

applicant. The copy of order dated is annexed herewith and marked herein as **ANNEXURE- 7.**

10. That despite giving detailed reply and Consent form of petitioner being pending the respondent RSPCB has made a pre-notion to reject the application form of petitioner firm without further inspection and to issue directions of closure without giving any opportunity of hearing to petitioner firm.
11. That being aggrieved by the illegal actions of respondent and making petitioner to suffer their livelihood, petitioner has no option but to approach this Hon'ble Court by way of the present writ petition against such action of the respondent authority on the following amongst other grounds:-

**--G R O U N D S --**

- A.** That the impugned order is illegal, arbitrary and violative of the principle of natural justice as no opportunity of hearing has been given by respondent department to petitioner. That just a show cause notice has been given to which petitioner has duly replied and has also requested for re-inspection for which respondent department has orally denied.
- B.** That pertinently respondent board has given a combine show cause notice to petitioner firm and one Kankariya Plasto Technique, which is a

*Handwritten signature*

**OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR**

separate firm have different place and kind of business. Even the owners of the firm are not same then also the said illegal notice has been issued. That the impugned notice is bad in law and deserves to be quashed on this sole ground.

- C.** That respondent board has failed to consider the fact that petitioner firm has duly applied for consent to establish on 11.03.2022. That the said application is pending on till date. That section 21 of Air, Act specifically provides that if the consent so applied has not been refused the same shall be treated as Deemed Consent unless refused. That in the present case respondent RSPCB has failed to consider the fact that application is pending before them and the same operates as Consent for Petitioner firm.
- D.** That as petitioners consent application is still pending therefore until the fresh inspection is conducted petitioner cannot be directed to close the industry which is giving employment to 25-30 person on regular basis and 15-20 casual laborers.
- E.** That respondent firm had made pre-conceived notion that it will issue closure direction and electricity cut direction against the petitioner firm, without even giving due opportunity of hearing as



OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JOODHPUR

provided under section 21 of the Air Act. That respondent firm had just given a formal show cause notice and is now adamant to act against the petitioner firm.

**F.** That despite the fact that petitioner firm is a zero liquid discharge firm and there is no such high level of pollution being there as petitioner firm has been using electric machines which generates negligible pollution. That respondent department is not considering the fact the pollution emitted by generator set installed in the industry is temporary in nature and not permanent. That plantation has already been done and new plants are also being sowed.

**G.** That respondent department is acting in arbitrary manner just hamper the livelihood of people connected with petitioner firm. That petitioner firm has been complying with all the norms of pollution control board and undertakes to follow all the future direction so as to keep the environment clean and healthy.

**H.** That the petitioners crave leave of this Hon'ble Court to submit other grounds at the time of the arguments.

12. That there is no alternative, efficacious effective and speedy remedy available to the petitioner

*by*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJHIGH COURT JODHPUR

except to approach this Hon'ble Court under Article 226 the Constitution of India.

13. That no such writ petition has previously been filed by the petitioner either before this Hon'ble Court or before the Hon'ble Supreme Court of India.

### PRAYERS

It is, therefore, humbly and most respectfully prayed that this writ petition of the petitioner may kindly be allowed with costs and by issuing appropriate writ, order or direction in the nature of mandamus or any other appropriate writ :-

- i. That to set side and quash show cause notice dated 19.12.2024 <sup>(ANN-5)</sup> issued by respondent pollution board,
- ii. That the cost of litigation may also be allowed in the favour of the petitioner.
- iii. Any other appropriate writ, order or direction which this Hon'ble Court may deem just and proper in the facts and circumstances of the case may kindly be passed in favour of the petitioner.

HUMBLE PETITIONER, THROUGH COUNSEL-


Advocate

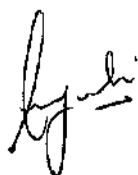
### NOTES:

*[Handwritten signature]*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

1. No such writ petition has previously been filed before this Hon'ble Court as well as Hon'ble Supreme Court.
2. P.F., notices and extra copies shall be filed within the prescribed period.
3. It has been typed by private steno in my office.
4. As pie papers are not readily available, hence stout papers are used.
5. Email ID: hargunkaur11b3@gmail.com  
Mob No. 9811179682

  
COUNSEL FOR THE PETITIONER



OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JOODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S. B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s Kankariya Plasto Technique

VERSUS

**RESPONDENTS:**

The State of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF WRIT PETITION**

I, Ayushi Kankariya S/o , Aged- 29 years, having office at block No. 2, Khasra No. 29, Desuriya Kharlaon, Nagaur Road, Jodhpur, do hereby state on oath as under:-

1. That I am partner of petitioner firm and am well conversant with the facts of the case.
2. That the annexed writ petition has been drafted by the counsel under my instructions.
3. That the contents of the writ petition regarding facts are true to my personal knowledge. Whereas the legal submissions made therein are believed to be true on the basis of legal advice given to me.

No. 125P Date 5/1/25 Title

Sworn before me by Ayushi

Kankariya

Who is identified by Hargun

*H. Kankariya*  
**IDENTIFIED BY**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

*Ayushi*  
**DEPONENT**

*Ayushi*

**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*Ayushi*  
**DEPONENT**

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S. B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s Kankariya Plasto Technique

VERSUS

**RESPONDENTS:**

The state of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF DOCUMENTS**

...

I, Ayushi Kankariya S/o , Aged- 29 years, having office at block No. 2, Khasra No. 29, Desuriya Kharlaon, Nagaur Road, Jodhpur, do hereby state on oath as under:-

1. That I am the partner of petitioner firm and am well conversant with the facts of the case.
2. That the documents filed with this writ petition and marked as Annexure 1 to last are exact, true and correct typed/photostat/certified copies of their respective originals.

*H. Kankariya*  
**IDENTIFIED BY**

No. *1257* Date *5/1/25* Title *...*  
Sworn before me by *Ayushi Kankariya*  
Who is identified by *Hargunkeer Singh*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

*H. Kankariya*

*H. Kankariya*

**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
HIGH COURT, JODHPUR

**DEPONENT**

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S.B. CIVIL STAY PETITION NO \_\_\_\_\_/2025

IN

SB CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s Kankariya Plasto Technique, through partner Ayushi  
Kankariya S/o , Aged- 29 years, having office at block No. 2,  
Khasra No. 29, Desuriya Kharlaon, Nagaur Road, Jodhpur.

*Versus*

**RESPONDENTS :**

1. State of Rajasthan through its Secretary, Directorate of  
Environment and Climate Change, Jaipur.
2. Member Secretary, Rajasthan State Pollution Control  
Board, 4, Jhalana Institutional Area, Jhalana Doongri,  
Jaipur.
3. Regional officer, Rajasthan State Pollution Control Board,  
Jodhpur.

\*\*\*\*

**SB CIVIL MISC. STAY PETITION UNDER  
ARTICLE 226 OF THE CONSTITUTION OF INDIA**

\*\*\*

To,

*Ayushi*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

Hon'ble Chief Justice and his companion Hon'ble Judges of the High Court of Judicature for Rajasthan at Jodhpur.

MAY IT PLEASE YOUR LORDSHIPS :

The petitioner, above named, most respectfully submits as under :-


1. That the petitioner has filed this writ petition challenging the show cause notice dated 19.12.2024 passed by respondent department, whereby in garb of show cause notice to petitioner firm, respondent department is made pre-notion to issue closure direction of petitioner firm without even re-inspecting and given any opportunity of hearing. That deemed consent has been operating in favour of petitioner firm. The petitioner has a good case on merits and if effect and operation of order dated 19.12.2024 is not stayed then petitioner is likely to suffer irreparable loss. That the balance of convenience lies in favour of petitioner who should be granted interim order. Else the petitioner shall suffer irreparable loss.

It is, therefore, most respectfully prayed that this stay petition may kindly be allowed and during the pendency of writ petition, effect and operation of order dated 19.12.2024 issued by respondent RSPCB may kindly be stayed and they may be directed not to take any coercive action the petitioner firm.



OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

Any other order favorable to the petitioner may also be passed.

HUMBLE PETITIONER, THROUGH  COUNSEL-

ADVOCATE

**NOTES:**

1. No such stay petition has previously been filed before this Hon'ble Court in this case.
2. P.F., notices and extra copies shall be filed within the prescribed period.
3. It has been typed by private steno in my office.
4. As pie papers are not readily available, hence stout papers are used.
5. Email ID: hargunkaur1b3@gmail.com  
Mob No. 9811179682

  
COUNSEL FOR THE PETITIONER



  
OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR

S.B. CIVIL STAY PETITION NO. \_\_\_\_/2025

IN

S.B. CIVIL WRIT PETITION NO. \_\_\_\_/2025

**PETITIONER:**

***Versus***

**RESPONDENTS:**

M/s Kankariya Plasto Technique

State of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF STAY PETITION**

I, Ayushi Kankariya S/o , Aged- 29 years, having office at block No. 2, Khasra No. 29, Desuriya Kharlaon, Nagaur Road, Jodhpur, do hereby state on oath as under:-

1. That I am the partner of petitioner firm and am well conversant with the facts of the case.
2. That the annexed stay petition has been drafted by the counsel under my instructions.
3. That the contents of annexed stay petition regarding facts are true and correct to my personal knowledge as also on the basis of legal advice given to me.

*H. Jais*  
**IDENTIFIED BY**

No. *125C* Date *5/1/25*  
Sworn before me by *Ayushi*  
*Kankariya* Who is identified by *Jais*

*Ayushi*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

*Jais*

**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*Ayushi*  
**DEPONENT**



भारत सरकार  
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम विभाग  
Ministry of Micro, Small and Medium Enterprises



# UDYAM REGISTRATION CERTIFICATE

Ann-2

UDYAM REGISTRATION NUMBER

UDYAM-RJ-22-0028410

NAME OF ENTERPRISE

M/S KANKARIA PALSTO TECHNIQUES

TYPE OF ENTERPRISE \*

S.No.	Classification Year	Enterprise Type	Classification Date
1	2024-25	Small	27/04/2024
2	2023-24	Micro	09/05/2023
3	2022-23	Micro	26/06/2022
4	2021-22	Micro	06/08/2021

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	RJ22A0003776	KANKARIYA PLASTO TECHNIQUES

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	KHASRA NO 29	Name of Premises/ Building	KANKARIYA PLASTO TECHNIQUE
Village/Town	NAGPUR ROAD	Block	JODHPUR
Road/Street/Lane	DESURIYA KHARLON	City	JODHPUR
State	RAJASTHAN	District	JODHPUR, Pin 342304
Mobile	8239199675	Email:	KMS0291@YAHOO.COM

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

01/04/2016

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

01/04/2016

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

04/08/2021

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No: S.O. 2119(E) dated - 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 05/01/2025

For any assistance, you may contact:

1. District Industries Centre: JODHPUR (RAJASTHAN)

2. MSME-DFO: JAIPUR (RAJASTHAN)

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*[Signature]*



Follow us @minmsme & @msmecl



17

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*[Handwritten signature]*

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Partnership	Name of Enterprise	M/S KANKARIA PALSTO TECHNIQUES
Owner Name	M/S KANKARIA PALSTO TECHNIQUES	PAN	AAPK5657C
Do you have GSTIN	Yes	Mobile No.	8239199675
Email Id	KMS0291@YAHOO.COM	Social Category	General
Gender	Female	Specially Aided(DIVYANG)	No
Date of Incorporation	01/04/2016	Date of Commencement of Production/Business	01/04/2016

Bank Details

Bank Name	IFS Code	Bank Account Number
BANK OF BARODA	BARBOVJODH	76970200002531

Employment Details

Male	Female	Other	Total
6	0	0	6

Investment in Plant and Machinery OR Equipment (In Rs.)

SNo.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment (A) (B)	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2022-23	Small	6104068.00	0.00	6104068.00	100163347.00	0.00	100163347.00	Yes	ITR - 3, 5, 6
2	2021-22	Micro	5739596.00	0.00	5739596.00	34727485.00	0.00	34727485.00	Yes	ITR - 3, 5, 6
3	2020-21	Micro	1922102.00	0.00	1922102.00	22209203.00	0.00	22209203.00	Yes	ITR - 3, 5, 6
4	2019-20	Micro	2257675.00	0.00	2257675.00	40439901.00	0.00	40439901.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District	Added On
1	KANKARIA PLASTO TECHNIQUES	KHASRA NO 29	KANKARIA PLASTO TECHNIQUE	MAGAJR ROAD	JODHPUR	DESURIYA KHARLON	JODHPUR	342304	RAJASTHAN	JODHPUR	04/08/2021

Official address of Enterprise

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

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*[Handwritten Signature]*

Village/Town: NAGAR ROAD      Block: JODHPUR  
 Road/Street/Lane: DESURVA KHARLOH      City: JODHPUR  
 State: RAJASTHAN      District: JODHPUR, Pin: 342304  
 Mobile: 8239199675      Email: KMS0291@VAHOO.COM  
 Latitude:      Longitude:

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National Industry Classification Code(S)

S.No.	Nic-2 Digit	Nic-4 Digit	Nic-5 Digit	Activity	Added On
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing	04/08/2021

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
Are you interested to get registered on National Career Service(NCS) Portal	No
Are you interested to get registered on NSIC B2B Portal	No
Are you interested in availing Free .IN Domain and a business email ID	No
Are you interested in getting registered on Skill India Digital Portal	No
Date of Udyam Registration	N/A
Last Updated Date	04/08/2021 26/04/2024

UDYAM REGISTRATION

- Ministry of MSME
- Ministry of Skill Development and Entrepreneurship
- Ministry of Industrial Policy
- Ministry of Labour and Employment
- Ministry of Finance
- Ministry of Information and Public Relations
- Ministry of Health and Family Welfare
- Ministry of Education
- Ministry of Agriculture and Farmers Welfare
- Ministry of Power
- Ministry of Water Resources
- Ministry of Environment, Forest and Climate Change
- Ministry of Chemicals and Fertilizers
- Ministry of Textiles
- Ministry of Railways
- Ministry of Shipping
- Ministry of Air Transport
- Ministry of Civil Aviation
- Ministry of Space
- Ministry of Atomic Energy
- Ministry of Science and Technology
- Ministry of Information Technology
- Ministry of Electronics and Information Technology
- Ministry of Defence
- Ministry of Health and Family Welfare
- Ministry of Education
- Ministry of Agriculture and Farmers Welfare
- Ministry of Power
- Ministry of Water Resources
- Ministry of Environment, Forest and Climate Change
- Ministry of Chemicals and Fertilizers
- Ministry of Textiles
- Ministry of Railways
- Ministry of Shipping
- Ministry of Air Transport
- Ministry of Civil Aviation
- Ministry of Space
- Ministry of Atomic Energy
- Ministry of Science and Technology
- Ministry of Information Technology
- Ministry of Electronics and Information Technology
- Ministry of Defence

Video

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 REVENUE, CRIMINAL, CIVIL  
 RAJ HIGH COURT, JODHPUR

*Lyndi*

## Rajasthan State Pollution Control Board

## FORM I



Application for Consent to Establish under  
section 21 of the  
Air (Prevention and Control of Pollution) Act,  
1981

Draft Letter

Print Date: 3/11/2022

Date: 11/03/2022

From:-

KANKARIYA PLASTO  
TECHNIQUE BLOCK  
NO.2, KHASRA NO.29,  
DESURIYA KHARLOAN,  
NAGOUR ROAD JODHPUR  
Jodhpur

To,  
Regional Officer SPL-I,  
Phase-I, Basni Ind. Area,  
Jodhpur Phone: 0291-  
2723225

Unit ID: 118579

Application ID: 305292

Application Type: CTE AIR - Fresh

Disposing Authority: Jodhpur

Address: SPL-I, Phase-I, Basni Ind. Area, Jodhpur

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for establishing an industrial plant/ operation/ process/ activity, plant owned by KANKARIYA PLASTO TECHNIQUE (Name of Director/ proprietor/ partner etc.)

## Part I: General Information

## A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a. Name of Industry/ Activity/ Service/ Operation/ Process	KANKARIYA PLASTO TECHNIQUE
b. Name and Designation of the Applicant	REKHA DEVI KANKARIYA PARTNER
c. Correspondence Address	BLOCK NO.2, KHASRA NO.29, DESURIYA KHARLOAN, NAGOUR ROAD
Village/ Area	JODHPUR
Street/ Locality/ City	JODHPUR
Tehsil	Jodhpur
District	Jodhpur
State	Rajasthan
Pin Code	342304
Telephone No. (including STD Code)	0-
Mobile No.	8239199675
E-Mail Address	subhakankariya@gmail.com
Fax No.	-
d. Site Address	KANKARIYA PLASTO TECHNIQUE BLOCK NO 2, KHASRA NO 29, DESURIYA KHARLOAN, NAGOUR ROAD
Village/ Area	JODHPUR
Street/ Locality/ City	JODHPUR
Tehsil	Jodhpur

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

District	Jodhpur
Plot No./ Khasra No.	29
Pin Code	342304
Telephone No. (including STD Code)	0-
Mobile No.	8094006012
Fax No.	0-
Email Address	subhamkankariya@gmail.com
e. Plot Area/ Mining Lease Area	N/A N/A
f. Land classification	
(a) Industrial or	No
(b) Commercial, or	No
(c) Agriculture, or	No
(d) Residential, or	No
(e) Other than above	No
g. Whether covered under Aravalli Notification	No
h. Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is $\geq$ 5 KL	No
i. Whether covered under EIA Notification, 2006	No
j. Gross Built up Area	0
k. Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l. Category of Industry/ Activity/ Service/ Operation/ Process	Green
m. Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n. Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o. Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	50
p. Date of Commissioning	10/04/2022
q. Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	9
r. Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s. Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	N/A
t. No. of working days in a year	300
u. No. of shifts per day	1
v. Electric connection number and name	N/A

### B. Surrounding Details:-

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	
2.	Water body	N/A
3.	Industrial area (Specify)	
4.	Any major industry (Specify)	

### Part II: Information related to Industry/ Activity/ Service/ Operation/ Process

#### (a) Raw Material Details:

S. No.	RM_NAME	Nature	Name	Consumption (With Unit)	Nature (Solid, Liquid, Gas)	Storage Capacity (With Unit)
121086	HDPE Granuels	Solid	HDPE Granuels	3888, TON/ANNUM	Solid	500, TON

#### (b) Product/ By Product/ Service/Activity details

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REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
3678	HDPE PIPE	27, LAKH METER/ ANNUM	Product	27

(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

Not Applicable...

(d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
184830	Any Other	0	0.5	0	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

(a) Effluent Generation & Disposal Details

Not Applicable...

(b) Mode Of Treatment and disposal

N/A

(c) Type of treatment system installed

N/A

**Part IV: Information related to Air Pollution and Control Systems**

(a) Air Emission Details

**A- Process Stacks**

Not Applicable...

**B- Flue gases stacks**

Not Applicable...

**C- Fugitive emission**

Not Applicable...

**D- Details of D. G. Sets**

Not Applicable...

**Part V: Information related to Solid Waste:**

Not Applicable...

**Part VI: Information related to Consent Fee Deposition**

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
68942068	11/03/2022	100.00	CTE-A952851761	New E-mitra(Online-Rajasthan Payment Platform)	68942068	Mar 11 2022 12:00AM	SUCCESS

- I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
- I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
- I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Signature



**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL

Place

Name  
Designation  
Seal

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**Note:**

- I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- III. Documents as per check list as specified by the State Board shall be submitted along with the application.
- IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.



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RAJ HIGH COURT, JODHPUR

Rajasthan State Pollution Control Board

FORM I



Application for Consent to Establish under section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Draft Letter

Print Date: 3/11/2022

Date: 11/03/2022

From:-

KANKARIYA PLASTO  
TECHNIQUE BLOCK  
NO.2,KHASRA NO.29,  
DESURIYA KHARLOAN,  
NAGOUR ROAD JODHPUR  
Jodhpur

To,  
Regional Officer-SPL-I,  
Phase-I, Basni Ind. Area,  
Jodhpur Phone: 0291-  
2723225

Unit ID: 118579

Application ID: 305292

Application Type: CTE AIR - Fresh

Disposing Authority: Jodhpur

Address: SPL-I, Phase-I, Basni Ind. Area, Jodhpur

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for establishing an industrial plant/ operation/ process/ activity , plant owned by KANKARIYA PLASTO TECHNIQUE (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a. Name of Industry/ Activity/ Service/ Operation/ Process	KANKARIYA PLASTO TECHNIQUE
b. Name and Designation of the Applicant	REKHA DEVI KANKARIYA PARTNER
c. Correspondence Address	BLOCK NO.2,KHASRA NO.29, DESURIYA KHARLOAN, NAGOUR ROAD
Village/ Area	JODHPUR
Street/ Locality/ City	JODHPUR
Tehsil	Jodhpur
District	Jodhpur
State	Rajasthan
Pin Code	342304
Telephone No. (Including STD Code)	0-
Mobile No.	8239199675
E-Mail Address	subhakankariya@gmail.com
Fax No.	-
d. Site Address	KANKARIYA PLASTO TECHNIQUE BLOCK NO 2,KHASRA NO 29, DESURIYA KHARLOAN, NAGOUR ROAD
Village/ Area	JODHPUR
Street/ Locality/ City	JODHPUR
Tehsil	Jodhpur

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REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

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District	Jodhpur
Plot No./ Khasra No.	29
Pin Code	342304
Telephone No. (including STD Code)	0-
Mobile No.	8094006012
Fax No.	0-
Email Address	subhamkankariya@gmail.com
e. Plot Area/ Mining Lease Area	N/A N/A
f. Land classification	
(a) Industrial or	No
(b) Commercial, or	No
(c) Agriculture, or	No
(d) Residential, or	No
(e) Other than above	No
g. Whether covered under Aravalli Notification	No
h. Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is $\geq 5$ KL	No.
i. Whether covered under EIA Notification, 2006	No
j. Gross Built up Area	0
k. Consent is applied for	Fresh
(Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	
l. Category of Industry/ Activity/ Service/ Operation/ Process	Green
m. Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n. Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o. Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs).	50
p. Date of Commissioning	10/04/2022
q. Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	9
r. Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s. Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	N/A
t. No. of working days in a year	300
u. No. of shifts per day	1
v. Electric connection number and name	N/A

**B. Surrounding Details:-**

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	
2.	Water body	
3.	Industrial area (Specify)	N/A
4.	Any major industry (Specify)	

**Part II: Information related to Industry/ Activity/ Service/ Operation/ Process**

(a) Raw Material Details:

S. No.	RM_NAME	Nature	Name	Consumption (With Unit)	Nature (Solid, Liquid, Gas)	Storage Capacity (With Unit)
121086	HDPE Granuels	Solid	HDPE Granuels	3888, TON/ANNUM	Solid	500, TON

*[Signature]*

(b) Product/ By Product/ Service/Activity details

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REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

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S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
3678	HDPE PIPE	27, LAKH METER/ ANNUM	Product	27

(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

Not Applicable...

(d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
184830	Any Other	0	0.5	0	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

(a) Effluent Generation & Disposal Details

Not Applicable...

(b) Mode Of Treatment and disposal

N/A

(c) Type of treatment system installed

N/A

**Part IV: Information related to Air Pollution and Control Systems**

(a) Air Emission Details

A- Process Stacks

Not Applicable...

B- Flue gases stacks

Not Applicable...

C- Fugitive emission

Not Applicable...

D- Details of D. G. Sets

Not Applicable...

**Part V: Information related to Solid Waste:**

Not Applicable...

**Part VI: Information related to Consent Fee Deposition**

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
68942068	11/03/2022	100.00	CTE-A952851761	New E-mitra(Online-Rajasthan Payment Platform)	68942068	Mar 11 2022 12:00AM	SUCCESS

- I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
- I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
- I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Signature

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



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Place

Name  
Designation  
Seal

**Note:**

- I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- III. Documents as per check list as specified by the State Board shall be submitted along with the application.
- IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.

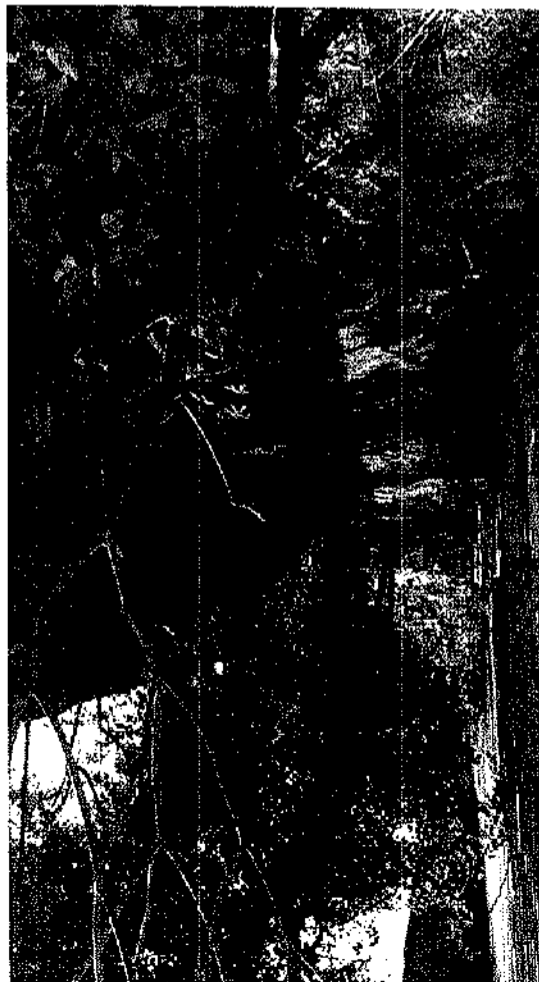
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*[Handwritten Signature]*

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RAJ HIGH COURT, JODHPUR

ANR-3

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*Lyne*

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RAJ HIGH COURT, JODHPUR



Office of the Chief Engineer(Technical) & Technical Member  
Rajasthan Water Supply & Sewerage Management Board(PHED)  
"JAL BHAWAN" 2-Civil Lines, Jacob Road, Jaipur-06  
Phone 0141-2222342 e-Mail:- [rj\\_tm@nic.in](mailto:rj_tm@nic.in)

Ann-2

No. 13/D&S /2022-23/Enlistment-HDPE- 23 / 6382-64/6 Date: 16/12/2022

(29)

**M/s Kankariya Plastic Technique**  
Khasara No. 29, Desuriya Kharloan,  
Nagaur Road, Jodhpur, Rajasthan

E-Mail: [kms0291@yahoo.com](mailto:kms0291@yahoo.com)

Subject: Inclusion of new makes in the "List of specified makes/acceptable makes" of various items to be used in water supply projects / schemes of PHED Rajasthan.

Reference: 735<sup>th</sup> meeting of Technical Committee of RWSSMB on dated 09.12.2022

Technical committee in its 735<sup>th</sup> meeting held on date 09.12.2022 at agenda item no. 07, has approved "KANKARIA" as new make for following grade/ pressure rating/ sizes of HDPE pipe, in line with the new vendor approval eligibility criteria. Minutes circulated by Secy. RWSSMB Jaipur on dated 13.12.2022:-

S No.	PARTICULARS OF EQUIPMENT / ITEMS	NAME OF MAKE	PE GRADE/ PRESSURE RATING/ SIZE	NAME AND ADDRESS OF COMPANY
1	High Density Polyethylene Pipe	"KANKARIA"	1.PE80, PN 6&10 upto DN315 2.PE 100PN 6&10 upto DN 200	<b>Registered office -- M/s Kankariya Plastic Technique</b> Khasara No. 29, Desuriya Kharloan, Nagaur Road, Jodhpur, Rajasthan E-Mail: <a href="mailto:kms0291@yahoo.com">kms0291@yahoo.com</a>  <b>Factory:</b> Khasara No. 29, Desuriya Kharloan, Nagaur Road, Jodhpur, Rajasthan  UDYAM- RJ-22-0028410

Accordingly; your make will be included in the "List of specified makes" of the department, available on departmental website i.e. [www.phedwater.rajasthan.gov.in](http://www.phedwater.rajasthan.gov.in) subjected to following conditions that:

- Procurement of virgin HDPE resin (100% virgin), Pre-compound and master batch should be procured from the manufacturer or its authorized distributor/ stockist/ DCA only (from Trader only in case, if virgin material is imported).

Page 1 of 2

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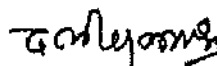
**Office of the Chief Engineer(Technical) & Technical Member**  
**Rajasthan Water Supply & Sewerage Management Board(PHED)**  
"JAL BHAWAN" 2-Civil Lines, Jacob Road, Jaipur-06  
Phone 0141- 2222342 e-Mail:- rj\_tm@nic.in

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However, if the virgin material is procured from trader, vendor (of HDPE Pipe) shall have to submit the test certificate issued by manufacturer (of Raw material) addressing the name of distributor/trader and the vendor of HDPE Pipe, with reference of invoice.

- ii Purchase invoice should have clear description of raw material with its grade, batch/ lot no.
- iii Details of raw material procured with invoice no/ date, batch/ lot no of raw material, payment details and consumption of raw material with pipe produced should be submitted half yearly (FY) with copy of raw material test certificates as issued by the raw material manufacturer with details of lot/ batch no.
- iv This approval will be reviewed initially after 6 months and subsequently periodically for complying the conditions as mentioned above.

The above approval is also subject to review / revision under any subsequent vendor registration / approval / categorization of the department.

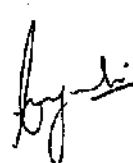
  
(Dalip Kumar Gaur) 16.12.22  
Chief Engineer (Tech.) & TM  
RWSSMB, Jaipur

No. 13/D&S /2022-23/Enlistment-HDPE- 23/ 6382-6416 Date: 16/12/2022

Copy to following for information:

- 1- P.S. to ACS, PHED GoR, Jaipur
- 2- FA&CAO, RWSSMB, Jaipur
- 3- P.S. to Chief Engineer (Tech.)& TM, RWSSMB, Jaipur
- 4- Chief Engineer, PHED (U&NRW),( R) /SP/JJM Jaipur/Project Jodhpur/ PMU, Nagaur
- 5- Additional Chief Engineer PHED, Region.....(All) with request to ensure the compliance of clause (4) in reference of FD notification dated 19.11.2015, if applicable.

  
16.12.22  
Superintending Engineer (D&S)  
PHED, Jaipur



**Correction / Amendment in Agenda Item No. 7- Annexure – 1 of TC**  
**735/09.12.2022**

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S No	Agenda No. 7- Sr. No of Annex. 1	Mentioned as per Approval				May be read as		
		Name of Firm M/s	Make	Sizes Approved	Approval Letter No. /date	Name of Firm M/s	Make	Sizes Approved
1	2	Arihant Industries-Bindayaka-Jaipur	ARIHANT INDUSTRIES	PE 80 PN 6 &10 upto DN 160 PE 100 PN 6 &10 upto DN 315	13/D&S/2022-23/Enlistment-HDPE-20/7398-7432 / 16.12.2022	Arihant Industries-Bindayaka-Jaipur	"AUROPLUS"	PE 80 PN 6 &10 upto DN 160 PE 100 PN 6 &10 upto DN 315
3	6	Borana Industries-Jodhpur	BORANA	PE 80 PN 6 &10 upto DN 200 PE 100 PN 6 &10 upto DN 180	13/D&S/2022-23/Enlistment-HDPE-35/7538-7572 / 16.12.2022	Borana Industries-Jodhpur	"THAR"	PE 80 PN 6 &10 upto DN 200 PE 100 PN 6 &10 upto DN 180
4	11	Ganga Pipe Factory	GANGA	PE 80 PN 6 &10 upto DN 180 PE 100 PN 6 &10 upto DN 180	13/D&S/2022-23/Enlistment-HDPE-01/6242-6276 / 16.12.2022	Ganga Pipe Factory	"BHUMIPUTRA"	PE 80 PN 6 &10 upto DN 180 PE 100 PN 6 &10 upto DN 180
5	12	G&G Pipes	G&G	PE 80 PN 6 &10 upto DN 250 PE 100 PN 6 &10 upto DN 250	13/D&S/2022-23/Enlistment-HDPE-08/7713-7747 / 16.12.2022	G&G Pipes	"G&G PIPES"	PE 80 PN 6 &10 upto DN 250 PE 100 PN 6 &10 upto DN 250
6	14	Jamidar Pipe Industries Behror Alwar	JAMIDAR	PE80 PN6 upto DN200 PE80 PN10 upto DN180 PE100 PN 6&10 upto DN 110	13/D&S/2022-23/Enlistment-HDPE-34/7117-7151 / 16.12.2022	Jamidar Pipe Industries Behror Alwar	"JAMINDAR"	PE80 PN6 upto DN200 PE80 PN10 upto DN180 PE100 PN 6&10 upto DN 110
7	16	Kankaria Plastics Techniques-Jodhpur	KANKARIA	PE 80 PN 6 &10 upto DN 315 PE 100 PN 6&10 upto DN 200	13/D&S/2022-23/Enlistment-HDPE-23/6382-6416 / 16.12.2022	Kankaria Plastics Techniques-Jodhpur	"KANKARIYA"	PE 80 PN 6 &10 upto DN 315 PE 100 PN 6 &10 upto DN 200
8	21	Micro Tech Castings Jodhpur	MICROTECH	PE 80 PN 6 &10 upto DN 225 PE 100 PN 6&10 upto DN 225	13/D&S/2022-23/Enlistment-HDPE-22/6592-6626 / 16.12.2022	Micro Tech Castings Jodhpur	"JALAM"	PE 80 PN 6 &10 upto DN 225 PE 100 PN 6&10 upto DN 225

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*[Signature]*

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REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

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9	22	M K Plastic Industries Ahmedabad	M K PLASTIC	PE 80 PN 6 & 10 upto DN 200 PE 100 PN 6&10 upto DN 200	13/D&S/2022 - 23/Enlistment-HDPE-24/6487-6521 / 16.12.2022	M K Plastic Industries Ahmedabad	"MK"	PE 80 PN 6 & 10 upto DN 200 PE 100 PN 6&10 upto DN 200
10	26	SBC Polypipes Pvt. Ltd.	SBC	PE 80 PN 6 & 10 DN 315	13/D&S/2022 - 23/Enlistment-HDPE-51/6732-6766 / 16.12.2022	SBC Polypipes Pvt. Ltd.	"DHORA"	PE 80 PN 6 & 10 upto DN 315
11	27	Shree Bharthari Baba Pipe Industries	BHARTHARI	PE 80 PN 6 & 10 DN 315	13/D&S/2022 - 23/Enlistment-HDPE-42/6767-6801 / 16.12.2022	Shree Bharthari Baba Pipe Industries	BHARTHARI	PE 80 PN 6 & 10 upto DN 315
12	28	Shree Maheshwari Industries- Jaipur	SHREE MAHESHWAR	PE 80 PN 6 & 10 upto DN 400 PE 100 PN 6&10 upto DN 400	13/D&S/2022 - 23/Enlistment-HDPE-21/6802-6836 / 16.12.2022	Shree Maheshwari Industries - Jaipur	"ORVIN"	PE 80 PN 6 & 10 upto DN 400 PE 100 PN 6&10 upto DN 400
13	31	Shree Salasar Industries Sarna Dungar Jaipur	SHREE SALASAR	PE 80 PN 6 & 10 upto DN 200 PE 100 PN 6&10 upto DN 315	13/D&S/2022 - 23/Enlistment-HDPE-13/6872-6906 / 16.12.2022	Shree Salasar Industries Sarna Dungar Jaipur	"SALASAR"	PE 80 PN 6 & 10 upto DN 200 PE 100 PN 6&10 upto DN 315
14	36	Mohit India Tijara Alwar	MOHIT INDIA	PE 80 PN 6 & 10 DN 200 PE 100 PN 6&10 DN 200	13/D&S/2022 - 23/Enlistment-HDPE-37/7117-7151 / 16.12.2022	Mohit India Tijara Alwar	"MOHIT KISAN"	PE 80 PN 6 & 10 upto DN 200 PE 100 PN 6&10 upto DN 200

G. Dalip Kumar Gour 27.12.22  
 (Dalip Kumar Gour)  
 Chief Engineer (Tech.) & TM  
 RWSSMB, PHED, Jaipur

No. 13/D&S /2022-23/Enlistment-HDPE/ 7845-7915 Date: 27/12/2022

Copy to following for information:

- 1- P.S. to ACS, PHED GoR, Jaipur
- 2- FA&CAO, RWSSMB, Jaipur
- 3- P.S. to Chief Engineer (Tech.)& TM, RWSSMB, Jaipur

*(Handwritten Signature)*

OATH COMMISSIONER  
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- 4- Chief Engineer, PHED (U&NRW),( R) /SP/JJM Jaipur/Project Jodhpur/ PMU,  
Nagaur
- 5- Additional Chief Engineer PHED, Region.....(All)

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*[Handwritten Signature]*  
27/12/22

Superintending Engineer (D&S)  
PHED, Jaipur

*[Handwritten Signature]*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



email- rorpcb.jodhpur@gmail.com  
Tele : 01461-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodhpur/2996

Date :-19/12/2024

M/s Kankriya Plasto Technique  
and M/s S. Kankriya Wire & Cable  
Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore  
Road Bera 09 Mill Area, village Desuriya  
Khrolan, Jodhpur Tehsil, Rajasthan

Sub: Show cause notice for intended direction for closure under section 31A of the Air (Prevention & Control of Pollution) Act 1981 & 33A of the Water (Prevention & Control of Pollution) Act 1974.

Ref:- (i) Complaints received against your unit through VTR Cell, RPCB, Jaipur (परिवाद विवरण -खसरा नं -29 व 31/1, देसुरियां खारोलन में अवैध रूप से संचालित फेक्ट्री के कारण उत्पन्न हो रहे प्रदूषण के सम्बन्ध में शिकायत)  
(ii) Inspection of your unit on dated 16/12/2024.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974.
3. And whereas the said Air has been enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, M/s Kankriya Plasto Technique and M/s S. Kankriya Wire & Cable (herein after referred to as the "Industry") is engaged in operating a HDPE plastic pipe and Wire & Cable manufacturing industry at Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore Road Bera 09 Mill Area, village Desuriya Khrolan, Jodhpur Tehsil, Rajasthan & during the process industry emits air & water pollutants.
5. And whereas, to verify content of complaints received against your industry through VTR Cell, RPCB, Jaipur, industry was inspected by the officials of State Board on dated 16/12/2024 and following non-compliance were observed-

- a. Unit is found engaged in HDPE plastic pipe and Wire & Cable manufacturing without the prior valid CTE/CTO from the Board.
- b. Unit is being operative without adequate pollution control measures without getting prior consent to operate from the State Board.
- c. Plant & machinery -PVC mixer & grinding Extruder machine, 02 Nos -cooling

Signature valid

Digitally signed by Sushil Sharma  
Designation: Senior Environmental  
Engineer (VA) Date: 2024.12.19 17:07:39 IST  
Reason: Approved

RajKaj Ref No.: 12538730

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



email- rorpcb.jodhpur@gmail.com  
Tele : 0291 -2723225

REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

- Stack height), 01 Nos -Electric Arc induction furnace (1 TPD), 02 Nos -  
Annealing Pot, 02 Nos -Electric Furnace (7.5 HP), wire Drawing machine (High  
Speed & Low speed) was found installed & operative in unit premises.
- Unit has not reported source of Water requirement for Industrial & Domestic purpose.
  - Unit has not provided adequate treatment for alkaline water-based solution used in wire drawing machine & Cooling tower blowdown.
  - There was bypass stack attached to fired electric arc furnace, for melting of copper & aluminum Blocks, for escaping the flue gases. Unit has provided hoper on the furnace which is attached with the Stack without adequate pollution control measures & adequate Stack monitoring facility not provided.
  - Plantation was not developed as per norms.
  - Noise Monitoring & Ambient air quality monitoring carried out by Regional Laboratory, RO Jodhpur near the production area approach of unit, Results of the Samples of Ambient Air collected during inspection was found out of prescribed standards, which indicate that you have failed to maintain requisite pollution control measures to control air & noise emissions
  - Unit is found operative in agricultural land without land conversion for intended use from the competent authority.
6. And whereas, a sample of Ambient air quality near the Near the production area approach of unit was collected by the officials of State Board on dated 16/12/2024. While observing the results of sample collected it was found that limits of the Particulate Matter exceed the prescribed limit (PM found 238 microgram/cu.m, which should be <100 microgram/cu.m).
7. And whereas, Noise monitoring conducted at 01 Location (Near the production area approach of unit) by the officials of State Board on dated 16/12/2024. as per the results of the noise monitoring, Industry has failed to comply prescribed standards for ambient noise standards and the resulted Noise level is 60.4 dB(A) which exceed the prescribed limit that 10 dB (A) exceed noise level (55dB for Residential Zone in day time).
8. And whereas the above observations clearly indicate that unit failed to comply with the provisions of the Acts and Rules.
9. And whereas, you are operating your unit without getting prior CTO from State Board.
10. And whereas provisions of section 21 of the Air Act prohibits establishing or operating an industrial plant without obtaining previous consent of the State Board.

Signature valid

Digitally signed by Sonu Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17:07:39 IST  
Reason: Approved

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



email- rorpcb.jodhpur@gmail.com  
Tele : 0291-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

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11. And whereas non-compliance of the provisions of the Water Act and Air Act make industry liable to the legal action under provisions of the Acts.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of the powers conferred upon it under section 31(A) of the Air Act, 1981 intends to issue following directions to:-

- A. That all the processes carried out by the industry should be closed down and
- B. That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply till within 7 days from the issuance of this notice failing which the intended action shall be initiated without any further notice.

(Shilpi Sharma)  
Regional Officer

*Shilpi*

**Signature valid**

Digitally signed by Shilpi Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17:07:39 IST  
Reason: Approved

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
PAJHIGH COURT, JODHPUR

Ann-6

(37)

4 Jan



Me

To: rorpcb.jodhpur@gmail.com ✓

Please find attachments

Thanks with Regards

**SURESH KUMAR KANKARIYA**

**KANKARIYA MACHINERY STORE  
KANKARIYA TOWER No.-1,  
CHOPASANI ROAD JODHPUR**

**Mob: +91 9414126950,8094006001**

**Website: <http://www.kankariyas.in>**



KPT REPLY NEW.pdf

*[Handwritten signature]*

**OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR**

Mobile No: 9414126950

Email: subhakankariya@gmail.com

**KANKARIYA PLASTO TECHNIQUE**  
Block No. 2, Khasra No. 29,  
DesuriyaKharlaon, Naguar Road, Jodhpur

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To,  
The Regional Officer,  
Rajasthan State Pollution Control Board,  
Jodhpur.

DATE-04/01/2025

Subject: Reply to show Cause notice for intended for Closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 and Water Act 1974.

Ref.: Notice No. RO/RSPCB/Jodhpur/2996 dated 19/12/2024.

Dear Sir,

With reference to the above-mentioned notice, we are submitting our detailed reply as follows:

1. Act
2. Act
3. Act
4. The said unit is not emits air and water pollutant i.e. Kankariya Plasto Technique ( 2<sup>nd</sup> firm in Notice)
5. Reply Under:
  - a) We have submitted the applications for CTE and CTO for Wire and Cable, as well as the CTO for HDPE Pipe. The applications are enclosed
  - b) We have submitted the applications for Consent to Establish (CTE) and Consent to Operate (CTO). All necessary compliance

For Kankariya Plasto Techniques

  
Partner



OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
PAI HIGH COURT, JODHPUR

measures, as per the pollution control regulations, are being diligently followed. Our dedicated team is actively engaged in ensuring timely and thorough execution of these requirements

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- c) We have submitted the applications for CTE (Consent to Establish) and CTO (Consent to Operate) for all the machinery, and we are also complying with the Pollution Board's requirement
  - d) The source of water for our unit is a tubewell, for which we have already submitted the application. The application is enclosed
  - e) In compliance with pollution control measures, alkaline-based water is not discharged in any form. The system ensures the water is continuously recirculated without release into the environment.
  - f) This point is not applicable to this Unit i.e. Kankariya Plasto Technique. (2<sup>nd</sup> firm in Notice).
  - g) The plantation arrangements will be completed soon according to the norms of the Pollution Board
  - h) There is No Air and Noise emission in this Unit i.e. Kankariya Plasto Technique. (2<sup>nd</sup> firm in Notice).
  - i) We have applied for land conversion to JDA. Soon, we will submit the land conversion letter to the RSPCB office
6. During the inspection, maintenance activities were in progress which led to a temporary exceedance of particulate matter levels. However, the maintenance has now been completed, and from now on whenever you conduct a visit the pollution parameters including particulate matter will be within the prescribed limit
7. We have taken necessary measures to minimize pollution levels in compliance with the prescribed guideline

For Kankariya Plasto Techniques

*[Signature]*  
Partner

*[Signature]*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

8. Our unit is in full compliance with all the regulations set forth by the Pollution Control Board and adheres to all necessary environmental standards and guidelines. We continue to prioritize sustainable operations and ensure that all required measures are being followed to minimize environmental impact.

9. As para 5(i)

10. As Para 5(i)

11. Our unit is fully compliant with all the regulations set by the Pollution Control Board and adheres to environmental standards.

With above submission kindly drop the show cause notice and grant consent to establish and operate.

Thanking you,

For M/s KANKARIYA PLASTO TECHNIQUE

Yours sincerely,

For Kankariya Plasto Techniques

*[Signature]*  
Partner

*[Signature]*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004  
Phone :0141-27168049,2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
Helpline No. : 0141.2716877



**LIFE**  
Lifestyle for  
Environment

*Amr*

No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978

Date: 29-12-23

*Amr-7*  
*(4)*

Regional Officer,  
Regional Office, RSPCB,  
Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/  
Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/  
Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/  
Bundi/Hanumangarh/Jaisalmer/Sirohi/Jhalawar  
/Sawai Madhopur/Jhunjhunu/Rajsamand/  
Banswara/Nagaur.

Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.  
Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)

Chief Environmental Engineer

Date:

F14(5)Adm./RSPCB /Plg./

Copy forwarded to following for the information and necessary action:

1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

**Signature valid**

RajKaj Ref  
5246360



Digitally signed by Prema Lal Raigar  
Designation Chief Environmental  
Engineer  
Date: 2023.12.29 11:10:46 IST  
Reason: Approved

*Signature*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

# वकालत नामा

तारीख पेशी -

मुकदमा नम्बर - SB Civil writ petition NO

125

सेवा में श्री R. M. A 7 50 days

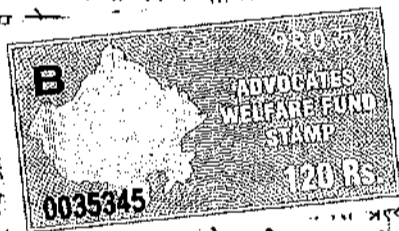
M/S Kankariya Plastro Technique बनाम Starcoz Ras 824

मै/हम M/S Kankariya Plastro Technique through partner वर्ष

श्री. Ayubhai Kankariya D/O Rakesh Nathi aged 24 years.  
having at office block no-2 Khasra no-24 Desai Nagar  
Bharlaon Marg Road 50 days उपरोक्त मुकदमें में अपनी ओर से

श्री. Kankariya Singh (Adv) Harygun Bank (Adv)  
R/2540/18 D/10670/21

वकील नियुक्त करता हूँ/करते हैं। उनको मेरी/हमारी तरफ से नीचे लिखे खास अधिकार होंगे, दावा, जवाब दावा, जवाबुल जवाब, अपील, क्रॉस ऑब्जेक्शन, दरखास्त, निगरानी दरखास्त, नजरसानी दरखास्त, इजराय, इस्तगारा, ऊजरदारी इत्यादि अपने दस्तखत कर प्रस्तुत करना व इससे सम्बन्धित दूसरी दरखास्तें मुकदमा अदम पैरवी में व इकतरफा/ होने पर बरामदगी की दरखास्त व इकतरफा मनसुखी की दरखास्त, दस्तावेज प्रस्तुत करना व वापस लेना रकम जमा कराने की दरखास्त करना न्यायालय से रकम वापिस लेना नामा करना व अपने हस्ताक्षर से राजीनामा प्रस्तुत करना व मुकदमें को वापिस लेना निर्णय करने के लिए पंच नियुक्त करना व मेरी/हमारी तरफ से आर्डर 1 व मुकदमें की डिफ्री से व पैरवी एक्ट प्लीड करना व करने के लिए दूसरे वकील को व आरनामा के को अन्तरिम (दरम्यानी) आज्ञा के विरुद्ध अपील निगरानी व क्रार व मुकदमें की डिफ्री से व आधार पर इसी न्यायालय में या दूसरे न्यायालय में करना व इकतरफा कार्य करना व इन्कम टेक्स, सेलटेक्स, एग्रीकल्चर इन्कम टेक्स व ए वकील साहब को तय किये हैं जिसमें से रूपये करदाता स्वयं करता हो, इसके अलावा वकील साहब को हमारा तरफ से सभी प्रकार की कार्यवाही करने का अधिकार होगा। जैसा कि मैं/हम खुद कर सकता हूँ/सकते हैं व आखिर न्यायालय तक जो कुछ भी कार्यवाही वकील साहब करेंगे सब मुझको/हमको स्वीकार होगा जैसा कि मैंने/हमने खुद की हो। इस मुकदमें की पैरोकारी के लिए रूपये ..... अक्षर ..... तय किये हैं जिसमें से रूपये ..... अदा कर दिये हैं व रूपये ..... बाकी रहे सो ..... दिन में या फौसले के पहले अदा कर दिये जायेंगे। निश्चित समय बाद अदा न करने पर वकील साहब मुकदमें की पैरवी बिना मुझकोम /हमको नोटिस देकर छोड़ सकेंगे। यह रकम इसी अदालत से एक बार मुकदमें का निर्णय होने तक के लिए चाहे निर्णय न्याय से हो चाहे आपसी रजामन्दी से हो या शपथ से होने पर भी तय शुदा रकम वकील साहब को लेने का हक होगा। मुकदमा इस न्यायालय से मुन्तकिल होगा या अपील निगरानी वगैरा में जावेगा या रिमाण्ड हो तो इसके लिए न्यायालय का या दूसरे न्यायालय का मेहनताना अलग से देना पड़ेगा हर पेशी पर मैं/हम या हमारा पैरोकार हाजिर रहेगा या अदम पैरवी या एक तरफा की जिम्मेदारी वकील साहब की नहीं होगी। वकील साहब की हिदायत अनुसार मैं/हम पैरवी करता रहूंगा/करते रहेंगे न करने पर वकील साहब को मुकदमें की पैरवी छोड़ने का हक होगा। परन्तु इस सूरत में तय शुदा रकम लेने का हक वकील साहब को होगा। इस मुख्तार नामा की रूह से एक से ज्यादा वकील मुकर्रर किये जाने की सूरत में एक हाजरी काफी होगी। अगर न्यायालय में मेरी रकम जम होगी उससे से वकील साहब का बकाया मेहनताना व दीगर खर्च जो वकील साहब मेरे मुकदमें का करेंगे अब्बल लेने का हक होगा व असली कागजात मुकदमें की फाइल बकाया रकम अदा किए बिना ले जाने का हक मेरा नहीं होगा। इलतुआ पेशी इकतरफा मनसुखी व दीगर दरम्यानी खर्चा जो न्यायालय से दिलाया जायेगा, वह तय शुदा रकम के अलावा वकील साहब का ही होगा। इसमें मेरा/हमारा कोई ताल्लुक नहीं होगा। फकत ता..... माह..... सन् 20.....



R/2540/18

हस्ताक्षर एडवोकेट

H Bank D/10670/21

हस्ताक्षर वकालतनामा देने वाले के

*[Handwritten signature]*

॥श्री॥

## Registered Address पंजीबद्ध पता

(हस्ब ऑर्डर 7 रूलस 19 द.ओ. 11 और 12 जाब्ता दीवानी)

सेवामें,

अदालत श्री R. HC 17 Jodhpur

वाद संख्या S.B. CIVIL WITH PENION NO 125

पेशी तारीख

M/S Kankariya Plasto Technique बनाम STATE OF RAJASTHAN

### दावा

अनवान सदर में मुद्दई/मुदालय/अपीलान्त/रेस्पोंडेन्ट/सायल/गैर सायल/डिक्रीदार का पंजीबद्ध पता (Registered Address)

निम्नलिखित है।

M/S Kankariya Plasto Technique through  
Partner Ayushi Kankariya D/O Rakesh  
Nohi aged 29 years having office  
at block No-2 Khasra No-29 Desuriya  
Khasra No. Nagar Road

Jodhpur



"A"

# RAJASTHAN HIGH COURT

Proforma For Micro -Classification (No.S.O./13/2018)

~~D.B. SAW.~~ / ~~S.B.~~ / ~~D.B.~~ CIVIL WRIT NO. \_\_\_\_\_, 2025

CASE TITLE M/S S. Kanbariyawire & cable v/s State of Ras  
8051-

## (1) SERVICE MATTERS

### "A"- APPOINTMENT / RECRUITMENT / PROMOTION

DEPARTMENT	POST	YEAR	SUBJECT MATTER (GROUND OF WRIT E.G. AGE, BOUNUS MARKS, ELIGIBILITY, RESERVATION ETC.)

### "B" OTHER SERVICE MATTERS

DEPARTMENT	POST	SUBJECT MATTER (MATTER UNDER CHALLENGE E.G. PAY SCALS, SENIORITY TRANSFER, PENSION MATTERS ,A.C.P. FIXATION ETC.)

## (2) MISC. MATTERS

1	DEPARTMENT	Environment and climate
2	ACT /RULES/ SECTION / ORDINACE	(control) polution Act 1974
3	REFERNCE OF SUBJECT MATTER WITH PROVISIONS (GROUND OF WRIT E.G. ELECTION MATTERS LAND ACQISITION MATTRS, CANCELATIONS OF MINING LEASE ETC)	In the matter of new work prevention and control of polution Act 1974.

**IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

**S.B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025**

**PETITIONERS :**                      *Versus*                      **RESPONDENTS :**  
M/s S. Kankariya Wire and Cable                      The State of Raj. & Ors.

**SYNOPSIS**

1. That the appellant firm is incorporated with the aim and object of doing business in manufacturing of electronic products and electric wire and cables.
2. That petitioner firm was earlier doing small scale business from a small shop in Jodhpur city only and has recently in 2021 shifted his unit to the address mentioned in cause title of the petition
3. That on 19.12.2024 petitioner firm received a show cause notice mentioning few points of non compliance by it.
4. That petitioner firm then soon complied with all the mention non compliance and gave a detailed reply dated 03.01.2025 mentioning all the compliance being done and assured that during the next inspection all the compliance will be visible.
5. That petitioner firm had also duly applied for the NOC under the provisions of Air Act along with prescribed fee.
6. That despite giving detailed reply and Consent form of petitioner being pending the respondent RSPCB has made a pre-notion to reject the application form without further inspection and issue directions of closure without giving any opportunity of hearing to petitioner firm.

Hence, this petition for writ before this Hon'ble Court.

  
**COUNSEL FOR THE PETITIONER**

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S.B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER :**                      *Versus*                      **RESPONDENTS :**

M/s S. Kankariya Wire and Cable                      The State of Raj. & Ors.

I N D E X

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<b>Annex. 5</b>	The copy of consent application dated 28.12.2024	25-29
<b>Annex. 6</b>	The copy of order dated 29.12.2023	30

  
COUNSEL FOR THE PETITIONER

**GOVERNMENT OF RAJASTHAN**  
**e-Court Fee**



DATE & TIME :	07-JAN-2025 16:20:29
NAMES OF THE ACC/ REGISTERED USER :	SHCIL RAJASTHAN
LOCATION :	JODHPUR
e-COURT RECEIPT NO :	RJCT0728A2519Q680
e-COURT FEE AMOUNT :	₹ 40 ( Rupees Forty Only)



RJCT0728A2519Q680

Statutory Alert : The authenticity of this e-Court fee receipt should be verified at [www.shcilestamp.com](http://www.shcilestamp.com) . Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy please inform the Competent Authority. This receipt is valid only after verification & locking by the Court Official.

**IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR**

**SB CIVIL WRIT PETITION NO. \_\_\_\_\_/2025**

**PETITIONER:**

M/s S. Kankariya Wire and Cable, through proprietor Shubham Kankariya S/o Suresh Kankariya, Aged- 30 years, having office at Khasra No. 33/1, Desuriya Kharlaon, Nagaur Road, Jodhpur.

*Versus*

**RESPONDENTS :**

1. State of Rajasthan through its Secretary, Directorate of Environment and Climate Change, Jaipur.
2. Member Secretary, Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur.
3. Regional officer, Rajasthan State Pollution Control Board, Jodhpur.

\*\*\*\*\*

**S. B. CIVIL WRIT PETITION UNDER ARTICLE 226 OF  
THE CONSTITUTION OF INDIA, 1950.**

**AND**

**IN THE MATTER OF THE WATER (PREVENTION AND  
CONTROL OF POLLUTION) ACT, 1974.**

**AND**

*Shubham*

**OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR**

**IN THE MATTER OF THE AIR (PREVENTION AND  
CONTROL OF POLLUTION) ACT, 1981**

**AND**

**IN THE MATTER OF PRECONCEIVED NOTION TO  
CLOSE PETITIONER UNIT**

**AND**

**IN THE MATTER OF NON ISSUANCE OF ANY NOTICE  
FOR DUE OPPORTUNITY OF HEARING**

**AND**

**IN THE MATTER OF THE ILLEGAL SHOW CAUSE  
NOTICE DATED 19.11.2024**

**AND**

**IN TE MATTER OF ARTICLE 14, 19(1)(g) AND 21 OF  
THE CONSTITUTION OF INDIA, 1950.**

**AND**

**IN TE MATTER OF JUSTICE EQUITY AND FAIRPLAY.**

.....

To

THE HON'BLE CHIEF JUSTICE AND HIS  
COMPANION HON'BLE JUDGES OF THE HIGH  
COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR.

**MAY IT PLEASE YOUR LORDSHIPS :**

The humble petitioners, above named, most respectfully  
submits as under:-

*Subham*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

1. That the petitioner firm is citizen of Indian hence have right to file the present writ petition which is in jurisdiction of this Hon'ble Court.
2. That the appellant firm is incorporated with the aim and object of doing business in manufacturing of electronic products and electric wire and cables. The copy of udhyam registration of petitioner firm is annexed herewith and marked herein as **ANNEXURE-1**.
3. That petitioner firm was earlier doing small scale business from a small shop in Jodhpur city only and has recently in 2021 shifted his unit to the address mentioned in cause title of the petition.
4. That a petitioner had small business earlier he had not applied for NOC from respondent pollution board as it has been following all the prescribed pollution norm and has zero liquid discharge or water waste which harms the environment and has also done proper plantation in the area so as to keep the environment clean and healthy. The copy of photographs showing plantation in petitioner unit is annexed herewith and marked herein as **ANNEXURE- 2**.
5. That on 19.12.2024 petitioner firm received a show cause notice mentioning few points of non compliance by it and directed the petitioner firm to reply to the same within 7 days. The copy of notice dated

*Subhan*

OATH COMMISSIONER  
REVENUE, CRIMINAL CIVIL  
RAJ HIGH COURT, JODHPUR

19.12.2024 is annexed herewith and marked herein as

**ANNEXURE- 3.**

6. That petitioner firm then soon complied with all the mention non compliance and gave a detailed reply dated 03.01.2025 mentioning all the compliance being done and assured that during the next inspection all the compliance will be visible. That petitioner firm had also duly applied for the NOC under the provisions of AIR Act along with prescribed fee. The copy of reply dated 03.01.2024 and consent application dated 28.12.2024 is annexed herewith and marked herein as **ANNEXURE- 4 AND 5.**
7. That moreover respondent department itself vide its office order dated has specified that board shall not insist on land conversion documents from any applicant. The copy of order dated 29.12.2023 is annexed herewith and marked herein as **ANNEXURE- 6.**
8. That despite giving detailed reply and Consent form of petitioner being pending the respondent RSPCB has made a pre-notion to reject the application form without further inspection and to issue directions of closure without giving any opportunity of hearing to petitioner firm.
9. That being aggrieved by the illegal actions of respondent and making petitioner to suffer their livelihood, petitioner has no option but to approach

*hubham*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

this Hon'ble Court by way of the present writ petition against such action of the respondent authority on the following amongst other grounds:-

**--G R O U N D S --**

- A.** That the impugned order is illegal, arbitrary and violative of the principle of natural justice as no opportunity of hearing has been given by respondent department to petitioner. That just a show cause notice has been given to which petitioner has duly replied and has also requested for re-inspection for which respondent department has orally denied.
- B.** That pertinently respondent board has given a combine show cause notice to petitioner firm and one Kankariya Plasto Technique, which is a separate firm have different place and kind of business. Even the owners of the firm are not same then also the said illegal notice has been issued. That the impugned notice is bad in law and deserves to be quashed on this sole ground.
- C.** That as petitioner has duly applied for consent to establish, therefore until the fresh inspection is conducted petitioner cannot be directed to close the industry which is giving employment to 30-35 person on regular basis and 20-25 casual laborers.

*Subham*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

**D.** That respondent firm had made pre-conceived notion that it will issue closure direction and electricity cut direction against the petitioner firm, without even giving due opportunity of hearing as provided under section 21 of the Air Act. That respondent Board had just given a formal show cause notice and is adamant to act against the petitioner firm.

**E.** That despite the fact that petitioner firm is a zero liquid discharge firm and there is no such high level of pollution being there as petitioner firm has been using electric machines which generates negligible pollution. That respondent department is not considering the fact the pollution emitted by generator set installed in the industry is temporary in nature and not permanent. That plantation has already been done and new plants are also being sowed.

**F.** That respondent department is acting in arbitrary manner just hamper the livelihood of people connected with petitioner firm. That petitioner firm has been complying with all the norms of pollution control board and undertakes to follow all the future direction so as to keep the environment clean and healthy.

*Subhan*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

**G.** That the petitioners crave leave of this Hon'ble Court to submit other grounds at the time of the arguments.

10. That there is no alternative, efficacious effective and speedy remedy available to the petitioner except to approach this Hon'ble Court under Article 226 the Constitution of India.
11. That no such writ petition has previously been filed by the petitioner either before this Hon'ble Court or before the Hon'ble Supreme Court of India.

#### **PRAYERS**

It is, therefore, humbly and most respectfully prayed that this writ petition of the petitioner may kindly be allowed with costs and by issuing appropriate writ, order or direction in the nature of mandamus or any other appropriate writ :-

- i. That to set side and quash show cause notice dated (ANK-3) 19.12.2024 issued by respondent pollution board, ✓
- ii. That the cost of litigation may also be allowed in the favour of the petitioner.
- iii. Any other appropriate writ, order or direction which this Hon'ble Court may deem just and proper in the facts and circumstances of the case may kindly be passed in favour of the petitioner.

*Subham*

**OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR**

*h*  
HUMBLE PETITIONER, THROUGH COUNSEL-

Advocate

**NOTES:**

1. No such writ petition has previously been filed before this Hon'ble Court as well as Hon'ble Supreme Court.
2. P.F., notices and extra copies shall be filed within the prescribed period.
3. It has been typed by private steno in my office.
4. As pie papers are not readily available, hence stout papers are used.
5. Email ID: hargunkaur11b3@gmail.com  
Mob No. 9811179682

*h*  
COUNSEL FOR THE PETITIONER

*Subham*

1  
OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S. B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s S. Kankariya Wire and Cable

VERSUS

**RESPONDENTS:**

The State of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF WRIT PETITION**

I, Shubham Kankariya S/o Suresh Kankariya, Aged- 30 years, having office at Khasra No. 33/1, Desuriya Kharlaon, Nagaur Road, Jodhpur, do hereby state on oath as under:-

1. That I am proprietor of petitioner firm and am well conversant with the facts of the case.
2. That the annexed writ petition has been drafted by the counsel under my instructions.
3. That the contents of the writ petition regarding facts are true to my personal knowledge. Whereas the legal submissions made therein are believed to be true on the basis of legal advice given to me.

*Am*  
**IDENTIFIED BY**

*shubham*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

No. 125 Date 5/1/25  
Sworn before me by *shubham*  
*Suresh Kankariya*  
Who is identified by *Hargun*

*shubham*  
**DEPONENT**

**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S. B. CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s S. Kankariya Wire and Cable

VERSUS

**RESPONDENTS:**

The state of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF DOCUMENTS**

...

I, Shubham Kankariya S/o Suresh Kankariya, Aged- 30 years,  
having office at Khasra No. 33/1, Desuriya Kharlaon, Nagaur  
Road, Jodhpur, do hereby state on oath as under:-

1. That I am the proprietor of petitioner firm and am well conversant with the facts of the case.
2. That the documents filed with this writ petition and marked as Annexure 1 to last are exact, true and correct typed/photostat/certified copies of their respective originals.

*Her*  
**IDENTIFIED BY**

*shubham*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

125 5/11/25  
S. Kankariya Wire and Cable  
Suresh Kankariya  
Nagaur

*shubham*  
**DEPONENT**  
OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR

S.B. CIVIL STAY PETITION NO \_\_\_\_\_/2025

IN

SB CIVIL WRIT PETITION NO. \_\_\_\_\_/2025

**PETITIONER:**

M/s S. Kankariya Wire and Cable, through proprietor Shubham Kankariya S/o Suresh Kankariya, Aged- 30 years, having office at Khasra No. 33/1, Desuriya Kharlaon, Nagaur Road, Jodhpur.

*Versus*

**RESPONDENTS :**

1. State of Rajasthan through its Secretary, Directorate of Environment and Climate Change, Jaipur.
2. Member Secretary, Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur.
3. Regional officer, Rajasthan State Pollution Control Board, Jodhpur.

\*\*\*\*

**SB CIVIL MISC. STAY PETITION UNDER  
ARTICLE 226 OF THE CONSTITUTION OF INDIA**

\*\*\*

To,

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*Subham*

HON'BLE CHIEF JUSTICE AND HIS COMPANION  
HON'BLE JUDGES OF THE HIGH COURT OF  
JUDICATURE FOR RAJASTHAN AT JODHPUR.

MAY IT PLEASE YOUR LORDSHIPS :

The petitioner, above named, most respectfully submits  
as under :-


1. That the petitioner has filed this writ petition challenging the show cause notice dated 19.12.2024 passed by respondent department, whereby in garb of show cause notice to petitioner firm, respondent department is made pre-notion to issue closure direction of petitioner firm without even re-inspecting and given any opportunity of hearing. The petitioner has a good case on merits and if effect and operation of order dated 19.12.2024 is not stayed then petitioner is likely to suffer irreparable loss. That the balance of convenience lies in favour of petitioner who should be granted interim order. Else the petitioner shall suffer irreparable loss.

It is, therefore, most respectfully prayed that this stay petition may kindly be allowed and during the pendency of writ petition, effect and operation of order dated 19.12.2024 issued by respondent RSPCB may kindly be stayed and they may be directed not to take any coercive action the petitioner firm.

*Subham*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

Any other order favorable to the petitioner may also be passed.

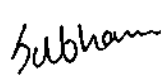
  
HUMBLE PETITIONER, THROUGH COUNSEL-

ADVOCATE

**NOTES:**

1. No such stay petition has previously been filed before this Hon'ble Court in this case.
2. P.F., notices and extra copies shall be filed within the prescribed period.
3. It has been typed by private steno in my office.
4. As pie papers are not readily available, hence stout papers are used.
5. Email ID: hargunkaur11b3@gmail.com  
Mob No. 9811179682

  
COUNSEL FOR THE PETITIONER

  
OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN  
AT JODHPUR

S.B. CIVIL STAY PETITION NO. \_\_\_\_/2025

IN

S.B. CIVIL WRIT PETITION NO. \_\_\_\_/2025

**PETITIONER:**

***Versus***

**RESPONDENTS:**

M/s S. Kankariya Wire and Cable

State of Raj. & Ors.

**AFFIDAVIT IN SUPPORT OF STAY PETITION**

I, Shubham Kankariya S/o Suresh Kankariya, Aged- 30 years,  
having office at Khasra No. 33/1, Desuriya Kharlaon, Nagaur  
Road, Jodhpur, do hereby state on oath as under:-

1. That I am the proprietor of petitioner firm and am well conversant with the facts of the case.
2. That the annexed stay petition has been drafted by the counsel under my instructions.
3. That the contents of annexed stay petition regarding facts are true and correct to my personal knowledge as also on the basis of legal advice given to me.

*HC*  
**IDENTIFIED BY**

No. 125 Date 5/1/25  
Sworn before me by *Shubham*  
*Suresh* P/o  
Who is represented by *Hargovind* *Shubham*  
**DEPONENT**

**VERIFICATION:**

I, the above named deponent, do hereby verify on oath that the contents of the above affidavit are true and correct to my personal knowledge. Nothing material has been concealed and no part thereof is false.

SO HELP ME GOD

*Shubham*  
**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

*Shubham*  
**DEPONENT**

# UDYAM REGISTRATION CERTIFICATE

AMM-1  
 (15)



**TYPE OF ENTERPRISE**

SMALL

MANUFACTURING

**UDYAM REGISTRATION NUMBER**

UDYAM-RJ-22-0015031

**NAME OF ENTERPRISE**

S. KANKARIYA WIRE AND CABLE

**SOCIAL CATEGORY OF ENTREPRENEUR**

General

**NAME OF UNITS**

SNo.	Units Name
1	S. KANKARIYA WIRE AND CABLE

**OFFICAL ADDRESS OF ENTERPRISE**

Flat/Door/Block No.	0	Name of Premises/ Building	S. KANKARIYA WIRE AND CABLE
Village/Town	DESURIYA KHARLOAN	Block	KHASRA NO 33/1
Road/Street/Lane	NAGOUR ROAD	City	JODHPUR
State	RAJASTHAN	District	JODHPUR, Pin 342001
Mobile	8094006001	Email:	KMS0291@YAHOO.COM

**DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE**

01/11/2013

**DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS**

01/11/2013

**NATIONAL INDUSTRY CLASSIFICATION CODE(S)**

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	27 - Manufacture of electrical equipment	2732 - Manufacture of other electronic and electric wires and cables	27320 - Manufacture of other electronic and electric wires and cables (insulated wire and cable made of steel, copper, aluminium)	Manufacturer
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturer

**DATE OF UDYAM REGISTRATION**

10/02/2021

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For any assistance, you may contact:

- 1. DIC JODHPUR
- 2. MSME-DI JAIPUR

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; [www.champions.gov.in](http://www.champions.gov.in)



**BE A CHAMPION**  
 with the  
 Ministry of  
**MSME**

*Subham*

**OATH COMMISSIONER**  
 REVENUE, CRIMINAL, CIVIL  
 RAJ HIGH COURT, JODHPUR

भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



Udyam Registration Number : UDYAM-RJ-22-0015031

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Proprietary	Name of Enterprise	S. KANKARIYA WIRE AND CABLE
Owner Name	SHRI SUBHAM KANKARIYA	PAN	CQBPK7473G
ITR for Previous Year	Yes	ITR Type	ITR - 3, 5, 6
Do you have GSTIN	NA	Mobile No.	8094006001
Email Id	KMS0291@YAHOO.COM	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	01/11/2013	Date of Commencement of Production/Business	01/11/2013

**Bank Details**

Bank Name	STATE BANK OF INDIA
IFS Code	SBIN0031201
Bank Account Number	38274132965

**Employment Details**

Male	14
Female	0
Other	0
Total	14

**Investment in Plant and Machinery OR Equipment (in Rs.)**

Written Down Value (WDV) as on 31st March of the Previous Year 2018-19 (A)	9203403
Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices during 2018-19	9203403
Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	0
Total Turnover (A) during 2018-19	70346716
Export Turnover (B) during 2018-19	0
Net Turnover [(A)-(B)]	70346716

**Unit(s) Details**

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	S. KANKARIYA WIRE AND CABLE	0	S. KANKARIYA WIRE AND CABLE	DESURIYA KHARLOAN	KHASRA NO 33/1	NAGAUR ROAD	JODHPUR	342001	RAJASTHAN	JODHPUR

**Official address of Enterprise**

Flat/Door/Block No.	0	Name of Premises/ Building	S. KANKARIYA WIRE AND CABLE
Village/Town	DESURIYA KHARLOAN	Block	KHASRA NO 33/1
Road/Street/Lane	NAGAUR ROAD	City	JODHPUR
State	RAJASTHAN	District	JODHPUR , Pin : 342001
Mobile	8094006001	Email:	KMS0291@YAHOO.COM

**National Industry Classification Code(S)**

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	27 - Manufacture of	2732 - Manufacture of other electronic and	27320 - Manufacture of other electronic and electric wires and cables (insulated wire	Manufacturing

<https://udyamregistration.gov.in/PrintApplication.aspx?fudrn=TDTxHmeMPim6MJcJ1p1icA==>

3/4

*Subham*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

	electrical equipment	electric wires and cables	and cable made of steel, copper, aluminium)	
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
DIC	JODHPUR
MSME-DI	JAIPUR
Date of Udyam Registration	10/02/2021

17

*Subhan*

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

ANN-2 (18)



Subhan

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

Ann-3

19



email- rorpcb.jodhpur@gmail.com  
Tele : 02991-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodhpur/2996

Date :-19/12/2024

M/s Kankriya Plasto Technique  
and M/s S. Kankriya Wire & Cable  
Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore  
Road Bera 09 Mill Area, village Desuriya  
Khrolan, Jodhpur Tehsil, Rajasthan

Sub.: Show cause notice for intended direction for closure under section 31A of the Air (Prevention & Control of Pollution) Act 1981 & 33A of the Water (Prevention & Control of Pollution) Act 1974.

Ref:- (i) Complaints received against your unit through VTR Cell, RPCB, Jaipur (परिवाद विवरण -खसरा नं -29 व 31/1, देसुरियां खारोलन में अवैध रूप से संचालित फैक्ट्री के कारण उत्पन्न हो रहे प्रदूषण के सम्बन्ध में शिकायत)  
(ii) Inspection of your unit on dated 16/12/2024.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974.
3. And whereas the said Air has been enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, M/s Kankriya Plasto Technique and M/s S. Kankriya Wire & Cable (herein after referred to as the "Industry") is engaged in operating a HDPE plastic pipe and Wire & Cable manufacturing industry at Khasra No. 29, 29/1, 33/1 & 33 in Desuriya Nagore Road Bera 09 Mill Area, village Desuriya Khrolan, Jodhpur Tehsil, Rajasthan & during the process industry emits air & water pollutants.
5. And whereas, to verify content of complaints received against your industry through VTR Cell, RPCB, Jaipur, industry was inspected by the officials of State Board on dated 16/12/2024 and following non-compliance were observed-

- a. Unit is found engaged in HDPE plastic pipe and Wire & Cable manufacturing without the prior valid CTE/CTO from the Board.
- b. Unit is being operative without adequate pollution control measures without getting prior consent to operate from the State Board.
- c. Plant & machinery -PVC mixer & grinding Extruder machine, 02 Nos -cooling

Signature valid

Digitally signed by Sushant Sharma  
Designation: Regional Environmental  
Date: 2024.12.19 17:07:39 IST  
Reason: Approved

Sushant



email- rorpcb.jodhpur@gmail.com  
Tele : 0291 -2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

- Stack height), 01 Nos -Electric Arc induction furnace (1 TPD), 02 Nos - Annealing Pot, 02 Nos -Electric Furnace (7.5 HP), wire Drawing machine (High Speed & Low speed) was found installed & operative in unit premises.
- Unit has not reported source of Water requirement for Industrial & Domestic purpose.
  - Unit has not provided adequate treatment for alkaline water-based solution used in wire drawing machine & Cooling tower blowdown.
  - There was bypass stack attached to fired electric arc furnace, for melting of copper & aluminum Blocks, for escaping the flue gases. Unit has provided hoper on the furnace which is attached with the Stack without adequate pollution control measures & adequate Stack monitoring facility not provided.
  - Plantation was not developed as per norms.
  - Noise Monitoring & Ambient air quality monitoring carried out by Regional Laboratory, RO Jodhpur near the production area approach of unit, Results of the Samples of Ambient Air collected during inspection was found out of prescribed standards, which indicate that you have failed to maintain requisite pollution control measures to control air & noise emissions
  - Unit is found operative in agricultural land without land conversion for intended use from the competent authority.
6. And whereas, a sample of Ambient air quality near the Near the production area approach of unit was collected by the officials of State Board on dated 16/12/2024. While observing the results of sample collected it was found that limits of the Particulate Matter exceed the prescribed limit (PM found 238 microgram/cu.m, which should be <100 microgram/cu.m).
7. And whereas, Noise monitoring conducted at 01 Location (Near the production area approach of unit) by the officials of State Board on dated 16/12/2024. as per the results of the noise monitoring, Industry has failed to comply prescribed standards for ambient noise standards and the resulted Noise level is 60.4 dB(A) which exceed the prescribed limit that 10 dB (A) exceed noise level (55dB for Residential Zone in day time).
8. And whereas the above observations clearly indicate that unit failed to comply with the provisions of the Acts and Rules.
9. And whereas, you are operating your unit without getting prior CTO from State Board.
10. And whereas provisions of section 21 of the Air Act prohibits establishing or operating an industrial plant without obtaining consent of the State Board.

**Signature valid**

Digitally signed by *Sunil Sharma*  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17 10:07:39 IST  
Reason: Approved

*Subham*

**OATH COMMISSIONER**  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR



email- rorpcb.jodhpur@gmail.com  
Tele : 0291-2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

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11. And whereas non-compliance of the provisions of the Water Act and Air Act make industry liable to the legal action under provisions of the Acts.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of the powers conferred upon it under section 31(A) of the Air Act, 1981 intends to issue following directions to:-

- A. That all the processes carried out by the industry should be closed down and
- B. That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal DG sets.

If you have any objections against aforesaid intended action, you may submit your reply till within 7 days from the issuance of this notice failing which the intended action shall be initiated without any further notice.

(Shilpi Sharma)  
Regional Officer

*Subhan*

**Signature valid**

Digitally signed by Shilpi Sharma  
Designation: Senior Environmental  
Engineer  
Date: 2024.12.17 17:39 IST  
Reason: Approved

OATH COMMISSIONER  
REVENUE, CRIMINAL, CIVIL  
RAJ HIGH COURT, JODHPUR

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Mobile No. 8094006001  
Email: kms0291@yahoo.com

**S. KANKARIYA WIRE AND CABLE**  
Khasra No. 33/1,  
Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.)

Date: 01/01/2025

To,  
The Regional Officer,  
Rajasthan State Pollution Control Board,  
Jodhpur.

Subject: Reply to show Cause notice for intended for Closure under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 and Water Act 1974.

Ref.: Notice No. RO/RSPCB/Jodhpur/2996 dated 19/12/2024.

Dear Sir,

With reference to the above-mentioned notice, we are submitting our detailed reply as follows:

1. Act
2. Act
3. Act
4. We agree to the observations
5. Reply Under:
  - a) We have submitted the applications for CTE and CTO for Wire and Cable, as well as the CTO for HDPE Pipe. The applications are enclosed
  - b) We have submitted the applications for Consent to Establish (CTE) and Consent to Operate (CTO). All necessary compliance measures, as per the pollution control regulations, are being diligently

For S. Kankariya Wire & Cable

Subhan  
Proprietor

Subhan  
03/01/25

Subhan

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RAJ HIGH COURT, JODHPUR

followed. Our dedicated team is actively engaged in ensuring timely and thorough execution of these requirements

- c) We have submitted the applications for CTE (Consent to Establish) and CTO (Consent to Operate) for all the machinery, and we are also complying with the Pollution Board's requirement
- d) The source of water for our unit is a tubewell, for which we have already submitted the application. The application is enclosed
- e) In compliance with pollution control measures, alkaline-based water is not discharged in any form. The system ensures the water is continuously recirculated without release into the environment
- f) Our team has installed the required stack monitoring system for the Electric Arc Furnace, and we will soon ensure its compliance with the pollution control board's standards
- g) The plantation arrangements will be completed soon according to the norms of the Pollution Board
- h) We will soon maintain the requisite pollution control measures to control air and noise emissions
- i) we have taken adequate measures to keep ambient air quality and noise as per the prescribed standards of RSPCB
- j) We have applied for land conversion to JDA. Soon, we will submit the land conversion letter to the RSPCB office

6. During the inspection, maintenance activities were in progress which led to a temporary exceedance of particulate matter levels. However, the maintenance has now been completed, and from now on whenever you conduct a visit the pollution parameters including particulate matter will be within the prescribed limit

7. We have taken necessary measures to minimize pollution levels in compliance with the prescribed guideline

8. Our unit is in full compliance with all the regulations set forth by the Pollution Control Board and adheres to all necessary environmental

*Subham*

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standards and guidelines. We continue to prioritize sustainable operations and ensure that all required measures are being followed to minimize environmental impact.

4. Air quality

10. Air quality

11. Our unit is fully compliant with all the regulations set by the Pollution Control Board and adheres to environmental standards.

With above submission kindly drop the show cause notice and grant consent to establish and operate.

Thanking you,

Yours sincerely,

*Subham*

For M/s S. KANKARIYA WIRE AND CABLE

*[Signature]*  
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RAJ HIGH COURT, JODHPUR

*Subham*

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rspcbmis.environment.rajasthan.gov.in/onlineconsent/ApplicationPrintConsentAir.aspx

Anx-5

Rajasthan State Pollution Control Board



FORM I

Application for Consent to Operate under section 21 of the

Air (Prevention and Control of Pollution) Act, 1981

Print Date: 1/3/2025

25

From:-

Date: 28/12/2024

S. KANKARIYA WIRE AND CABLE  
Khasra No. 33/1, Desuriya  
Kharlaon, Naguar Road,  
Jodhpur(Raj.) jodhpur Jodhpur

Unit ID: 139907

To,  
Regional Officer SPL-I, Phase-I,  
Basni Ind. Area, Jodhpur Phone:  
0291-2723225

Application ID: 389261

Application Type: CTO AIR/WATER - Fresh

Disposing Authority: Jodhpur

Address: SPL-I, Phase-I, Basni Ind. Area, Jodhpur

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for Consent to Operate any industrial, plant owned by S. KANKARIYA WIRE AND CABLE (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a. Name of Industry/ Activity/ Service/ Operation/ Process	S. KANKARIYA WIRE AND CABLE
b. Name and Designation of the Applicant	Subham Kankariya Proprietor
c. Correspondence Address	Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.)
Village/ Area	jodhpur
Street/ Locality/ City	jodhpur
Tehsil	Jodhpur
District	Jodhpur
Pin Code	342037
Telephone No. (including STD Code)	0-8094006001
Mobile No.	8094006001
E-Mail Address	dskhariya@gmail.com
Fax No.	
d. Site Address	S.Kankariya Khasra No 33/1, Desuriya Kharlaon, Naguar Road, JodhpurRaj
Plot No./ Khasra No.	Khasra No 33/1

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JODHPUR

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rspcbmis.environment.rajasthan.gov.in/onlineconsent/ApplicationPrintConsentAir.aspx

Village/ Area	Jodhpur
Street/ Locality/ City	Jodhpur
Tehsil	Jodhpur
District	Jodhpur
State	Rajasthan
Pin Code	342037
Telephone No. (including STD Code)	0-
Mobile No.	8094006001
Fax No.	0-
Email Address	kms0291@yahoo.com
e. Plot Area/ Mining Lease Area	N/A N/A
f. Land classification	
(a) Industrial or	No
(b) Commercial, or	No
(c) Agriculture, or	No
(d) Residential, or	No
(e) Other than above	No
g. Whether covered under Aravalli Notification	N/A
h. Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is $\geq 5$ KL	
i. Whether covered under EIA Notification, 2006	N/A
j. Gross Built up Area	N/A
k. Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l. Category of Industry/ Activity/ Service/ Operation/ Process	Orange
m. Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n. Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o. Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	351.06
p. Date of Commissioning	

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JODHPUR

Subham

q. Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	9
r. Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s. Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	N/A
t. No. of working days in a year	300
u. No. of shifts per day	1
v. Electric connection number and name	S. KANKARIYA WIRE AND CABLE

**B. Surrounding Details:-**

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	N/A
2.	Water body	N/A
3.	Industrial area (Specify)	N/A
4.	Any major industry (Specify)	N/A

**Part II: Information related to Industry/ Activity/ Service/ Operation/ Process**

## (a) Raw Material Details:

S. No.	RM_NAME	NatureName	Name	Consumption(With Unit)	Nature(Solid, Liquid, Gas)	Storage Capacity (With Unit)
186012	Copper Rod and Aluminium Rod	Solid	Copper Rod and Aluminium Rod	500, KG PER DAY	Solid	500, KG PER DAY

## (b) Product/ By Product/ Service/Activity details

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
41660	PVC Insulated Copper and Aluminum Cable	20000, METERS PER MONTH	Product	20000

## (c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)

Not Applicable...

## (d) Water Consumption Details (Kilo liter per Day)

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
251293	Any Other	0	2	0	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

## (a) Effluent Generation &amp; Disposal Details

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
138033	Trade Effluent	1	0	1	Septic Tank and Soakpit

## (b) Mode Of Treatment and disposal

N/A

## (c) Type of treatment system installed

N/A

**Part IV: Information related to Air Pollution and Control Systems**

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Subham

## (a) Air Emission Details

## A- Process Stacks

S. No.	Stack attached to process	Stack height from ground level (in meter)	Details of Air Pollution Control Measures	Probable pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
130433	D.G set	7.50	ACOUSTIC ENCLOSURE, ADEQUATE STACK HEIGHT,		Yes
130434	Electric Furnace	15.00	ACOUSTIC ENCLOSURE,		Yes

## B- Flue gases stacks

Not Applicable...

## C- Fugitive emission

Not Applicable...

## D- Details of D. G. Sets

S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
88703	320 (KVA)	Yes	2.5	7.5	N

## Part V: Information related to Solid Waste:

Not Applicable...

## Part VI: Information related to Consent Fee Deposition

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
126727290	28/12/2024	1000.00	CTO-AW75854782	Online Payment (By Rajasthan Payment Platform)	126727290	Dec 28 2024 12:00AM	SUCCESS
126912867	31/12/2024	84000.00	CTO-AW44194368	Online Payment (By Rajasthan Payment Platform)	126912867	Dec 31 2024 12:00AM	SUCCESS

- I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
- I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
- I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Signature

Subhan

Place

Name

Designation

Seal

## Note:

- Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- Documents as per check list as specified by the State Board shall be submitted along with the application.
- All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.

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Subhan

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HIGH COURT, JODHPUR

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## Payment Receipt

Payment Date : 31/12/2024



**Rajasthan State Pollution Control Board**

[A body corporate constituted under section 4 of the Water  
(Prevention and Control of Pollution) Act, 1974]

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Paid To :	<b>Rajasthan Pollution Control Board</b>
Transaction Id :	<b>126912867</b>
Bank Reference No :	<b>Z162L8009OZQIE</b>
Bank Name :	<b>RPP</b>
Challan No :	<b>CTO-AW44194368</b>
Fee Amount :	<b>84000.00</b>
E-Mitra Charge :	<b>No Charge</b>
Total Amount :	<b>Rs. 84000.00</b>
Transaction Status :	<b>SUCCESS</b>

*Subham*

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RAJ HIGH COURT, JODHPUR



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004  
Phone :0141-27168049,2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)  
HelplineNo. - 0141.2716877



Anx-6

No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978

Date: 29-12-23

Regional Officer,  
Regional Office, RSPCB,  
Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/  
Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/  
Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/  
Bundi/Hanumangarh/Jaisalmer/Sirohi/Thalawar  
/Sawai Madhopur/Jhunjhunu/Rajsamand/  
Banswara/Nagaur.

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Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.

Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)

Chief Environmental Engineer

Date:

F14(5)Adm./RSPCB /Plg./

Copy forwarded to following for the information and necessary action:

1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

Signature valid

RajKaj Ref  
5266860



Digitally signed by Prema Lal Raigar  
Designation Chief Environmental  
Engineer  
Date: 2023.12.29 11:10:46 IST  
Reason: Approved

Subham

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RAJ HIGH COURT, JODHPUR

# वकालत नामा

तारीख पेशी -

मुकदमा नम्बर - SB-Civil writ petition no

125

सेवा में श्री R.M.C. A7 5044

M/S S. Kankariya wire & cable बनाम State of Rajasthan.

मैं/हम M/S S. Kankariya wire & cable through proprietor Subham उम्र वर्ष

वकील Kankariya 570 Subhash Kankariya aged 30 years having at office at Khasra No 33/2 Deshpriya Khasra on N-gate Road Jodhpur जिला उपरोक्त मुकदमे में अपनी ओर से

श्री Kamish K Singh (Adv) Hargun Kaur (Adv) को R/2540/18 D/10670/24

वकील नियुक्त करता हूँ/करते हैं। उनको मेरी/हमारी तरफ से नीचे लिखे खास अधिकार होंगे, दावा, जवाब दावा, जवाबुल जवाब, अपील, क्रॉस ऑब्जेक्शन, दरखास्त, निगरानी दरखास्त, नजरसानी दरखास्त, इजराय, इस्तगासा, ऊजरदारी इत्यादि अपने दस्तखत कर प्रस्तुत करना व इससे सम्बन्धित दूसरी दरखास्तें मुकदमा अदम पैरवी में व इकतरफा/ होने पर बरामदगी की दस्तखत व इकतरफा मनसुखी की दरखास्त, दस्तावेज प्रस्तुत करना व वापस लेना रकम जमा कराने की दरखास्त अपने हस्ताक्षर से राजीनामा प्रस्तुत करना व मुकदमे के लिए पंच नियुक्त करना व मेरी/हमारी तरफ से पैरवी एक्ट फ्लीड करना व करने के लिए दूसरे व अन्तरिम (दरम्यानी) आज्ञा के विरुद्ध अपील निगर आधार पर इसी न्यायालय में या दूसरे न्यायालय करना व इन्कम टेक्स, सेलटेक्स, एग्रीकल्चर इन्कम टेक्स व एस्टेट ड्यूटी का पाना व जन्तर्गत प्रत्येक कार्य करना जो करदाता स्वयं करता हो, इसके अलावा वकील साहब को मेरी/हमारी तरफ से सभी प्रकार की कार्यवाही करने का अधिकार होगा; जैसा कि मैं/हम खुद कर सकता हूँ/सकते हैं व आखिर न्यायालय तक जो कुछ भी कार्यवाही वकील साहब करेंगे सब मुझको/हमको स्वीकार होगा जैसा कि मैंने/हमने खुद की हो। इस मुकदमे की पैरोकारी के लिए रूपये ..... अक्षर ..... तय किये हैं जिसमें से रूपये ..... अदा कर दिये हैं व रूपये ..... बाकी रहे सो ..... दिन में या फौसले के पहले अदा कर दिये जायेंगे। निश्चित समय बाद अदा न करने पर वकील साहब मुकदमे की पैरवी बिना मुझकोम /हमको नोटिस देकर छोड़ सकेंगे। यह रकम इसी अदालत से एक बार मुकदमे का निर्णय होने तक के लिए चाहे निर्णय न्याय से हो चाहे आपसी रजामन्दी से हो या शपथ से होने पर भी तय शुदा रकम वकील साहब को लेने का हक होगा। मुकदमा इस न्यायालय से मुत्तकिल होगा या अपील निगरानी वगेरा में जावेगा या रिमाण्ड हो तो इसके लिए न्यायालय का या दूसरे न्यायालय का मेहनताना अलग से देना पड़ेगा हर पेशी पर मैं/हम या हमारा पैरोकार हाजिर रहेगा या अदम पैरवी या एक तरफा की जिम्मेदारी वकील साहब की नहीं होगी। वकील साहब की हिदायत अनुसार मैं/हम पैरवी करता रहूंगा/करते रहेंगे न करने पर वकील साहब को मुकदमे की पैरवी छोड़ने का हक होगा। परन्तु इस सूरत में तय शुदा रकम लेने का हक वकील साहब को होगा। इस मुख्तार नामा की रूह से एक से ज्यादा वकील मुकरर किये जाने की सूरत में एक हाजरी काफी होगी। अगर न्यायालय में मेरी रकम जम होगी उससे वकील साहब का बकाया मेहनताना व दीगर खर्च जो वकील साहब मेरे मुकदमे का करेंगे अव्वल लेने का हक होगा व असली कागजात मुकदमे की फाइल बकाया रकम अदा किए बिना ले जाने का हक मेरा नहीं होगा। इलतुआ पेशी इकतरफा मनसुखी व दीगर दरम्यानी खर्चा जो न्यायालय से दिलाया जावेगा, वह तय शुदा रकम के अलावा वकील साहब का ही होगा। इसमें मेरा/हमारा कोई ताल्लुक नहीं होगा। फकत ता..... माह..... सन् 20.....



Subham

एकतरफा वकालत नामा देने वाली का

R/2540/18

H. Kaur D/10670/24

एकतरफा वकालत

॥श्री॥

# Registered Address पंजीबद्ध पता

(हस्त ऑर्डर 7 रूलस 19 द.ओ. 11 और 12 जाब्ता दीवानी)

सेवामें,

अदालत श्री R.M.C AT JALPA

वाद संख्या S.B. civil writ petition NO 125

पेशी तारीख

M/S S. Kankariya wire & cable बनाम STATE OF RAJASTHAN

## दावा

अनवान सदर में मुद्दई/मुदालय/अपीलान्त/रेस्पोंडेन्ट/सायल/गैर सायल/डिक्रीदार का पंजीबद्ध पता (Registered Address)

निम्नलिखित है।

M/S S. Kankariya wire and cable through proprietor

Subham Kankariya S/o Suresh Kankariya  
aged 30 years having an office at Khasra  
No 33/2 Deburia Khasraone Nagar  
Road Jalpa.



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Plot No. SPL-2, M.I.A Phase-I, Basni,  
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodhpur/ 3199

Date :-22/01/2025

✓ M/s S. Kankariya Wire and Cable  
Khasra No. 33/1, Desuriya Kharlaon, Naguar  
Road, District -Jodhpur (Raj.)

**Sub.: Final Show cause notice for intended refusal of Consent to Establish & Operate and intended direction for closure under the provision of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act 1981.**

Ref: - (i) Inspection of your unit on dated 16/12/2024.

(ii) Show cause notice for intended direction for closure under section 31A of the Air (Prevention & Control of Pollution) Act 1981 & 33A of the Water (Prevention & Control of Pollution) Act 1974 issued on dated 19/12/2024.

(iii) Consent to Establish & Operate application dated 28/12/2024.

(iv) Joint Inspection of unit with District administration on 08/01/2025.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974.
3. And whereas the said Air has been enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, M/s S. Kankariya Wire and Cable is engaged in operating a PVC Insulated Copper and Aluminum Cable manufacturing industry at Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, District -Jodhpur (Raj.) & during the process industry emits air & water pollutants
5. And whereas, your unit was earlier inspected by the team of State Board Officials on dated 16/12/2024 and a Show cause notice for intended direction of Closure under 31A of Air Act, 1971 & 33A of Water, Act 1981 was issued to unit vide State Board letter dated 19/12/2024 for the non-compliance observed during inspection.
6. And whereas, you have submitted your reply vide letter dated 04/01/2025 along with the Consent to Establish & Operate application dated 28/12/2024 for PVC Insulated Copper and Aluminum Cable manufacturing which is under consideration in this office.
7. And whereas, Matter of unit is also under consideration at Hon'ble NGT OA no. 251/2024 (CZ) Yuvraj Singh v/s State of Rajasthan which have passed order dated



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Tele : 0291 -2723225

**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL-2, M.I.A Phase-I, Basni,**  
**Jodhpur-342005 (Rajasthan)**

26.11.2024 (Next Hearing Date - 27.01.2025). In this reference Head Office RPCB has issued order dated 18.12.2024 to this office to ensure compliance of Hon'ble NGT order dated 26.11.2024. To verify facts mentioned in Hon'ble NGT order dated 26.11.2024 a committee was constituted vide HO, RSPCB, Jaipur order dated 18.12.2024. Committee comprising a representative from District Collector, Jodhpur and Senior Scientist, RSPCB visited site on 08/01/2025.

8. And whereas, Matter of unit is pending before Hon'ble Rajasthan High Court (PB) M/s S. Kankariya Wire & Cable v/s State of Rajasthan (S.B CW 587/2025) and M/s Kankariya Plasto Technique (S.B CW 588/2025).
9. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Panjab and others, and it was enjoined upon all the industrial operation and process to close down their production activity which are operating without proper consent of the State Board.
10. And whereas, Your application of Consent to Establish & Operate (AW) dated 28/12/2024 & reply submitted by you vide letter dated 04/01/2025 were examined & following deficiencies were observed: -
  - a) That you have not submitted source of water, water balance & mode of disposal of waste water generated from wire drawing machine & Cooling tower blowdown.
  - b) Detail of source of Air Pollution, if any. (Dg Set/Boiler/ HAG)
  - c) List of Plant & Machinery & photographs showing PCM's
  - d) Date of commissioning of industry not provided, failing to which adequacy of fee could not be judge.
  - e) Copy of land conversion for intended use from the competent authority.
  - f) Evidence for Capacity of furnace with type of fuel used.
11. And whereas, reply submitted by unit against show cause notice dated 19/12/2024 is inadequate and unit has failed to submit adequate reply of the following deficiencies observed on inspection dated 16/12/2024: -
  - a. Unit is being operative without adequate pollution control measures and without getting prior consent to operate from the State Board.
  - b. There was bypass stack attached to fired electric arc furnace, for melting of copper & aluminum Blocks, for escaping the flue gases. Unit has provided hoper on the furnace which is attached with the Stack without adequate pollution control measures & adequate Stack monitoring facility not provided.
  - c. Unit has not submitted action plan for adequate Plantation within the premises.
  - d. Unit is found operative in agricultural land without land conversion for intended use from the competent authority.
12. And whereas, the industry has failed to comply with the provisions of the Water Act, 1974 and Air Act 1981, Environment (Protection) Act, 1986 and various directions of the Hon'ble



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL-2, M.I.A Phase-I, Basni,**  
**Jodhpur-342005 (Rajasthan)**

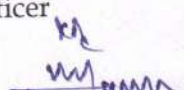
- National Green Tribunal (NGT) and/ or by making discharge of effluent/emissions which has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and Flora & fauna.
13. And whereas the above observations clearly indicate that unit failed to comply with the provisions of the Acts and Rules.
  14. And whereas, you are operating your unit without getting prior CTO from State Board.
  15. And whereas provisions of section 21 of the Air Act & section 25/26 of the Water Act prohibits establishing or operating an industrial plant without obtaining previous consent of the State Board.
  16. And whereas non-compliance of the provisions of the Water Act and Air Act make industry liable to the legal action under provisions of the Acts.
  17. And whereas application which is not complete in all respect is liable to be refused by the Board.
  18. And whereas, above non-compliances have been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of the powers conferred upon it under section 31(A) of the Air Act,1981 intends to issue following directions to: -

- A. That all the processes carried out by the industry should be closed down and
- B. That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal DG sets.

If you have any objection against intended refusal of consent to operate application, Board is hereby issuing you an **opportunity for being heard (OBH) on 24/01/2025; 4:00 PM** in this office to rectify the deficiencies observed in your application and to know your say in this matter so that application may be decided accordingly. Submit your reply to this office **till 25/01/2025** failing which application under reference shall be refused without any further notice.

  
22/11/2025  
(Kamini Songara)  
Regional Officer





**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL-2, M.I.A Phase-I, Basni,**  
**Jodhpur-342005 (Rajasthan)**

No. RO/RPCB/Jodhpur/ 3198

Date :-22/01/2025

**M/s Kankariya Plasto Technique**  
**Block No.2 ,Khasra No.29, Desuriya Kharloan,**  
**Nagaur Road Jodhpur ,District -Jodhpur (Raj.)**

**Sub.: Final Show cause notice for intended refusal of Consent to Operate and intended direction for closure under the provision of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act 1981.**

Ref: - (i) Inspection of your unit on dated 16/12/2024.

(ii) Show cause notice for intended direction for closure under section 31A of the Air (Prevention & Control of Pollution) Act 1981 & 33A of the Water (Prevention & Control of Pollution) Act 1974 issued on dated 19/12/2024.

(iii) Consent to Operate(A) application dated 28/12/2024.

(iv) Joint Inspection of unit with District administration on 08/01/2025.

1. Whereas the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act-1974 (Hereinafter called as the "Water Act") came in to force in whole of the State of Rajasthan w.e.f. 23.03.1974.
3. And whereas the said Air has been enacted to provide for the prevention, control & abatement of air pollution and the Water Act to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, **M/s Kankariya Plasto Technique** is engaged in operating a HDPE Pipe manufacturing industry at **Block No.2, Khasra No.29, Desuriya Kharloan, Nagaur Road Jodhpur, District -Jodhpur (Raj.)** & during the process industry emits air & water pollutants
5. And whereas, your unit was earlier inspected by the team of State Board Officials on dated 16/12/2024 and a Show cause notice for intended direction of Closure under 31A of Air Act, 1971 & 33A of Water, Act 1981 was issued to unit vide State Board letter dated 19/12/2024 for the non-compliance observed during inspection.
6. And whereas, you have submitted your reply vide letter dated 04/01/2025 along with the Consent to Operate application dated 26/12/2024 for PVC HDPE Pipe manufacturing (Capacity -27 Lakh Meter/Annum) which is under consideration in this office.
7. And whereas, Matter of unit is also under consideration at Hon'ble NGT OA no. 251/2024 (CZ) Yuvraj Singh v/s State of Rajasthan which have passed order dated



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**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL-2, M.I.A Phase-I, Basni,**  
**Jodhpur-342005 (Rajasthan)**

- 26.11.2024 (Next Hearing Date - 27.01.2025). In this reference Head Office RPCB has issued order dated 18.12.2024 to this office to ensure compliance of Hon'ble NGT order dated 26.11.2024. To verify facts mentioned in Hon'ble NGT order dated 26.11.2024 a committee was constituted vide HO, RSPCB, Jaipur order dated 18.12.2024. Committee comprising a representative from District Collector, Jodhpur and Senior Scientist, RSPCB visited site on 08/01/2025.
8. And whereas, Matter of unit is pending before Hon'ble Rajasthan High Court (PB) M/s S. Kankariya Wire & Cable v/s State of Rajasthan (S.B CW 587/2025) and M/s Kankariya Plasto Technique (S.B CW 588/2025).
9. And whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi (NGT) delivered a decision on May 08, 2013 in the application no. 37 of 2012; Wassan Singh V/s State of Panjab and others, and it was enjoined upon all the industrial operation and process to close down their production activity which are operating without proper consent of the State Board.
10. And whereas, Your application of Consent to Operate (A) dated 26/12/2024 & reply submitted by you vide letter dated 04/01/2025 were examined & following deficiencies were observed: -
- a) That you have not applied Consent to Establish & Operate under the provision of Water Act,1974.
  - b) That you have not submitted source of water, water balance & mode of disposal of waste water generated from Cooling tower blowdown.
  - c) Detail of source of Air Pollution, if any. (Dg Set/Boiler/ HAG)
  - d) List of Plant & Machinery & photographs showing PCM's
  - e) Date of commissioning of industry not provided, failing to which adequacy of fee could not be judge.
  - f) Copy of land conversion for intended use from the competent authority.
11. And whereas, reply submitted by unit against show cause notice dated 19/12/2024 is inadequate and unit has not submitted adequate reply of the following deficiencies observed on inspection dated 16/12/2024: -
- a. Unit is being operative without getting prior consent to operate from the State Board.
  - b. Unit has not submitted action plan for adequate Plantation within the premises.
  - c. Unit is found operative in agricultural land without land conversion for intended use from the competent authority.
  - d. Land demarcation (i.e. boundary wall or fencing) for separation of Khasra no 29/1 & 33/1 is not provided.
12. And whereas, the industry has failed to comply with the provisions of the Water Act, 1974 and Air Act 1981, Environment (Protection) Act, 1986 and various directions of the Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/emissions which



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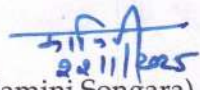
**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**Plot No. SPL-2, M.I.A Phase-I, Basni,**  
**Jodhpur-342005 (Rajasthan)**

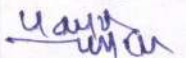
- has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and Flora & fauna.
13. And whereas the above observations clearly indicate that unit failed to comply with the provisions of the Acts and Rules.
  14. And whereas, you are operating your unit without getting prior CTO from State Board.
  15. And whereas provisions of section 21 of the Air Act & section 25/26 of the Water Act prohibits establishing or operating an industrial plant without obtaining previous consent of the State Board.
  16. And whereas non-compliance of the provisions of the Water Act and Air Act make industry liable to the legal action under provisions of the Acts.
  17. And whereas application which is not complete in all respect is liable to be refused by the Board.
  18. And whereas, above non-compliances have been viewed seriously by the Board.

Therefore, in the interest of prevention of perpetual offence being committed by the industry, the State Board in exercise of the powers conferred upon it under section 31(A) of the Air Act,1981 intends to issue following directions to: -

- A. That all the processes carried out by the industry should be closed down  
and
- B. That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal DG sets.

If you have any objection against intended refusal of consent to operate application, Board is hereby issuing you an **opportunity for being heard (OBH) on 24/01/2025; 4:00 PM** in this office to rectify the deficiencies observed in your application and to know your say in this matter so that application may be decided accordingly. Submit your reply to this office till **25/01/2025** failing which application under reference shall be refused without any further notice.

  
24/11/2025  
(Kamini Songara)  
Regional Officer



Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

Annexure R3/6:

ANNEXURE

R3/6

DATE OF RECEIPT : 08/01/2025

MONITORED BY : Deepak Ojha, SUPDT SCIENTIFIC OFFICER, Jodhpur

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1570	Kankhariya Plasto Techniques , Desuriya Kharloan, Nagaur Road , Jodhpur	Ambient Noise Monitoring near main gate of Unit	08/01/2025	67.4	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

(दीपक ओझा)  
अधीक्षण वैज्ञानिक अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
जोधपुर (राज.)

Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/01/2025

MONITORED BY : Deepak Ojha, SUPDT SCIENTIFIC OFFICER, Jodhpur

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1571	Kankhariya Plasto Techniques , Desuriya Kharloan, Nagaur Road , Jodhpur	DG Set Source Noise Monitoring (Door of Acoustic Encloser Opened) 1 Meter away from the DG Set 320 KVA	08/01/2025	87.2	ND



**BOARD ANALYST**

Rajasthan State Pollution Control Board

\* ND = Not Done

(दीपक ओझा)  
अधीक्षण वैज्ञानिक अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
जोधपुर (राज.)

Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 08/01/2025

MONITORED BY : Deepak Ojha, SUPDT SCIENTIFIC OFFICER, Jodhpur

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1572	Kankhariya Plasto Techniques , Desuriya Kharloan, Nagaur Road , Jodhpur	DG Set Source Noise Monitoring (Door of Acoustic Encloser Closed) 1 Meter away from the DG Set 320 KVA	08/01/2025	61.1	ND



**BOARD ANALYST**

Rajasthan State Pollution Control Board

\* ND = Not Done

(दीपक ओझा)  
अधीक्षण वैज्ञानिक अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
जोधपुर (राज.)

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No. : **1569**

Report On : **09/01/2025**

I hereby certify that I **Deepak Ojha**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **08/01/2025** from **Deepak Ojha, SUPDT SCIENTIFIC OFFICER, Jodhpur ,RSPCB Jodhpur** a sample of **Ambient Air Quality** of **Kankhariya Plasto Techniques , Desuriya Kharloan, Nagaur Road , Jodhpur** Collected from **Ambient Air Monitoring near main gate of Unit.** Collected on **08/01/2025.** The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **09/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	11.10
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	81
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	4.98

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **09/01/2025**

  
**Deepak Ojha**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Jodhpur

SPL-I, Phase-I, Basni Ind. Area, Jodhpur

Phone: 0291-2723225

**(दीपक ओझा)**  
अधीक्षण वैज्ञानिक अधिकारी  
राजस्थान प्रदूषण नियंत्रण मण्डल  
जोधपुर (राज.)



Rajasthan State Pollution Control Board  
FORM I

ANNEXURE R3/7

Application for Consent to Operate under section 21  
of the  
Air (Prevention and Control of Pollution) Act, 1981  
Print Date: 1/24/2025

From:- S. KANKARIYA WIRE AND CABLE Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.) jodhpur Jodhpur  
To, Regional OfficerSPL-I, Phase-I, Basni Ind Area, JodhpurPhone: 0291-2723225  
Date: 28/12/2024  
Unit ID: 139907  
Application ID: 389261  
Application Type: CTO AIR/WATER - Fresh  
Disposing Authority: Jodhpur (Urban)

Address: SPL-I, Phase-I, Basni Ind Area, Jodhpur

Sir,  
I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for Consent to Operate any industrial , plant owned by S. KANKARIYA WIRE AND CABLE (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a.	Name of Industry/ Activity/ Service/ Operation/ Process	S. KANKARIYA WIRE AND CABLE
b.	Name and Designation of the Applicant	Subham Kankariya Proprietor
c.	Correspondence Address	Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.)
	Village/ Area	jodhpur
	Street/ Locality/ City	jodhpur
	Tehsil	Jodhpur
	District	Jodhpur
	Pin Code	342037
	Telephone No. (including STD Code)	0-8094006001
	Mobile No.	8094006001
	E-Mail Address	dskhariya@gmail.com
	Fax No.	-
d.	Site Address	S.Kankariya Khasra No 33/1, Desuriya Kharlaon, Naguar Road, JodhpurRaj
	Plot No./ Khasra No.	Khasra No 33/1
	Village/ Area	jodhpur
	Street/ Locality/ City	jodhpur
	Tehsil	Jodhpur
	District	Jodhpur
	State	Rajasthan
	Pin Code	342037
	Telephone No. (including STD Code)	0-
	Mobile No.	8094006001
Fax No.	0-	
	Email Address	kms0291@yahoo.com
e.	Plot Area/ Mining Lease Area	N/A N/A
f.	Land classification	
	(a) Industrial or	No
	(b) Commercial, or	No
	(c) Agriculture, or	No
	(d) Residential, or	No
	(e) Other than above	No
g.	Whether covered under Aravalli Notification	N/A
h.	Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is 5 KL	
i.	Whether covered under EIA Notification, 2006	N/A

j.	Gross Built up Area	N/A
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Orange
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n.	Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	351.06
p.	Date of Commissioning	
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	9
r.	Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	
	N/A	
t.	No. of working days in a year	300
u.	No. of shifts per day	1
v.	Electric connection number and name	S. KANKARIYA WIRE AND CABLE

**B. Surrounding Details:-**

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	N/A
2.	Water body	N/A
3.	Industrial area (Specify)	N/A
4.	Any major industry (Specify)	N/A

**Part II: Information related to Industry/ Activity/ Service/ Operation/ Process**

**(a) Raw Material Details:**

S. No.	RM_NAME	NatureName	Name	Consumption(With Unit)	Nature(Solid, Liquid, Gas)	Storage Capacity (With Unit)
186012	Copper Rod and Aluminium Rod	Solid	Copper Rod and Aluminium Rod	500, KG PER DAY	Solid	500, KG PER DAY

**(b) Product/ By Product/ Service/Activity details**

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
41660	PVC Insulated Copper and Aluminum Cable	20000, METERS PER MONTH	Product	20000

**(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)**

Not Applicable...	
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**(d) Water Consumption Details (Kilo liter per Day)**

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
251293	Any Other	0	2	0	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

**(a) Effluent Generation & Disposal Details**

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
138033	Trade Effluent	1	0	1	Septic Tank and Soakpit

**(b) Mode Of Treatment and disposal**

N/A	
-----	--

**(c) Type of treatment system installed**

N/A	
-----	--

**Part IV: Information related to Air Pollution and Control Systems**

**(a) Air Emission Details**

**A- Process Stacks**

S. No.	Stack attached to process	Stack height from ground level (in meter)	Details of Air Pollution Control Measures	Probable pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
130433	D.G set	7.50	ACOUSTIC ENCLOSURE, ADEQUATE STACK HEIGHT,		Yes
130434	Electric Furnace	15.00	ACOUSTIC ENCLOSURE,		Yes

**B- Flue gases stacks**

Not Applicable...

**C- Fugitive emission**

Not Applicable...

**D- Details of D. G. Sets**

S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
88703	320 (KVA)	Yes	2.5	7.5	N

**Part V: Information related to Solid Waste:**

Not Applicable...

**Part VI: Information related to Consent Fee Deposition**

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
126727290	28/12/2024	1000.00	CTO-AW75854782	Online Payment (By Rajasthan Payment Platform)	126727290	Dec 28 2024 12:00AM	SUCCESS
126912867	31/12/2024	84000.00	CTO-AW44194368	Online Payment (By Rajasthan Payment Platform)	126912867	Dec 31 2024 12:00AM	SUCCESS

- I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge
- I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.
- I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Place

Signature

Name

Designation

Seal

**Note:**

- Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.
- Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.
- Documents as per check list as specified by the State Board shall be submitted along with the application.
- All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.



Rajasthan State Pollution Control Board

FORM I

Application for Consent to Establish under section 21

of the

Air (Prevention and Control of Pollution) Act, 1981

Print Date: 1/24/2025

From:-

Date: 28/12/2024

S. KANKARIYA WIRE AND CABLE Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.) jodhpur Jodhpur

Unit ID: 139907

To,

Regional OfficerSPL-I, Phase-I, Basni Ind Area, JodhpurPhone: 0291-2723225

Application ID: 389258

Application Type: CTE AIR/WATER - Fresh

Disposing Authority: Jodhpur (Urban)

Address: SPL-I, Phase-I, Basni Ind Area, Jodhpur

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for establishing an industrial plant/ operation/ process/ activity , plant owned by S. KANKARIYA WIRE AND CABLE (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a.	Name of Industry/ Activity/ Service/ Operation/ Process	S. KANKARIYA WIRE AND CABLE
b.	Name and Designation of the Applicant	Subham Kankariya Proprietor
c.	Correspondence Address	Khasra No. 33/1, Desuriya Kharlaon, Naguar Road, Jodhpur(Raj.)
	Village/ Area	jodhpur
	Street/ Locality/ City	jodhpur
	Tehsil	Jodhpur
	District	Jodhpur
	Pin Code	342037
	Telephone No. (including STD Code)	0-8094006001
	Mobile No.	8094006001
	E-Mail Address	dskhariya@gmail.com
	Fax No.	-
d.	Site Address	S.Kankariya Khasra No 33/1, Desuriya Kharlaon, Naguar Road, JodhpurRaj
	Plot No./ Khasra No.	Khasra No 33/1
	Village/ Area	jodhpur
	Street/ Locality/ City	jodhpur
	Tehsil	Jodhpur
	District	Jodhpur
	State	Rajasthan
	Pin Code	342037
	Telephone No. (including STD Code)	0-
	Mobile No.	8094006001
	Fax No.	0-
	Email Address	kms0291@yahoo.com
e.	Plot Area/ Mining Lease Area	N/A N/A
f.	Land classification	
	(a) Industrial or	No
	(b) Commercial, or	No
	(c) Agriculture, or	No
	(d) Residential, or	No
	(e) Other than above	No
g.	Whether covered under Aravalli Notification	No
h.	Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is 5 KL	No

i.	Whether covered under EIA Notification, 2006	No
j.	Gross Built up Area	0
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Orange
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n.	Status of Application/ Activity/ Service/ Operation/ Process	Proposed
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	351.06
p.	Date of Commissioning	31/01/2024
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	9
r.	Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	
	N/A	
t.	No. of working days in a year	300
u.	No. of shifts per day	1
v.	Electric connection number and name	S. KANKARIYA WIRE AND CABLE

**B. Surrounding Details:-**

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	
2.	Water body	N/A
3.	Industrial area (Specify)	
4.	Any major industry (Specify)	

**Part II: Information related to Industry/ Activity/ Service/ Operation/ Process**

**(a) Raw Material Details:**

S. No.	RM_NAME	NatureName	Name	Consumption(With Unit)	Nature(Solid, Liquid, Gas)	Storage Capacity (With Unit)
186001	Copper Rod and Aluminium Rod	Solid	Copper Rod and Aluminium Rod	500, KG PER DAY	Solid	500, KG/DAY

**(b) Product/ By Product/ Service/Activity details**

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
41657	PVC Insulated Copper and Aluminium Cable	20000, METERS PER MONTH	Product	20000

**(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)**

Not Applicable...	
-------------------	--

**(d) Water Consumption Details (Kilo liter per Day)**

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
251287	Any Other	0	2	0	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

**(a) Effluent Generation & Disposal Details**

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
138030	Domestic Sewage	1	0	1	Septic Tank and Soakpit

**(b) Mode Of Treatment and disposal**

N/A	
-----	--

**(c) Type of treatment system installed**

N/A

## Part IV: Information related to Air Pollution and Control Systems

## (a) Air Emission Details

## A- Process Stacks

S. No.	Stack attached to process	Stack height from ground level (in meter)	Details of Air Pollution Control Measures	Probable pollutants	Infrastructural monitoring facility (Yes/ No/ Not required)
130430	Electric Furnace	15.00	ACOUSTIC ENCLOSURE,		Yes
130429	D.G set	7.50	ACOUSTIC ENCLOSURE,ADEQUATE STACK HEIGHT,		Yes

## B- Flue gases stacks

Not Applicable...

## C- Fugitive emission

Not Applicable...

## D- Details of D. G. Sets

S.No.	Rating (KVA/ KW)	Status of Acoustic enclosure	Height of Stack (in meter) Above roof	Height of Stack (in meter) Above Ground Level	Infrastructure facilities for stack emission monitoring (Yes/ No/ Not required)
88701	320 (KVA)	Yes	2.5	7.5	N

## Part V: Information related to Solid Waste:

Not Applicable...

## Part VI: Information related to Consent Fee Deposition

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
126727204	28/12/2024	1000.00	CTE-AW41468865	Online Payment (By Rajasthan Payment Platform)	126727204	Dec 28 2024 12:00AM	SUCCESS
126912553	31/12/2024	28000.00	CTE-AW85230491	Online Payment (By Rajasthan Payment Platform)	126912553	Dec 31 2024 12:00AM	SUCCESS

1. I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge

2. I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.

3. I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Signature

Place

Name

Designation

Seal

## Note:

I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.

II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.

III. Documents as per check list as specified by the State Board shall be submitted along with the application.

IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.



Rajasthan State Pollution Control Board

FORM I

Application for Consent to Operate under section 21

of the

Air (Prevention and Control of Pollution) Act, 1981

Print Date: 1/24/2025

From:-

Date: 26/12/2024

KANKARIYA PLASTO TECHNIQUE BLOCK NO.2,KHASRA NO.29, DESURIYA KHARLOAN, NAGAU ROAD JODHPUR Jodhpur

Unit ID: 118579

To,

Regional OfficerSPL-I, Phase-I, Basni Ind Area, JodhpurPhone: 0291-2723225

Application ID: 389006

Application Type: CTO AIR - Fresh

Disposing Authority: Jodhpur (Urban)

Address: SPL-I, Phase-I, Basni Ind Area, Jodhpur

Sir,

I/We hereby apply for obtaining

Consent, in Form No. I under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) for Consent to Operate any industrial , plant owned by KANKARIYA PLASTO TECHNIQUE (Name of Director/ proprietor/ partner etc.)

Part I: General Information

A. Details of Industry/ Activity/ Service/ Operation/ Process:-

a.	Name of Industry/ Activity/ Service/ Operation/ Process	KANKARIYA PLASTO TECHNIQUE
b.	Name and Designation of the Applicant	REKHA DEVI KANKARIYA PARTNER
c.	Correspondence Address	BLOCK NO.2,KHASRA NO.29, DESURIYA KHARLOAN, NAGAU ROAD
	Village/ Area	JODHPUR
	Street/ Locality/ City	JODHPUR
	Tehsil	Jodhpur
	District	Jodhpur
	Pin Code	342304
	Telephone No. (including STD Code)	0-
	Mobile No.	8239199675
	E-Mail Address	subhakankariya@gmail.com
	Fax No.	-
d.	Site Address	KANKARIYA PLASTO TECHNIQUE BLOCK NO 2,KHASRA NO 29, DESURIYA KHARLOAN, NAGAU ROAD
	Plot No./ Khasra No.	29
	Village/ Area	JODHPUR
	Street/ Locality/ City	JODHPUR
	Tehsil	Jodhpur
	District	Jodhpur
	State	Rajasthan
	Pin Code	342304
	Telephone No. (including STD Code)	0-
	Mobile No.	8094006012
Fax No.	0-	
Email Address	subhamkankariya@gmail.com	
e.	Plot Area/ Mining Lease Area	N/A N/A
f.	Land classification	
	(a) Industrial or	No
	(b) Commercial, or	No
	(c) Agriculture, or	No
	(d) Residential, or	No
(e) Other than above	No	
g.	Whether covered under Aravalli Notification	N/A
h.	Whether requiring authorization under the rules dealing with Hazardous Waste notified under Environment (Protection) Act, 1986 and quantity of used/ waste oil is 5 KL	
i.	Whether covered under EIA Notification, 2006	N/A

j.	Gross Built up Area	N/A
k.	Consent is applied for (Entire Industry/ Activity/ Service/ Operation/ Process or Part thereof- please specify)	Fresh
l.	Category of Industry/ Activity/ Service/ Operation/ Process	Green
m.	Scale of Industry/ Activity/ Service/ Operation/ Process	Small
n.	Status of Application/ Activity/ Service/ Operation/ Process	Operational
o.	Total Capital Investment (without depreciation) in Industry/ Activity/ Service/ Operation/ Process (as per Project Report/ CA Certificate) for which consent is applied (Rs. in lacs)	284.51
p.	Date of Commissioning	
q.	Total number of employees (including contractual workers) in the Industry/ Activity/ Service/ Operation/ Process (maximum)	8
r.	Total number of residents in the colony; if any within the premises of the establishment	N/A N/A
s.	Installed Capacity of the Industry/ Activity/ Service/ Operation/ Process	N/A
t.	No. of working days in a year	300
u.	No. of shifts per day	1
v.	Electric connection number and name	KANKARIYA PLASTO TECHNIQUE

**B. Surrounding Details:-**

S. No.	Which of the following features exist within 1 km of the site	
1.	Human Settlement (Village/ City/ Town)	N/A
2.	Water body	N/A
3.	Industrial area (Specify)	N/A
4.	Any major industry (Specify)	N/A

**Part II: Information related to Industry/ Activity/ Service/ Operation/ Process**

**(a) Raw Material Details:**

S. No.	RM_NAME	NatureName	Name	Consumption(With Unit)	Nature(Solid, Liquid, Gas)	Storage Capacity (With Unit)
185764	HDPE Graduals	Solid	HDPE Graduals	3888, TON/ANNUM	Solid	3888, TON/ANNUM

**(b) Product/ By Product/ Service/Activity details**

S. No.	Name	Quantity/ Capacity (With Unit)	Product or By Product or Service	Storage Capacity
28967	HDPE PIPE	27, LAKH METER/ ANNUM	Product	27

**(c) Electric Energy/Water Requirement (Kilo Watt/Kilo liter per Day)**

Not Applicable...	
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**(d) Water Consumption Details (Kilo liter per Day)**

SrNo	Source of Water	Boiler / Cooling	Domestic	Industrial Process	Others
251041	Any Other	0	2	1	0

**Part III: Information related to Effluent Generation, Treatment and Disposal**

**(a) Effluent Generation & Disposal Details**

S. No.	Type of Effluent(Trade/ Domestic)	Quantity of Effluent Generated (KLD)	Recycled in the Process/ Activity (KLD)	Disposed/ Discharged (KLD)	Mode of Disposal
137906	Domestic Sewage	1	0	1	Septic Tank and Soakpit

**(b) Mode Of Treatment and disposal**

N/A	
-----	--

**(c) Type of treatment system installed**

N/A	
-----	--

**Part IV: Information related to Air Pollution and Control Systems**

(a) Air Emission Details

A- Process Stacks

Not Applicable...

B- Flue gases stacks

Not Applicable...

C- Fugitive emission

Not Applicable...

D- Details of D. G. Sets

Not Applicable...

Part V: Information related to Solid Waste:

Not Applicable...

Part VI: Information related to Consent Fee Deposition

DD Number	DD Date	DD Amount	Challan No.	Payment mode	Token No	Transaction Date	Transaction Status
126616288	26/12/2024	100.00	CTO-A604763391	Online Payment (By Rajasthan Payment Platform)	126616288	Dec 26 2024 12:00AM	SUCCESS
126967427	01/01/2025	7000.00	CTO-A231441737	Online Payment (By Rajasthan Payment Platform)	126967427	Jan 1 2025 12:00AM	SUCCESS

1. I/ We, hereby declare that the information furnished above is correct to the best my/ our knowledge

2. I/We, hereby submit that in case of change, either of the point of characteristic of discharge or the quantity of discharge or its quality, a fresh application for consent shall be made and until such consent is granted no change shall be made.

3. I/We, understand the State Board and its official authorized in this behalf by the State Board can make necessary changes/ modification in the data provided by me/ us while deciding the application on the basis of the information provided by me/ us.

Date:-

Place

Signature

Name

Designation

Seal

Note:

I. Consent application must be accompanied with the fees as specified in the notifications issued by the State Government time to time.

II. Consent fee shall be paid through Bank Draft payable in favour of the Member Secretary, Rajasthan State Pollution Control Board or through ECS or through e-Mitra/ CSC or Bank Challan or any other facility as per orders issued by the State Board time to time.

III. Documents as per check list as specified by the State Board shall be submitted along with the application.

IV. All documents including consent application form submitted to the State Board shall be signed/ attested by the proprietor/ authorized signatory along with seal.



# UDH DEPARTMENT

## GOVERNMENT OF RAJASTHAN

### Permission of use of Agricultural Land for Non-Agricultural Purposes and Allotment (90-A)

#### Authorized Officer Details/ प्राधिकृत अधिकारी का विवरण

Application No./ आवेदन संख्या	LU2012/JOD/2024-25/102654
Application Date/ आवेदन तिथि	26/09/2024 06:27 PM
SSOID/ एसएसओआईडी	ADV.DATARSINGH
Development Authority/ विकास प्राधिकरण	JODHPUR DEVELOPMENT AUTHORITY
Zone/ ज़ोन	ZONE-06
Current Status/ वर्तमान स्थिति	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE) (05/12/2024 10:26 AM)

#### (A) Applicant Details/ आवेदक का विवरण

S. No./ क्र.सं.	Name/ नाम	Father's/ Husb and Name/ पिता/ पति का नाम	Relation/ सम्बंध	Religion/ धर्म	Gender/ लिंग	Caste/ जाति	Full Address/ पूरा पता	Photo/ फोटो
1.	SHUBHAM KANKARIYA	SURESH KANKARIYA	SON	HINDU	MALE	OSWAL	PAOTA B ROAD JODHPUR	

State/ राज्य	RAJASTHAN
District/ ज़िला	JODHPUR
Tehsil/ तहसील	JODHPUR
Urban/ Rural/ शहरी/ ग्रामीण	URBAN
City/ Block/ शहर/ ब्लॉक	JODHPUR
Ward No./ Gram Panchayat/ वार्ड संख्या/ ग्राम पंचायत	NONE
Mobile Number/ मोबाइल नंबर	9414484623
Email-ID/ ई-मेल आईडी	DSKHARIYA@GMAIL.COM

#### (B) Applied Land Details/ आवेदित भूमि का विवरण

Land Category/ भूमि श्रेणी	OUTSIDE MUNICIPAL CORPORATION & U-1/ नगर निगम सीमा को छोड़कर U-1 क्षेत्र
Land Purpose/ भूमि का उपयोग	INDUSTRIAL/ औद्योगिक
Group Housing/ Flats/ ग्रुप हाउसिंग/ फ्लैट्स	NO
Situated on 60 feet or more broadly road or corner/ 60 फीट या उससे अधिक चौड़ी सड़क या कॉर्नर पर स्थित है	NO
Land Use/ भू-उपयोग	AGRO BASED INDUSTRIES
Type of Application/ आवेदन का प्रकार	INDIVIDUAL/ वैयक्तिक
Authorized Signatory Name/ अधिकृत हस्ताक्षरकर्ता का नाम	NA

S. No./ क्र.सं.	Tehsil/ तहसील	Revenue Village/ राजस्व ग्राम	Khasra/ Aarji/ Chuk/ Murabba Number/ खसरा/ आरजी/ चक्/ मुरब्बा नंबर	Khasra Type/ खसरा का प्रकार	Rakba of land/ भूमि का रकबा	Khatedar Details/खातेदार का विवरण	Area as per Khasra (In Sq Mts)/ खसरा के अनुसार क्षेत्रफल (वर्गमीटर)	Premium Amount / प्रीमियम राशि (₹)
1	JODHPUR/ जोधपुर	DESURIAN KHAROLAN/ देसूरिया खारोलान	29/1	PART AREA OF KHASRA/ खसरा का भाग क्षेत्र	2 BIGHA 17 BISWA	SHUBHAM KANKARIYA S/O SURESH KANKARIYA	4461.78	624649.00
<b>Total</b>							<b>4461.78</b>	<b>624649.00</b>

### (C) Land Area Calculation/ भूमि क्षेत्र की गणना

Land Area Type/ भूमि क्षेत्र का प्रकार SINGLE PATTA/ एकल पट्टा

Details of Calculation of total plot area is as per sheet/ कुल भूखंड क्षेत्र की गणना का विवरण शीट के अनुसार

S.No. / क्र.सं.	Particulars/ विवरण	Area (In Sq Meters)/ क्षेत्रफल (व.मी.)	Percentage/ प्रतिशत
1.	Total Area/ कुल क्षेत्र	4461.78	96.71
2.	Area under sector road/master plan road/ highway, etc.( surrender deed shall be taken from the applicant)/ सेक्टर रोड / मास्टर प्लान रोड / हाईवे, आदि के तहत क्षेत्र (आवेदक से आत्मसमर्पण विलेख लिया जाएगा )	151.62	3.29
3.	Facility Area of sector/master plan @ 5% (if applicable) ( surrender deed shall be taken from the applicant)/ सेक्टर / मास्टर प्लान की सुविधा क्षेत्र @ 5% (यदि लागू हो) (आवेदक से आत्मसमर्पण लिया जाएगा)	0	0.00
<b>Net Plot Area/ नेट प्लॉट क्षेत्रफल</b>		<b>4613.4</b>	<b>100</b>

### (D) Other Land Details/ अन्य भूमि विवरण

1.	Is there any HT/LT line or transformer in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई एच.टी/एल.टी.लाइन अथवा ट्रांसफार्मर विद्यमान है ?	NO
2.	HT Capacity/ एचटी क्षमता	N/A
3.	Whether applied land is under acquisition under the provisions of Land Acquisition Act, 1894 (Act No. 1 of 1894) ?/ क्या आवेदित भूमि भूमि अवाप्ति अधिनियम,1894 (1894 का अधिनियम संख्या 1) की उपलब्धि के अधीन अवाप्ताधीन है ?	NO
4.	Whether proceedings are pending under the Urban Land (Ceiling and Regulation) Act, 1976 in respect of the land applied ?/ क्या आवेदित भूमि के संबंध में नगर भूमि (अधिकतम सीमा और विनियमन) अधिनियम, 1976 के अधीन कार्यवाहिया लंबित है?	NO
5.	Whether the land is declared surplus or for which proceeding are pending under the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 or Under the repealed Chapter III B of the Rajasthan Tenancy Act, 1955/ क्या आवेदित भूमि अधिशेष घोषित की गई है या जिसके लिए राजस्थान कृषि जोतो पर अधिकतम सीमा अधिरोपण अधिनियम,1973 या राजस्थान अभिघृति अधिनियम,1955 के निरसित अध्याय प्पू ख के अधीन कार्यवाहिया लंबित है ?	NO
6.	Whether the land belongs to deity, Devasthan Department any public trust or any religious or charitable institution or a wakf ?/ क्या आवेदित भूमि देवता, देवस्थान विभाग, कोई लोक न्यास, या किसी धार्मिक या पूर्त संस्था या किसी वक्फ से संबंधित है?	NO
7.	Is the applied Land is within 50 mt. of Railway boundary/ क्या आवेदित भूमि रेलवे सीमा की 50 मीटर की परिधि में स्थित है?	NO
8.	If applied Land is near NH/SH/PWD Road/ Revenue Road , provide the name , category and width of the Road (in mt.)/ यदि आवेदित भूमि राष्ट्रीय राजमार्ग/राज्य राजमार्ग/ पी.डब्ल्यू.डी. सडक/ राजस्व रास्ते के पास है तो संबंधित सडक का नाम, श्रेणी एवं चौड़ाई (मीटर में)।	APPLIED LAND AS ON 15 METER WIDE ROAD
9.	Whether Court Cases are pending in respect of the applied land ?/ क्या आवेदित भूमि के संबंध में किसी न्यायालय में कोई प्रकरण लंबित है ?	NO
10.	Width of the available approach road to applied land as per site (in meters)/ आवेदित भूमि हेतु विद्यमान पहुंच मार्ग की चौड़ाई (मीटर में)	15
11.	Area of the Land falling under master plan/ sector plan/ road are network plan to be surrendered free of cost (in Sq.mtrs.)/ मास्टर /सेक्टर/जोनल/ रोड नेटवर्क प्लान में प्रस्तावित सडकों के अधीन आने वाली भूमि का क्षेत्र जो निःशुल्क समर्पित किया जाना है (वर्गमीटर में)	151.62
12.	Net area of the Scheme/Layout Plan/ Single Plot (In Sq Meters)/ योजना/ले-आउट प्लान/एकल पट्टे का क्षेत्रफल (व.मी. में)	4613.4
13.	Land use of applied Land as per master plan/ मास्टर प्लान के अनुसार आवेदित भूमि का भू-उपयोग	AGROBASED INDUSTRIES
14.	Width of approach road width as per Master /Sectoral/	15

	Zonal Plan (in mt.)/ मास्टर/सेक्टर/जोनल प्लान के अनुसार पहुंच मार्ग की चौड़ाई (मीटर में)	
15.	Existing road width at site in meters/ साइट पर मौजूदा सड़क की चौड़ाई (मीटर में)	15
16.	Is there any Gas line in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई गैस लाईन विद्यमान है ?	NO
17.	Is there any Petroleum line in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई पेट्रोलियम लाईन विद्यमान है ?	NO
18.	Whether Land falling under the Water bodies, Lakes, Reservoirs, dam including the land falling under submergence and flow area of Pond/ River/ Nallah/ Lake etc or land being use as any cremation/ burial ground ?/ क्या भूमि जल निकायों, झील, जलाशयों, जल भराव क्षेत्र के अधीन आने वाली भूमि को सम्मिलित करते हुए, बाध और तालाब/नदी/नाले/झील आदि के बहाव क्षेत्र या किसी शमशान / कब्रिस्तान के रूप में प्रयुक्त की जा रही भूमि के अधीन आती है ?	NO
19.	Whether applied land is under Stay Order or Injunction Order passed by any Competent Court ?/ क्या आवेदित भूमि के संबंध में किसी सक्षम न्यायालय द्वारा रोक आदेश या व्यादेश पारित किया गया है ?	NO
20.	Whether applied land is affected with Abdul Rahman Case ?/ क्या आवेदित भूमि अब्दुल रहमान प्रकरण से प्रभावित है?	NO
21.	Any other relevant information/ कोई अन्य सुसंगत सूचना	-

### (E) Enclosures with application(Self Attested)/ आवेदन के साथ संलग्नक (स्वप्रमाणित)

Sr.No./ क्रमांक	Attachment Name/ संलग्नक (स्वप्रमाणित) का नाम	Document Uploaded Date/ दस्तावेज़ अपलोड करने की तिथि	Data/ निर्दिष्ट
1.	Certificate of Registration under Rajasthan Township Policy - 2010 (if applicable)/ राजस्थान टाउनशिप पॉलिसी, 2010 के अधीन रजिस्ट्रीकरण प्रमाण पत्र (यदि लागू हो तों)	26/09/2024 06:31:09 PM	
2.	Certified Copy of the orders of Competent Authority for Change in Land Use, wherever it is required/ भू-उपयोग परिवर्तन के लिए सक्षम प्राधिकारी के आदेश की प्रमाणित प्रति, जहाँ कहीं अपेक्षित हो	26/09/2024 06:31:09 PM	
3.	Certified copy of documents viz. sale deed, etc . in support of ownership and details of applied land/ स्वामित्व के समर्थन में दस्तावेजों की प्रति जैसे राजस्व जमाबंदी एवं खसरा नक्शा (पटवारी द्वारा प्रमाणित) और आवेदित भूमि के ब्यौरे	26/09/2024 06:31:09 PM	
4.	Layout plan or Master Development Plan (2011- 2025) with superimposition of applied land/ अभिन्यास योजना/ मास्टर योजना (2011-2025) भूमि के सुपरइम्पोजिशन के साथ	26/09/2024 06:31:09 PM	
5.	Layout plan (Road Network Plan) or (Sector Plan) (2011- 2025) with superimposition of applied land/ ले आउट प्लान (रोड नेटवर्क प्लान) या (सेक्टर प्लान) (2011-2025) भूमि के सुपरइम्पोजिशन के साथ	26/09/2024 06:31:09 PM	
6.	Layout Plan (Site Plan in case of Single Patta)/ ले-आउट प्लान (एकल की स्थिति में साइट प्लान) (Only .dwg file)	26/09/2024 06:31:09 PM	

Sr.No./ क्रमांक	Attachment Name/ संलग्नक (स्वप्रमाणित) का नाम	Document Uploaded Date/ दस्तावेज़ अपलोड करने की तिथि	Data/ निर्दिष्ट
7.	Survey Plan within 200 mt. radius (showing all the Construction with their Use, Railway Lines, Drains, Gas / Petroleum Lines, HT/LT Lines etc) / आवेदित भूमि के 200 मीटर की परिधि का सर्वे मानचित्र (आस-पास के निर्माण एवं भू-उपयोग की स्थिति, रेल्वे लाईन, गैस/पेट्रोलियम लाईने, एच.टी./एल.टी. लाईने आदि को दर्शाते हुये) (Only .dwg file)	26/09/2024 06:31:09 PM	
8.	Applied land location of Google Earth / GPS Co-ordinates of the applied Site (.kml / .kmz file) / आवेदित भूमि को गूगल मानचित्र पर अंकित कर/जी.पी.एस. कॉर्डिनेट्स (Only .kml/ .kmz file)	26/09/2024 06:31:09 PM	
9.	Identity proof of the khatedar/applicant/ खातेदार / आवेदक की पहचान का सबूत (PAN Card/ Aadhaar Card/ Driving License)	26/09/2024 06:31:09 PM	
10.	Current Jamabandi which is not more than 7 days old from the date of application/ वर्तमान जमाबंदी जो आवेदन तिथि से अधिकतम 7 दिवस से ज्यादा पुरानी न हो	26/09/2024 06:31:09 PM	
11.	Marking in drawing file in Map and Revenue Map/ ड्राइंग फाइल में मैप और रेवेन्यू मैप में मार्किंग	26/09/2024 06:31:09 PM	
12.	Affidavit from applicant/ आवेदक से शपथ पत्र	26/09/2024 06:31:09 PM	
13.	Compensation Bond/ मुआवजा बॉन्ड	26/09/2024 06:31:09 PM	

### (F) Fees Details/ फीस विवरण

Premium Amount Payable / प्रीमियम देय राशि (₹) (10%)	62465/-
Status/ स्थिति	Transaction successful
Receipt No./ रसीद संख्या	122882972
Transaction Date/ लेन-देन की तारीख	27/09/2024 12:06 PM
Bank Name/ बैंक का नाम	ICICI pg powered by Billdesk
View /Download Receipt/ रसीद देखें/ डाउनलोड	View /Download

### FORM-10 / प्रपत्र -10

FORM-10 Uploaded Document/ प्रपत्र -10 अपलोड किए गए दस्तावेज़	View /Download/ देखें/ डाउनलोड
Notice to be published in newspaper as per Development Authority Roaster / UIT within 7 days.	RAJASTHAN PATRIKA

### Form-10 Compliance Details/ प्रपत्र -10 का अनुपालन विवरण

Newspaper Name/ अखबार का नाम	DAINIK NAVJYOTI
Date of Publication/ प्रकाशन की तिथि	22/10/2024 12:00:00 AM
Remarks/ टिप्पणी	NEWS PAPER UPLOADED
Any related document/ कोई संबंधित दस्तावेज़	View /Download/ देखें/ डाउनलोड

1.	<p>Submission of Khasra / Site Plan along with Sector / Master Plan / Road Area Network Plan indicating the clear status of the road accessing the land applied (whichever is applicable).</p> <p>सेक्टर/ मास्टर योजना/सडक क्षेत्र नेटवर्क योजना के साथ खसरा /स्थल योजना का अध्यारोपण जो आवेदित भूमि तक पहुँच सडक की स्पष्ट स्थिति दर्शित करता हो (जो भी लागू हो)।</p>	AS PER MDP 2031/ZDP, THE APPLIED LAND IS NOT AFFECTED BY ANY MDP/ZDP ROAD.
2.	<p>Whether planting corridor strip affecting the applied land ?/क्या आवेदित भूमि को प्रभावित करने वाली रोपण गलियारा पट्टी है?</p>	NO
3.	<p>Whether land applied comes under the Sector / Master Plan Road ?/ क्या आवेदित भूमि का कोई भी हिस्सा सेक्टर / मास्टर योजना सडक के अधीन आता है या नहीं</p>	NO
4.	<p>The area of the applied land comes under the facility (as per the provisions of the State Policy, State Government Order / Circular)(This area will be surrendered free in favor of the local authority and will be reduced from the total allotted area, but will not be reduced in cases whose lease deed has been released before the date of issue of Rajasthan Township Policy - 2010 ).</p> <p>आवेदित भूमि का क्षेत्र सुविधा के अधीन आता है ( राज्य नीति , राज्य सरकार के आदेश / परिपत्र के उपबन्धों के अनुसार ) ( यह क्षेत्र स्थानीय प्राधिकारी के पक्ष में निःशुल्क अभ्यर्पित होगा और कुल आवंटित क्षेत्र से कम कर दिया जायेगा किन्तु ऐसे मामलों में , जिसका पट्टा विलेख राजस्थान टाउनशिप पॉलिसी - 2010 जारी किए जाने की तारीख से पहले निर्मुक्त कर दिया गया है, कम नहीं किया जायेगा )।</p>	-
5.	<p>Purpose of land as per Master Development Plan 2011/ 2023./ भूमि का प्रयोजन मास्टर विकास योजना 2011/ 2023 के अनुसार।</p>	-
6.	<p>Purpose of land as per Master Development Plan 2025/ 2031./ भूमि का प्रयोजन मास्टर विकास योजना 2025/ 2031 के अनुसार।</p>	AS PER MDP-2031/ZDP, THE PROPOSED LAND USE OF THE APPLIED LAND IS RESIDENTIAL.

7.	Whether any project site, whether existing or approved, near the applied land, including the proposed / existing road network, with affiliation with the equivalent scheme? क्या आवेदित भूमि के निकट किसी परियोजना स्थल चाहे विद्यमान हो या अनुमोदित हो का ब्यौरा, प्रस्तावित/ विद्यमान सड़क नेटवर्क की , बराबर लगी हुई स्कीम के साथ संबद्धता	NO
8.	Whether The applied land is eligible for approval? क्या आवेदित भूमि अनुमोदन के लिए योग्य है?	YES
	The applied land is eligible for approval (in spite of internal and external technical dimensions)./ आवेदित भूमि अनुमोदन के लिए पात्र है ( आन्तरिक और बाहरी तकनीकी परिमाणों के बाबत् ) ।	AS PER UDH NOTIFICATION DATED 14.09.2020, INDUSTRIAL SINGLE PLOT MAY BE PERMISSIBLE IN ALL LAND USE OF MASTER PLAN EXCEPT FOR THE RESTRICTED LAND USE SUCH AS PLANTATION BELT, ECOLOGICAL ZONE, ECO-SENSITIVE ZONE, RECREATIONAL ZONE (PARK, PLAY GROUND, ETC) HOWEVER, AS PER B.P.C.(L.P.) MEETING DATED 14.02.2018 IN ORDER OF ABOVE SAID UDH ORDER AND AUTHORITY MEETING DECISION DATED 29.03.2023, AGRO-BASED INDUSTRIAL SINGLE PLOT OF MINIMUM AREA OF 4000 SQ.M. MAY BE PERMISSIBLE ON A MIN. OF 24M WIDE APPROACH ROAD WHILE ENSURING MIN. 18 M WIDE OPTIONAL APPROACH ROAD IF THE SAME IS THROUGH ANY APPROVED RESIDENTIAL SCHEME.
9.	Is there Any other specific details related with the site? / क्या स्थल से संबंधित कोई अन्य विनिर्दिष्ट ब्यौरे ?	NO
10.	Comment on use of Master Development Plan as per DCR./ मास्टर डवलपमेंट प्लान उपयोग की डी.सी.आर अनुसार टिप्पणी।	AS PER DCR OF THE RESIDENTIAL LAND USE OF MDP-2031, AGRO BASED INDUSTRY IS NOT PERMISSIBLE.
11.	Is there Any objection to the Khasra Number in Master Development Plan ?/ क्या मास्टर डेवलपमेंट प्लान में उक्त खसरा विशेष पर प्राप्त आपत्ति है?	NO

Remarks/ टिप्पणी

AS PER UDH NOTIFICATION DATED 14.09.2020, INDUSTRIAL SINGLE PLOT MAY BE PERMISSIBLE IN ALL LAND USE OF MASTER PLAN EXCEPT FOR THE RESTRICTED LAND USE SUCH AS PLANTATION BELT, ECOLOGICAL ZONE, ECO-SENSITIVE ZONE, RECREATIONAL ZONE (PARK, PLAY GROUND, ETC) HOWEVER, AS PER B.P.C.(L.P.) MEETING DATED 14.02.2018 IN ORDER OF ABOVE SAID UDH ORDER AND AUTHORITY MEETING DECISION DATED 29.03.2023, AGRO-BASED INDUSTRIAL SINGLE PLOT OF MINIMUM AREA OF 4000 SQ.M. MAY BE PERMISSIBLE ON A MIN. OF 24M WIDE APPROACH ROAD WHILE ENSURING MIN. 18 M WIDE OPTIONAL APPROACH ROAD IF THE SAME IS THROUGH ANY APPROVED RESIDENTIAL SCHEME.



Form-7B Compliance Details/ प्रपत्र -7B का अनुपालन विवरण (JEN ) on Dated: 18/11/2024  
11:56:19 AM

1.	Whether gas pipeline (if any) going through the applied land (this area will be part of the total allotted area but no Construction activity other than landscape and development will be permitted on this land)? क्या आवेदित भूमि ( यदि कोई हो ) से होकर जा रही गैस पाईप लाइन का ब्यौरा ( यह क्षेत्र कुल आबंटित क्षेत्र का भाग होगा किन्तु इस भूमि में लेण्ड स्केप विकास से भिन्न कोई संनिर्माण क्रियाकलाप अनुज्ञेग नही होगा )?	NO
2.	Whether HT / LT line passing through the applied land ?/ क्या आवेदित भूमि से एच.टी./एल.टी लाइन गुजर रही है?	NO
3.	Whether there is a power line and a road of 60 feet or more width is available in the radius of 500 meters radius of the applied land ? क्या आवेदित भूमि के 500 मीटर रेडियस की परिधि में पॉवर लाईन एवं 60 फीट अथवा अधिक चौड़ाई की सड़क उपलब्ध है अथवा नहीं ?	NO
4.	Comments regarding the availability of the rights and the existing access road as per the standards./ मार्गाधिकार और विद्यमान पहुँच सड़क का ब्यौरा मानकों के अनुसार उसकी उपलब्धता के संबंध में टिपणी सहित।	कटानी रास्ता मौके अनुसार डामर सड़क उपलब्ध है

Remarks/ टिप्पणी

मौका देखा गया मौके पर इंडस्ट्रीज़ निर्मित है तथा मौके अनुसार अनुमानित क्षेत्रफल 32250 वर्ग फीट पर पक्की चार दीवारी सहित टिन शेड युक्त निर्माण तथा (जी+2) पक्का निर्माण क्षेत्रफल = 4100 वर्ग फीट प्रति प्लोर मौके अनुसार उपलब्ध है तथा सड़क के सहारे LT विद्धुत लाइन निकल रही है L



AMIN/ ILR/ PATWARI Compliance Details/ अमीन/ आईएलआर/ पटवारी का अनुपालन विवरण on  
Dated: 18/11/2024 09:14:37 AM

1.	Whether the status of land, if any, in relation to the acquisition?/ क्या अर्जन के संबंध में भूमि की प्रास्थिति है?	NO
2.	Whether any Court case ?/ क्या न्यायालय प्रकरण है?	NO
3.	Whether Any other communication or dispute if any?/ क्या कोई अन्य संप्रेक्षण या विवाद है?	NO
4.	Whether land forgiveness is affected by temple/not ?/ क्या भूमि माफी मंदिर से प्रभावित है / नहीं ?	NO

5.	Whether the land applied for is subject to any specified area specified by the State Government from time to time (if not clearly written then give full details).? क्या आवेदित भूमि राज्य सरकार द्वारा समय समय पर विनिर्दिष्ट किसी निर्बंधित क्षेत्र के अधधीन है (अगर नहीं है तो स्पष्ट रूप से नहीं लिखे अगर है तो पूरा ब्यौरा देवे) ?	NO
6.	Site Report Details. स्थल रिपोर्ट का ब्यौरा।	
	a) Percentage of open land./ खुली भूमि का प्रतिशत।	0
	b) Percentage of land under cultivation./ खेती के अधीन भूमि का प्रतिशत ।	0
	c) On the spot, the factory in the land remains and is being operated./ मौके पर भूमि में फैक्ट्री बनी हुई हैं व संचालित हो रही है ।	-
	d) Whether Percentage of construction on land ?/ क्या भूमि पर संनिर्माण का प्रतिशत है?	NO
	e) Whether any border wall or land demarcation exist and at the site ?/ क्या क्या कोई सीमा दीवाल या भूमि का सीमांकन विद्यमान है और स्थल पर उचित है ?	NO
	f) Whether Natural sewer, water reservoir / river etc., if any, the condition of the flow area ?/ क्या प्राकृतिक नाला, जलमग्नता तालाब / नदी इत्यादि, यदि कोई हो, के बहाव क्षेत्र की स्थिति है ?	NO
	g) Whether Any other details of the restricted area / unsafe area ?/ क्या निर्बंधित क्षेत्र/असुरक्षित क्षेत्र का कोई अन्य ब्यौरा ( नियम-3 देखिये ) है ?	NO
	h) Whether land affected by Low line area or not ?/ क्या भूमि लौ लाइन एरिया से प्रभावित है या नहीं ?	NO

Remarks/ टिप्पणी

ले-आउट प्लान की हॉर्ड कॉपी प्रस्तुत करे।



Zonal/ UIT Tehsildar Compliance Details/ जोनल/ यूआईटी तहसीलदार का अनुपालन विवरण on Dated: 13/11/2024 11:59:53 AM

1.	Whether the status of land, if any, in relation to the acquisition?/ क्या अर्जन के संबंध में भूमि की प्रास्थिति है?	NO
2.	Whether any Court case ?/ क्या न्यायालय प्रकरण है?	NO

3.	Whether Any other communication or dispute if any?/ क्या कोई अन्य संप्रेक्षण या विवाद है?	NO
4.	Whether land forgiveness is affected by temple/not ?/ क्या भूमि माफी मंदिर से प्रभावित है / नहीं ?	NO
5.	Whether the land applied for is subject to any specified area specified by the State Government from time to time (if not clearly written then give full details).? क्या आवेदित भूमि राज्य सरकार द्वारा समय समय पर विनिर्दिष्ट किसी निर्बंधित क्षेत्र के अधधीन है (अगर नहीं है तो स्पष्ट रूप से नहीं लिखे अगर है तो पूरा ब्यौरा देवे) ?	NO
6.	Site Report Details. स्थल रिपोर्ट का ब्यौरा।	
	a) Percentage of open land./ खुली भूमि का प्रतिशत।	0
	b) Percentage of land under cultivation./ खेती के अधधीन भूमि का प्रतिशत ।	0
	c) On the spot, the factory in the land remains and is being operated./ मौके पर भूमि में फैक्ट्री बनी हुई हैं व संचालित हो रही है ।	-
	d) Whether Percentage of construction on land ?/ क्या भूमि पर संनिर्माण का प्रतिशत है?	NO
	e) Whether any border wall or land demarcation exist and at the site ?/ क्या क्या कोई सीमा दीवाल या भूमि का सीमांकन विद्यमान है और स्थल पर उचित है ?	NO
	f) Whether Natural sewer, water reservoir / river etc., if any, the condition of the flow area ?/ क्या प्राकृतिक नाला, जलमग्नता तालाब / नदी इत्यादि, यदि कोई हो, के बहाव क्षेत्र की स्थिति है ?	NO
	g) Whether Any other details of the restricted area / unsafe area ?/ क्या निर्बंधित क्षेत्र/असुरक्षित क्षेत्र का कोई अन्य ब्यौरा ( नियम-3 देखिये ) है ?	NO
	h) Whether land affected by Low line area or not ?/ क्या भूमि लौ लाइन एरिया से प्रभावित है या नहीं ?	NO

Remarks/ टिप्पणी

नवीन जमाबंदी प्रस्तुत करें।



Re-validation & facts submission/ पुनः सत्यापन और तथ्य प्रस्तुत करना

- ✓ APPLICANT
- ✓ ATP/ TP (MADAN LAL SUTHAR)
- ✓ JEN (MOHAMMED AAFAQUE)
- ✓ AMIN/ ILR/ PATWARI (SHAITAN SINGH BHATI)
- ✓ ZONAL TEHSILDAR (PRATIGYA.SONI)
- ✗ TEHSILDAR -JODHPUR (HARDEEP SINGH)

### ☰ Clarification Trail/ स्पष्टीकरण गतिविधि

S.No./ क्रमांक	Clarification Request By/ स्पष्टीकरण अनुरोध द्वारा	Clarification Request To/ स्पष्टीकरण अनुरोध कर्ता	Clarification Request/ स्पष्टीकरण अनुरोध	Requested On/ अनुरोध तिथि
1	DC/ AO	TEHSILDAR - JODHPUR (HARDEEP SINGH)	REVERT TO TEHSILDAR -JODHPUR (HARDEEP SINGH) FOR CLARIFICATION.	19/11/2024 07:35:43 PM
2	DC/ AO	TEHSILDAR - JODHPUR (HARDEEP SINGH)	REVERT TO TEHSILDAR -JODHPUR (HARDEEP SINGH) FOR CLARIFICATION.	05/12/2024 10:26:15 AM

### ☰ Application Progress / आवेदन गतिविधि

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
1	INITIATED AND PREMIUM AMOUNT PENDING	26/09/2024 06:27:39 PM	DATAR SINGH RATHORE (APPLICANT)	
2	FORWARDED TO ZONAL DC/ UIT AO	27/09/2024 12:06:57 PM	DATAR SINGH RATHORE (APPLICANT)	
3	FORWARDED TO ZONAL DEALING ASSTT.	27/09/2024 01:33:23 PM	DINESH KUMAR MEENA (DC/ AO)	आवेदित भूमि की अवाप्ति बाबत रिपोर्ट करें।
4	FORWARDED TO ZONAL DC/ UIT AO	01/10/2024 06:05:45 PM	SANJAYMATHUR.JDA@RAJASTHAN.GOV.IN (DA)	तहसील जोधपुर के राजस्व ग्राम देसूरिया खारोलान के खसरा संख्या 29/1 कुल रकबा 4461.78 वर्ग मीटर भूमि की पत्रावली अवाप्ति शाखा में विचाराधीन नहीं है।
5	FORWARDED TO ZONAL DEALING ASSTT.	01/10/2024 06:11:26 PM	DINESH KUMAR MEENA (DC/ AO)	CHECK AND REPORT

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
6	FORWARDED TO ZONAL DC/ UIT AO FOR ISSUE PUBLIC NOTICE	21/10/2024 06:30:05 PM	MAGANARAM.JDA (DA)	आवेदक द्वारा ग्राम देसुरिया विशोइयाँ के खसरा संख्या 29/1 रकबा 02 बीघा 17 बिस्वा भूमि का एगो बेस्ड इंडस्ट्रीज प्रयोजनार्थ आवेदन किया है प्रस्तुत जमाबंदी अनुसार आवेदक का नाम राजस्व जमाबंदी में दर्ज है अग्रिम कार्यवाही हेतु प्रस्तुत है
7	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	21/10/2024 09:15:18 PM	DINESH KUMAR MEENA (DC/ AO)	PUBLIC NOTE ISSUE AND FOR FURTHER REPORTS

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
8	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	23/10/2024 11:11:32 AM	MADAN LAL SUTHAR (ATP/ TP)	AS PER UDH NOTIFICATION DATED 14.09.2020, INDUSTRIAL SINGLE PLOT MAY BE PERMISSIBLE IN ALL LAND USE OF MASTER PLAN EXCEPT FOR THE RESTRICTED LAND USE SUCH AS PLANTATION BELT, ECOLOGICAL ZONE, ECO-SENSITIVE ZONE, RECREATIONAL ZONE (PARK, PLAY GROUND, ETC) HOWEVER, AS PER B.P.C. (L.P.) MEETING DATED 14.02.2018 IN ORDER OF ABOVE SAID UDH ORDER AND AUTHORITY MEETING DECISION DATED 29.03.2023, AGRO-BASED INDUSTRIAL SINGLE PLOT OF MINIMUM AREA OF 4000 SQ.M. MAY BE PERMISSIBLE ON A MIN. OF 24M WIDE APPROACH ROAD WHILE ENSURING MIN. 18 M WIDE OPTIONAL APPROACH ROAD IF THE SAME IS

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
				THROUGH ANY APPROVED RESIDENTIAL SCHEME.
9	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	13/11/2024 11:59:53 AM	PRATIGYA.SONI (ZONAL/ UIT TEHSILDAR)	नवीन जमाबंदी प्रस्तुत करें।
10	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	18/11/2024 09:14:37 AM	SHAITAN SINGH BHATI (AMIN)	ले-आउट प्लान की हॉर्ड कॉपी प्रस्तुत करे।
11	FORWARDED BACK TO ZONAL DC/ UIT AO	18/11/2024 11:56:19 AM	MOHAMMEDAAFAQUE.JDA@RAJASTHAN.GOV.IN (JEN)	मौका देखा गया मौके पर इंडस्ट्रीज़ निर्मित है तथा मौके अनुसार अनुमानित क्षेत्रफल 32250 वर्ग फीट पर पक्की चार दीवारी सहित टिन शेड युक्त निर्माण तथा (जी+2) पक्का निर्माण क्षेत्रफल = 4100 वर्ग फीट प्रति फ्लोर मौके अनुसार उपलब्ध है तथा सड़क के सहारे LT विद्युत लाइन निकल रही है L
12	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	19/11/2024 07:35:43 PM	DINESH KUMAR MEENA (DC/ AO)	REVERT TO TEHSILDAR - JODHPUR (HARDEEP SINGH) FOR CLARIFICATION.

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
13	FORWARDED BACK TO ZONAL DC/ UIT AO	05/12/2024 01:00:01 AM	SYSTEM (SYSTEM)	AUTO COMPLIANCE BY SYSTEM (DEEMED APPROVAL)
14	FORWARDED TO APPLICANT/ ATP/ JEN/ ZONAL-UIT TEHSILDAR/ AMIN/ TEHSILDAR (REVENUE)	05/12/2024 10:26:15 AM	DINESH KUMAR MEENA (DC/ AO)	REVERT TO TEHSILDAR - JODHPUR (HARDEEP SINGH) FOR CLARIFICATION.

### ☰ Compliance Progress / अनुपालन गतिविधि

S.No./ क्रमांक	Compliance Remarks/ टिप्पणी	Compliance given By/ स्थिति परिवर्तन के द्वारा	Compliance given On/ स्थिति परिवर्तन का समय	Documents
1		DATAR SINGH RATHORE (Applicant)	22/10/2024 03:44:19 PM	📄 View /Download/ देखें/ डाउनलोड

S.No./ क्रमांक	Compliance Remarks/ टिप्पणी	Compliance given By/ स्थिति परिवर्तन के द्वारा	Compliance given On/ स्थिति परिवर्तन का समय	Documents
2	<p>AS PER UDH NOTIFICATION DATED 14.09.2020, INDUSTRIAL SINGLE PLOT MAY BE PERMISSIBLE IN ALL LAND USE OF MASTER PLAN EXCEPT FOR THE RESTRICTED LAND USE SUCH AS PLANTATION BELT, ECOLOGICAL ZONE, ECO-SENSITIVE ZONE, RECREATIONAL ZONE (PARK, PLAY GROUND, ETC) HOWEVER, AS PER B.P.C.(L.P) MEETING DATED 14.02.2018 IN ORDER OF ABOVE SAID UDH ORDER AND AUTHORITY MEETING DECISION DATED 29.03.2023, AGRO-BASED INDUSTRIAL SINGLE PLOT OF MINIMUM AREA OF 4000 SQ.M. MAY BE PERMISSIBLE ON A MIN. OF 24M WIDE APPROACH ROAD WHILE ENSURING MIN. 18 M WIDE OPTIONAL APPROACH ROAD IF THE</p>	MADAN LAL SUTHAR (ATP)	23/10/2024 11:11:32 AM	

S.No./ क्रमांक	Compliance Remarks/ टिप्पणी	Compliance given By/ स्थिति परिवर्तन के द्वारा	Compliance given On/ स्थिति परिवर्तन का समय	Documents
	SAME IS THROUGH ANY APPROVED RESIDENTIAL SCHEME.			
3	नवीन जमाबंदी प्रस्तुत करें।	PRATIGYA.SONI (ZONAL/UIT TEHSILDAR)	13/11/2024 11:59:53 AM	
4	ले-आउट प्लान की हॉर्ड कॉपी प्रस्तुत करें।	SHAITAN SINGH BHATI (AMIN)	18/11/2024 09:14:37 AM	
5	मौका देखा गया मौके पर इंडस्ट्रीज़ निर्मित है तथा मौके अनुसार अनुमानित क्षेत्रफल 32250 वर्ग फीट पर पक्की चार दीवारी सहित टिन शेड युक्त निर्माण तथा (जी+2) पक्का निर्माण क्षेत्रफल = 4100 वर्ग फीट प्रति फ्लोर मौके अनुसार उपलब्ध है तथा सड़क के सहारे LT विद्धुत लाइन निकल रही है।	MOHAMMEDAAFAQUE.JDA@RAJASTHAN.GOV.IN (JEN)	18/11/2024 11:56:19 AM	
6	AUTO COMPLIANCE BY SYSTEM (DEEMED APPROVAL)	REVENUE TEHSILDAR	05/12/2024 01:00:01 AM	

Remarks/ टिप्पणी (Max- 1500 characters) \*

Enter Remarks/ टिप्पणी दर्ज करें

Withdraw

Close



# UDH DEPARTMENT

## GOVERNMENT OF RAJASTHAN

### Permission of use of Agricultural Land for Non-Agricultural Purposes and Allotment (90-A)

#### Authorized Officer Details/ प्राधिकृत अधिकारी का विवरण

Application No./ आवेदन संख्या	LU2012/JOD/2024-25/102778
Application Date/ आवेदन तिथि	05/01/2025 05:18 PM
SSOID/ एसएसओआईडी	ADV.DATARSINGH
Development Authority/ विकास प्राधिकरण	JODHPUR DEVELOPMENT AUTHORITY
Zone/ ज़ोन	ZONE-06
Current Status/ वर्तमान स्थिति	FORWARDED TO ZONAL DC/ UIT AO (06/01/2025 11:40 AM)

#### (A) Applicant Details/ आवेदक का विवरण

S. No./ क्र.सं.	Name/ नाम	Father's/ Husb and Name/ पिता/ पति का नाम	Relation/ सम्बंध	Religion/ धर्म	Gender/ लिंग	Caste/ जाति	Full Address/ पूरा पता	Photo/ फोटो
1.	REKHA KA NKARIYA	SURESH KA NKARIYA	WIFE	HINDU	FEMALE	OSWAL	07, SAMARTH NAGAR, JALAM VILAS PAOTAB ROAD JODHPUR	

State/ राज्य	RAJASTHAN
District/ ज़िला	JODHPUR
Tehsil/ तहसील	JODHPUR
Urban/ Rural/ शहरी/ ग्रामीण	URBAN
City/ Block/ शहर/ ब्लॉक	JODHPUR
Ward No./ Gram Panchayat/ वार्ड संख्या/ ग्राम पंचायत	NONE
Mobile Number/ मोबाइल नंबर	9414484623
Email-ID/ ई-मेल आईडी	DSKHARIYA@GMAIL.COM

#### (B) Applied Land Details/ आवेदित भूमि का विवरण

Land Category/ भूमि श्रेणी	WITHIN MUNICIPAL CORPORATION/ नगर निगम सीमा के भीतर
Land Purpose/ भूमि का उपयोग	INDUSTRIAL/ औद्योगिक
Group Housing/ Flats/ ग्रुप हाउसिंग/ फ्लैट्स	NO
Situated on 60 feet or more broadly road or corner/ 60 फीट या उससे अधिक चौड़ी सड़क या कॉर्नर पर स्थित है	NO
Land Use/ भू-उपयोग	AGRO BASED INDUSTRIES
Type of Application/ आवेदन का प्रकार	INDIVIDUAL/ वैयक्तिक
Authorized Signatory Name/ अधिकृत हस्ताक्षरकर्ता का नाम	NA

S. No./ क्र.सं.	Tehsil/ तह सील	Revenue Villag e/ राजस्व ग्राम	Khasra/ Aarji/ Ch uk/ Murabba Nu mber/ खसरा/ आ रजी/ चक्/ मुरब्बा नंबर	Khasra Type/ ख सरा का प्रकार	Rakba of lan d/ भूमि कार कबा	Khatedar De tails/खातेदार का विवरण	Area as per Khas ra (In Sq Mts)/ खसरा के अनुसार क्षेत्रफल (वर्गमीट र)	Premium Amoun t / प्रीमियम राशि (₹)
1	JODHPUR/ जोधपुर	DESURIAN KHAROLA N/ देसूरिया खारोलान	33/1	PART AREA O F KHASRA/ ख सरा का भाग क्षेत्र	0.5099 HE CTARE	REKHA KA NKARIYA W/O SURE SH KANKA RIYA	5099.00	356930.00
<b>Total</b>							<b>5099.00</b>	<b>356930.00</b>

### (C) Land Area Calculation/ भूमि क्षेत्र की गणना

Land Area Type/ भूमि क्षेत्र का प्रकार

SINGLE PATTA/ एकल पट्टा

Details of Calculation of total plot area is as per sheet/ कुल भूखंड क्षेत्र की गणना का विवरण शीट के अनुसार







S.No. / क्र.सं.	Particulars/ विवरण	Area (In Sq Meters)/ क्षेत्रफल (व.मी.)	Percenta ge/ प्रतिशत
1.	Total Area/ कुल क्षेत्र	5099.03	100.00
2.	Area under sector road/master plan road/ highway, etc.( surrender deed shall be taken from the applicant)/ सेक्टर रोड / मास्टर प्लान रोड / हाईवे, आदि के तहत क्षेत्र (आवेदक से आत्मसमर्पण विलेख लिया जाएगा )	0	0.00
3.	Facility Area of sector/master plan @ 5% (if applicable) ( surrender deed shall be taken from the applicant)/ सेक्टर / मास्टर प्लान की सुविधा क्षेत्र @ 5% (यदि लागू हो) (आवेदक से आत्मसमर्पण लिया जाएगा)	0	0.00
<b>Net Plot Area/ नेट प्लॉट क्षेत्रफल</b>		<b>5099.03</b>	<b>100</b>

### (D) Other Land Details/ अन्य भूमि विवरण

1.	Is there any HT/LT line or transformer in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई एच.टी/एल.टी.लाइन अथवा ट्रांसफार्मर विद्यमान है ?	NO
2.	HT Capacity/ एचटी क्षमता	N/A
3.	Whether applied land is under acquisition under the provisions of Land Acquisition Act, 1894 (Act No. 1 of 1894) ?/ क्या आवेदित भूमि भूमि अवाप्ति अधिनियम,1894 (1894 का अधिनियम संख्या 1) की उपलब्धि के अधीन अवाप्ताधीन है ?	NO
4.	Whether proceedings are pending under the Urban Land (Ceiling and Regulation) Act, 1976 in respect of the land applied ?/ क्या आवेदित भूमि के संबंध में नगर भूमि (अधिकतम सीमा और विनियमन) अधिनियम, 1976 के अधीन कार्यवाहिया लंबित है?	NO
5.	Whether the land is declared surplus or for which proceeding are pending under the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 or Under the repealed Chapter III B of the Rajasthan Tenancy Act, 1955/ क्या आवेदित भूमि अधिशेष घोषित की गई है या जिसके लिए राजस्थान कृषि जोतो पर अधिकतम सीमा अधिरोपण अधिनियम,1973 या राजस्थान अभिघृति अधिनियम,1955 के निरसित अध्याय प्पू ख के अधीन कार्यवाहिया लंबित है ?	NO
6.	Whether the land belongs to deity, Devasthan Department any public trust or any religious or charitable institution or a wakf ?/ क्या आवेदित भूमि देवता, देवस्थान विभाग, कोई लोक न्यास, या किसी धार्मिक या पूर्त संस्था या किसी वक्फ से संबंधित है?	NO
7.	Is the applied Land is within 50 mt. of Railway boundary/ क्या आवेदित भूमि रेलवे सीमा की 50 मीटर की परिधि में स्थित है?	NO
8.	If applied Land is near NH/SH/PWD Road/ Revenue Road , provide the name , category and width of the Road (in mt.)/ यदि आवेदित भूमि राष्ट्रीय राजमार्ग/राज्य राजमार्ग/ पी.डब्ल्यू.डी. सडक/ राजस्व रास्ते के पास है तो संबंधित सडक का नाम, श्रेणी एवं चौड़ाई (मीटर में)।	APPLIED LAND AS ON 12 METER WIDE ROAD
9.	Whether Court Cases are pending in respect of the applied land ?/ क्या आवेदित भूमि के संबंध में किसी न्यायालय में कोई प्रकरण लंबित है ?	NO
10.	Width of the available approach road to applied land as per site (in meters)/ आवेदित भूमि हेतु विद्यमान पहुंच मार्ग की चौड़ाई (मीटर में)	12
11.	Area of the Land falling under master plan/ sector plan/ road are network plan to be surrendered free of cost (in Sq.mtrs.)/ मास्टर /सेक्टर/जोनल/ रोड नेटवर्क प्लान में प्रस्तावित सडकों के अधीन आने वाली भूमि का क्षेत्र जो निःशुल्क समर्पित किया जाना है (वर्गमीटर में)	0
12.	Net area of the Scheme/Layout Plan/ Single Plot (In Sq Meters)/ योजना/ले-आउट प्लान/एकल पट्टे का क्षेत्रफल (व.मी. में)	5099.03
13.	Land use of applied Land as per master plan/ मास्टर प्लान के अनुसार आवेदित भूमि का भू-उपयोग	AGRO BASED INDUSTRIES
14.	Width of approach road width as per Master /Sectoral/	12

	Zonal Plan (in mt.)/ मास्टर/सेक्टर/जोनल प्लान के अनुसार पहुंच मार्ग की चौड़ाई (मीटर में)	
15.	Existing road width at site in meters/ साइट पर मौजूदा सड़क की चौड़ाई (मीटर में)	12
16.	Is there any Gas line in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई गैस लाईन विद्यमान है ?	NO
17.	Is there any Petroleum line in the plot boundary or within 50 mt. surrounding/ क्या भूखण्ड की सीमा अथवा 50 मीटर की परिधि में कोई पेट्रोलियम लाईन विद्यमान है ?	NO
18.	Whether Land falling under the Water bodies, Lakes, Reservoirs, dam including the land falling under submergence and flow area of Pond/ River/ Nallah/ Lake etc or land being use as any cremation/ burial ground ?/ क्या भूमि जल निकायों, झील, जलाशयों, जल भराव क्षेत्र के अधीन आने वाली भूमि को सम्मिलित करते हुए, बाध और तालाब/नदी/नाले/झील आदि के बहाव क्षेत्र या किसी शमशान / कब्रिस्तान के रूप में प्रयुक्त की जा रही भूमि के अधीन आती है ?	NO
19.	Whether applied land is under Stay Order or Injunction Order passed by any Competent Court ?/ क्या आवेदित भूमि के संबंध में किसी सक्षम न्यायालय द्वारा रोक आदेश या व्यादेश पारित किया गया है ?	NO
20.	Whether applied land is affected with Abdul Rahman Case ?/ क्या आवेदित भूमि अब्दुल रहमान प्रकरण से प्रभावित है?	NO
21.	Any other relevant information/ कोई अन्य सुसंगत सूचना	-

### (E) Enclosures with application(Self Attested)/ आवेदन के साथ संलग्नक (स्वप्रमाणित)

Sr.No./ क्रमांक	Attachment Name/ संलग्नक (स्वप्रमाणित) का नाम	Document Uploaded Date/ दस्तावेज़ अपलोड करने की तिथि	Data/ निर्दिष्ट
1.	Certificate of Registration under Rajasthan Township Policy - 2010 (if applicable)/ राजस्थान टाउनशिप पॉलिसी, 2010 के अधीन रजिस्ट्रीकरण प्रमाण पत्र (यदि लागू हो तो)	06/01/2025 11:31:07 AM	
2.	Certified Copy of the orders of Competent Authority for Change in Land Use, wherever it is required/ भू-उपयोग परिवर्तन के लिए सक्षम प्राधिकारी के आदेश की प्रमाणित प्रति, जहाँ कहीं अपेक्षित हो	06/01/2025 11:31:07 AM	
3.	Certified copy of documents viz. sale deed, etc . in support of ownership and details of applied land/ स्वामित्व के समर्थन में दस्तावेजों की प्रति जैसे राजस्व जमाबंदी एवं खसरा नक्शा (पटवारी द्वारा प्रमाणित) और आवेदित भूमि के ब्यौरे	05/01/2025 05:21:42 PM	
4.	Layout plan or Master Development Plan (2011- 2025) with superimposition of applied land/ अभिन्यास योजना/ मास्टर योजना (2011-2025) भूमि के सुपरइम्पोजिशन के साथ	06/01/2025 11:31:07 AM	
5.	Layout plan (Road Network Plan) or (Sector Plan) (2011- 2025) with superimposition of applied land/ ले आउट प्लान (रोड नेटवर्क प्लान) या (सेक्टर प्लान) (2011-2025) भूमि के सुपरइम्पोजिशन के साथ	06/01/2025 11:31:07 AM	
6.	Layout Plan (Site Plan in case of Single Patta)/ ले-आउट प्लान (एकल की स्थिति में साइट प्लान) (Only .dwg file)	06/01/2025 11:31:07 AM	

Sr.No./ क्रमांक	Attachment Name/ संलग्नक (स्वप्रमाणित) का नाम	Document Uploaded Date/ दस्तावेज़ अपलोड करने की तिथि	Data/ निर्दिष्ट
7.	Survey Plan within 200 mt. radius (showing all the Construction with their Use, Railway Lines, Drains, Gas / Petroleum Lines, HT/LT Lines etc) / आवेदित भूमि के 200 मीटर की परिधि का सर्वे मानचित्र (आस-पास के निर्माण एवं भू-उपयोग की स्थिति, रेलवे लाईन, गैस/पेट्रोलियम लाईने, एच.टी./एल.टी. लाईने आदि को दर्शाते हुये) (Only .dwg file)	06/01/2025 11:31:07 AM	
8.	Applied land location of Google Earth / GPS Co-ordinates of the applied Site (.kml / .kmz file) / आवेदित भूमि को गूगल मानचित्र पर अंकित कर/जी.पी.एस. कॉर्डिनेट्स (Only .kml/ .kmz file)	06/01/2025 11:31:07 AM	
9.	Identity proof of the khatedar/applicant/ खातेदार / आवेदक की पहचान का सबूत (PAN Card/ Aadhaar Card/ Driving License)	05/01/2025 05:21:42 PM	
10.	Current Jamabandi which is not more than 7 days old from the date of application/ वर्तमान जमाबंदी जो आवेदन तिथि से अधिकतम 7 दिवस से ज्यादा पुरानी न हो	05/01/2025 05:21:42 PM	
11.	Marking in drawing file in Map and Revenue Map/ ड्राइंग फाइल में मैप और रेवेनुए मैप में मार्किंग	05/01/2025 05:21:42 PM	
12.	Affidavit from applicant/ आवेदक से शपथ पत्र	05/01/2025 05:21:42 PM	
13.	Compensation Bond/ मुआवजा बॉन्ड	05/01/2025 05:21:42 PM	

### (F) Fees Details/ फीस विवरण

Premium Amount Payable / प्रीमियम देय राशि (₹) (10%)	35693/-
Status/ स्थिति	Transaction successful
Receipt No./ रसीद संख्या	127115849
Transaction Date/ लेन-देन की तारीख	06/01/2025 11:40 AM
Bank Name/ बैंक का नाम	ICICI pg powered by Billdesk
View /Download Receipt/ रसीद देखें/ डाउनलोड	View /Download

### Application Progress / आवेदन गतिविधि

S.No./ क्रमांक	Status/ स्थिति	Status Changed On/ स्थिति परिवर्तन का समय	Status Changed By/ स्थिति परिवर्तन के द्वारा	Remarks/ टिप्पणी
1	INITIATED AND PREMIUM AMOUNT PENDING	05/01/2025 05:18:46 PM	DATAR SINGH RATHORE (APPLICANT)	
2	FORWARDED TO ZONAL DC/ UIT AO	06/01/2025 11:40:07 AM	DATAR SINGH RATHORE (APPLICANT)	

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